BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1243/2024

IN THE MATTER OF:

Manu Rathi & Anr. ...Applicants

Versus

State of Uttarakhand & Ors. ...Respondents

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PLACE: NEW DELHI
DATE: 13.02.2025

INSPECTION REPORT OF PULP & PAPER INDUSTRIES & RECIPIENT DRAINS (MUNDET DRAIN & SHEELA KHALA DRAIN) AT ROORKEE

(17th – 18th December, 2024)

IN THE MATTER OF

MANU RATHI & ANR. VS STATE OF UTTARAKHAND & ORS.

[ORIGINAL APPLICATION NO. 1243/2024]

-PREPARED BY-

THE JOINT COMMITTEE OF MoEF&CC, CPCB, UKPCB & DISTRICT ADMINISTRATION HARIDWAR

-CONSTITUTED BY-

HON'BLE NATIONAL GREEN TRIBUNAL

(ORDER DATED 22.10.2024)

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INSPECTION REPORT OF PULP & PAPER INDUSTRIES & RECIPIENT DRAINS (MUNDET DRAIN & SHEELA KHALA DRAIN) AT ROORKEE IN COMPLIANCE TO HON'BLE NATIONAL GREEN TRIBUNAL (NGT) ORDER DATED 22.10.2024 IN O.A. NO. 1243/2024 IN THE MATTER OF MANU RATHI & ANR. VS STATE OF UTTARAKHAND & ORS.

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1. HON'BLE NGT ORDER DATED 22.10.2024

Hon'ble NGT in O.A. No. 1243/2024 in the matter of Manu Rathi & Anr. VS State of Uttarakhand & Ors. directed the following vide its order dated 22.10.2024 (**ANNEXURE-I**):

> **"5.** *Having regard to the seriousness of the allegation made in the OA, we also form a Joint Committee comprising the Member Secretary, Uttarakhand Pollution Control Board (UKPCB), representative of Member Secretary, Central Pollution Control Board (CPCB), RO, Ministry of Environment, Forest and Climate Change (MoEF&CC), Dehradun and District Magistrate, Haridwar. The District Magistrate, Haridwar will act as the coordinating agency. The Committee will visit the site, ascertain the extent of violation of environmental norms by the respondent units and also suggest remedial measures. Let this exercise be completed within a period of two months and the report be submitted before the Tribunal immediately thereafter".*

The matter is listed for hearing on 11.02.2025.

2. ISSUES RAISED IN THE PETITION

The following issues were raised by the petitioner in O.A. No. 1243/2024:

i. Disposal of untreated effluent into open field,
ii. Use of wood, plastic waste as fuel in industrial boilers, and
iii. Deterioration of ambient air quality due to uncontrolled emissions from stack of industrial boilers

3. CONSTITUTION OF JOINT COMMITTEE IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 22.10.2024

In compliance of Hon'ble NGT order dated 22.10.2024, a joint committee comprising officials from the Regional Office Ministry of Environment, Forest & Climate Change (MoEF&CC) Dehradun, Central Pollution Control Board (CPCB), Uttarakhand Pollution Control Board (UKPCB) and representative from District Administration, Haridwar was constituted to verify the issues raised by the petitioner in O.A. No. 1243/2024 including verification of compliance by each of the industrial units (mentioned in the petition) w.r.t. stipulated discharge norms & emission norms.

4. ACTIVITIES PERFORMED BY JOINT COMMITTEE

4.1. Interaction with the complainant, and pollution source mapping of Mundet Drain & Sheela Khala drain

The joint committee interacted with the complainant (namely Sh. Manu Rathi s/o Sh. Ompal Singh r/o Village Narsan Kala, Dist. Haridwar, Mob. no. - 9758100126) on December 17th, 2024. During interaction, the complainant emphasized significant environmental issues regarding the discharge of untreated effluent into the Mundet drain and Sheela Khala drain, illegal burning of plastic in the boilers of six pulp and paper industries mentioned in his petition, and uncontrolled emissions from stacks attached with these boilers, which has continuously resulted in deterioration in ambient air quality.

During the interaction, local residents reported experiencing significant ash deposition on the leaves of nearby plants, which they believe is contributing to a decline in vegetation health. Furthermore, residents expressed concerns about health issues linked to poor air quality, including respiratory problems and other related ailments, which may be exacerbated by exposure to airborne pollutants.

A signed copy of the handwritten submission made by the complainant before the joint committee during the visit is attached as **Annexure – II.**

For verification of the issues raised by the complainant regarding the discharge of untreated effluent into the Mundet drain & Sheela khala drain, inspection of six pulp and paper industries mentioned in the petition and monitoring of these drains was carried out by the joint committee.

Details of drain monitoring and industry inspection are mentioned in sections 5 & 6, respectively.

4.2. Inspection of Industries (including compliance verification of ETPs w.r.t. stipulate norms for effluent discharge and emission)

a. Inspection of 06 nos. of pulp & paper industries (mentioned in the petition) was carried out including collection of industrial effluent samples from inlet, aeration tank & final outlet of Effluent Treatment Plants (ETP) installed in individual industries for compliance verification w.r.t. stipulated discharge norms.

b. Groundwater samples were also collected from the hand pump/borewell within or near the industry premises.

c. Stack monitoring for compliance verification w.r.t. stipulated emission norms

d. Inspection of industries covered various other aspects such as production processes, freshwater consumption, effluent & emission management scheme, etc. Additionally, the team gathered information regarding the following:

- Verification of legal documents required to operate the industrial unit;
- Collection of secondary data such as logbooks of raw material consumption, production, freshwater abstraction & consumption, effluent generation, effluent reuse & discharge, details of effluent management scheme, etc.;
- Assessment of groundwater withdrawal/freshwater consumption, groundwater quality, effluent management (ETP details) & fuel consumption in boiler;
- Assessment of management & disposal practices w.r.t. non-paper solid waste (i.e. plastic waste, boiler ash & ETP sludge) & hazardous waste, and
- Details of boilers operation & Air Pollution Control Devices (APCD) installed

Note: a. All effluent samples from industries, wastewater samples from drains, and freshwater samples from handpumps/borewells were analyzed at laboratories of UKPCB.
b. For stack emission monitoring UKPCB engaged PCRI Haridwar
c. Ambient air quality monitoring was carried out by UKPCB

4.3. Ambient air quality monitoring

The joint committee undertook a comprehensive assessment of ambient air quality by monitoring air quality at two strategically selected locations. This assessment aimed to verify the concerns raised by the complainant regarding poor air quality in the area. The monitoring process involved the collection and analysis of air samples to evaluate various pollutants and overall air quality levels.

For a detailed account of the ambient air quality monitoring results, including specific locations, methodologies employed, and findings, please refer to Section 7 of the report. This section provides an in-depth look at the ambient air monitoring results w.r.t. National Ambient Air Quality Standards (NAAQS) and its implications for understanding the air quality issues highlighted by the complainant.

5. POLLUTION SOURCE MAPPING OF RECIPIENT DRAINS (MUNDET DRAIN & SHEELA KHALA DRAIN)

To verify the issues raised by the complainant regarding the discharge of untreated effluent into the drains in the vicinity of the alleged industries (i.e. Mundet drain & Sheela Khala drain), monitoring of these drains was carried out by the joint committee (on 17th December 2024) which included the collection of wastewater samples from 03 locations at Mundet drain, and 02 locations at Sheela Khala drain. The selection of these sampling sites was determined based on their proximity to the effluent discharge points associated with six pulp and paper industries mentioned in the complainant's petition.

Details of sampling locations including geospatial coordinates are mentioned in Table 1 below:

Table 1: Details of Sampling locations (including geospatial coordinates) at Mundet drain & Sheela Khala drain

Sampling location	Location Code	Coordinates	
		Latitude	Longitude
Mundet Drain u/s Uttaranchal Paper & d/s Uttam Sugar	M1	29.77339	77.853892
Mundet Drain u/s (Aadharshree + Sagar Pulp)	M2	29.76544	77.840628
Mundet Drain d/s (Aadharshree + Sagar Pulp)	M3	29.76358	77.837993
Sheela Khala Drain d/s Aroma Craft Paper	S1	29.800449	77.80787
Sheela Khala Drain after confluence Mundet drain	S2	29.720821	77.800698

A pictorial layout of sampling locations at Mundet Drain & Sheela Khala drain, along with the relative positions of the associated industries is shown below in Figure 1:

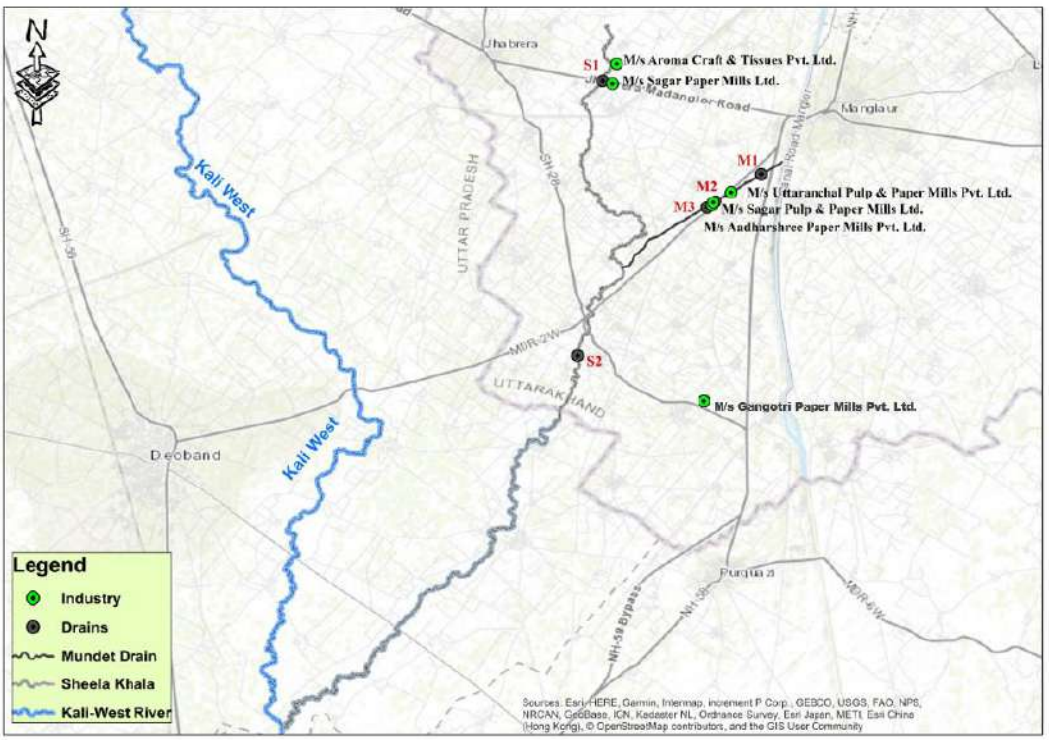


Figure 1: Pictorial layout of sampling locations at Mundet Drain & Sheela Khala drain, along with the relative positions of the associated industries

Analysis results of wastewater samples collected from above-mentioned locations are tabulated below in Table 2:

Table 2: Analysis results of wastewater samples collected from different locations at Mundet drain & Sheela Khala drain

Parameters	Sampling locations				
	M1	M2	M3	S1	S2
Colour (Hazen)	50	80	80	60	90
pH	6.81	5.45	6.27	7.11	7.22
TSS (mg/l)	85	226	186	60	110
TDS (mg/l)	380	1200	1270	1020	737
BOD (mg/l)	36	540	390	90	56
COD (mg/l)	120	3360	1040	440	120
Sulphate (mg/l)	46.57	77.76	80.37	220.32	73.09
Nitrate (mg/l)	0.35	0.39	0.42	0.52	0.37

Analysis results of wastewater samples collected from different locations at Mundet drain indicate deterioration in water quality of Mundet drain as the values of water quality parameters escalated significantly from upstream to downstream of the paper mills. BOD increased from 36 mg/l to 390 mg/l, COD increased from 120 mg/l to 1040 mg/l, TDS

increased from 380 mg/l to 1270 mg/l, and TSS increased from 85 mg/l to 186 mg/l. Such high values of BOD & COD indicate contribution of industrial effluents.

Sheela Khala drain at upstream of M/s Aroma Craft & Tissues Pvt. Ltd. was found to be dry. Analysis results of wastewater samples collected from different locations at Sheela Khala drain show BOD – 90 mg/l & 56 mg/l, COD – 440 mg/l & 120 mg/l, TDS – 1020 mg/l & 737 mg/l, and TSS – 60 mg/l & 110 mg/l.

6. EXECUTIVE SUMMARY OF INDUSTRY INSPECTION

Inspection of all 06 nos. of pulp & paper industries (mentioned in the petition) was carried out by the joint inspection team during December 17-18, 2024 and January 29-February 03, 2025. The schedule of industry inspection and operational status is mentioned below in Table 3:

Table 3: Schedule of industry inspection and operational status

S. No.	Name & Address of the industry	Operational status (Operational/Non-operational)	Detailed inspection report attached as Annexure
1.	M/s Gangotri Paper Mill	Operational	Annexure – III
2.	M/s Sagar Pulp & Paper	Operational	Annexure – IV
3.	M/s Aadharshree Paper Mills Pvt. Ltd.	Operational	Annexure – V
4.	M/s Aroma Craft & Tissues Pvt. Ltd.	Operational	Annexure – VI
5.	M/s Sagar Paper Mills Pvt. Ltd.	Operational	Annexure – VII
6.	M/s Uttaranchal Papers Ltd.	Operational	Annexure – VIII

During visit by the joint inspection team, the details/ information of industry operation were gathered w.r.t. production process, raw material consumption, production, freshwater consumption (borewells), effluent generation, recycling & discharge, effluent treatment scheme, fuel consumption, boiler operation, Air Pollution Control Devices (APCD), management & disposal practices w.r.t. non-paper solid waste (i.e. plastic waste, boiler ash & ETP sludge), and legal documents (i.e. Consent to Operate (Air & Water), Hazardous waste authorization, and NOC for groundwater abstraction).

Details of industries w.r.t. availability of valid legal documents, ETP & APCD installation, recipient drains, and compliance status are mentioned in Table 4, while other details w.r.t. production, freshwater consumption, effluent discharge and solid waste management are mentioned in Table 5 below:

Table 4: General details and compliance status of industries inspected by joint committee

S. No.	Name of industry	Valid Ground water NOCs (Yes/No)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	ETP installed (Yes/No)	Air Pollution Control Device (APCD) (Yes/No)	Recipient drain	Compliance status w.r.t effluent discharge norms and emission norms
1.	M/s Gangotri Paper Mill	Yes	Yes	Yes	Yes	Yes	ZLD	Complying
2.	M/s Sagar Pulp & Paper	Expired on 12.03.2023; applied for renewal on 06.03.2023	Yes	Yes	Yes	Yes	Mundet	Complying
3.	M/s Aadharshree Paper Mills Pvt. Ltd.	Yes	Yes	Yes	Yes	Yes	Mundet	Complying
4.	M/s Aroma Craft & Tissues Pvt. Ltd.	Yes	Yes	Yes	Yes	Yes	Mundet	Complying w.r.t discharge norms & non-complying w.r.t. consented stack emission norms
5.	M/s Sagar Paper Mills Pvt. Ltd.	Yes	Yes	Yes	Yes	Yes	Sheela Khala	Complying
6.	M/s Uttaranchal Pulp & Paper Mills Pvt. Ltd.	Yes	Yes	Yes	Yes	Yes	Sheela Khala	Complying

Table 5: Details of production, freshwater consumption, effluent discharge and solid waste management

S. No.	Name of industry	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste Generation (MT/day)		Boiler Ash (MT/ day)		ETP Sludge (MT/day)	
		Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	Estimated	Actual avg.
1.	M/s Gangotri Paper Mill	250	144.25	2.13	ZLD	4.57	1.96	10.00	13.45	3.65	No record
2.	M/s Sagar Pulp & Paper	1500 MT/month	35.48	6.39	3.81	1.39	0.56	2.27	3.29	0.12	0.37
3.	M/s Aadharshree Paper Mills Pvt. Ltd.	23000 MT/year	46.69	5.98	3.32	1.96	0.87	3.59	3.62	0.17	0.27
4.	M/s Aroma Craft & Tissues Pvt. Ltd.	275	207.34	1.83	0.38	8.72	2.14	4.23	3.92	0.84	0.007
5.	M/s Sagar Paper Mills Pvt. Ltd.	3300 MT/month	114.84	3.39	0.74	4.25	0.40	3.64	1.88	0.30	0.56
6.	M/s Uttaranchal Pulp & Paper Mills Pvt. Ltd.	4200 MT/month	99.45	3.83	2.65	3.25	0.55	1.68	1.16	0.65	0.98

Groundwater characteristics:

Groundwater samples were collected from the hand pump/borewell within or near the industry premises. Analysis results of collected groundwater samples are given in Table 6 below:

Table 6: Analysis results of groundwater samples collected from hand pump/borewell within or near the industry premises

S. No.	Parameter	M/s Gangotri Paper Mill	M/s Sagar Pulp & Paper	M/s Aadharshree Paper Mills Pvt. Ltd.	M/s Aroma Craft & Tissues Pvt. Ltd.	M/s Sagar Paper Mills Pvt. Ltd.	M/s Uttaranchal Papers Ltd.	**Drinking Water-Specification IS 10500:2012 (Permissible limit)**
1.	Colour (hazen)	<10	<10	<10	<10	<10	<10	--
2.	pH	7.71	7.47	7.7	7.95	7.54	7.30	6.5-8.5
3.	TDS (mg/l)	258	258	204	126	166	231	2000
4.	BOD (mg/l)	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	--
5.	COD (mg/l)	<5.0	<5.0	<5.0	<5.0	<5.0	<5.0	--
6.	Total hardness (mg/l)	220	240	190	114	152	223	600
7.	Total alkalinity (mg/l)	224	234	197	130	175	225	600
8.	Conductivity ()	454	522	405	251	338	479	--
9.	Chloride (mg/l)	03	15	05	03	03	05	1000
10.	Sulphate (mg/l)	15.98	17.53	12.11	5.52	3.42	19.27	--
11.	Nitrate (mg/l)	0.18	0.16	0.15	0.13	0.11	0.19	--
12.	Phosphate (mg/l)	0.22	0.23	0.23	0.2	0.18	0.25	--
13.	Fluoride (mg/l)	0.31	0.31	0.3	0.29	0.24	0.29	1.5

The groundwater analysis results indicated that all parameters were found within permissible limit (Drinking Water-Specification IS 10500:2012) except fluoride.

The industry-wise observations made by the joint committee are as follows:

6.1. M/s Gangotri Paper Mill, Narsan Lakhnota Road, Roorkee, Haridwar

a. Statutory compliance:

- Unit is having Consolidated Consent & Authorization (CCA) dated 19.09.2023 issued under Water Act, 1974, Air Act, 1981, and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Uttarakhand

Pollution Control Board (UKPCB) having validity upto 31.03.2025 for production of Kraft Paper and operating on Zero Liquid Discharge (ZLD).

- Unit is having valid No Objection Certificates (NOCs) for abstraction of ground water from 02 nos. of borewells having validity up to 19.07.2026.

b. Production detail:

- Consented production: Kraft Paper @ 250 MT/day using waste paper @ 266 MT/day as raw material.
- Average production: As per logbook data (01.10.2024 to 16.12.2024), the average daily production was 144.25 MT/day.
- Average raw material consumption: As per logbook data (01.10.2024 to 16.12.2024), the average daily raw material consumption was 150.25 MT/day.

c. Operational status:

- Unit was found operational during visit on 17.12.2024 and 03.02.2025

d. Freshwater abstraction:

- Unit has 02 nos. of borewells, found in functional condition. Electromagnetic flow meter with totalizer found installed at both borewell.
- Permitted withdrawal quantity: 450 KLD
- Average daily withdrawal quantity: 306.83 KLD
- Specific freshwater consumption: 2.13 KL/MT of paper production.

e. Effluent management:

- As per CCA, unit has permission to operate on ZLD.
- Treatment scheme: Raw effluent→Screening→Collection cum Equalization tank→Hill Screen→Sedicell→Primary Clarifier→Aeration tank (02 Nos.)→Secondary Clarifier→Treated water tank→Re-use in Process.
- Unit has installed Electromagnetic flow meter with totalizer at ETP Inlet, and at line carrying recycled effluent from ETP back to process.
- Effluent analysis results: Samples were collected from ETP inlet, Primary clarifier outlet & Secondary clarifier outlet, and analysis results are given below:

Parameters	**Sampling location**			**Norms as per consent**	**Compliance**
	ETP inlet	**After Primary Clarifier**	**After Secondary Clarifier**		
pH	5.56	5.45	5.46	**ZLD**	**Complying**
Color (Hazen)	650	650	650		

BOD (mg/l)	1200	1100	900		
COD (mg/l)	8800	8000	6600		
TSS (mg/l)	13690	13120	3910		
TDS (mg/l)	13200	13400	13100		

f. Boiler details:

- Unit has installed 02 nos. of boilers of capacity 10 TPH & 14 TPH and both were found operational during visit.
- Unit is using Bagasse, Wood chips, Chipper and Coal as fuel in the boilers for meeting the steam requirements in production section. As per logbook data (01.10.2024 to 16.12.2024), the average daily fuel consumption in boiler is given below:

Type of fuel	Bagasse	Coal	Husk	Total
Total (MT)	5847.30	1552	109.65	7508.95
Avg. daily (MT/day)	88.60	23.51	1.66	113.77

g. Ash management:

- Unit has made agreement with M/s Monard Boards Pvt. Ltd., Khasra No. 414, Village-Makhdoompur, Roorkee, Uttarakhand, which is valid from 01.04.2024 to 31.03.2025.
- As per the agreement M/s Monard Boards Pvt. Ltd. uses the ash for landfilling the land owned by it.

h. Air pollution control measures:

- Unit has provided common stack of height 32.5 m attached with both boilers equipped with Multi cyclone & wet scrubber as Air Pollution Control Device (APCD).

i. Stack emission monitoring:

- Particulate Matter (PM) – 150 mg/Nm^3 (against the consented norm of 150 mg/Nm^3)
- Sulphur dioxide (as SO_2)- 09 mg/Nm^3 (against the norm of 600 mg/Nm^3)
- Oxides of Nitrogen (NO_X)- 08 mg/Nm^3 (against the norm of 300 mg/Nm^3)

Compliance status: Complying w.r.t notified effluent discharge and stack emission norms.

6.2. M/s Sagar Pulp & Paper Mills, Manglore Deoband Road, Roorkee, Haridwar

a. Statutory compliance:

- Unit is having Consolidated Consent & Authorization (CCA) dated 14.07.2023 issued under Water Act, 1974, Air Act, 1981, and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Uttarakhand Pollution Control Board (UKPCB) having validity upto 31.03.2028 for production of Kraft/Poster Paper using waste paper as raw material. Unit has also obtained amended CCA vide letter dated 06.02.2025 from UKPCB.
- NOCs obtained for abstraction of ground water from 02 nos. of borewells expired on 12.03.2023. Unit has applied for renewal of the same on 06.03.2023.

b. Production detail:

- Consented production: Kraft/Poster Paper @ 1500 MT/month using waste paper @ 1800 MT/month as raw material.
- Average production: As per logbook data (01.10.2024 to 16.12.2024), the average daily production was 35.48 MT/day, which is within the consented production capacity of the unit.

c. Operational status:

- Unit was found operational during visit on 17.12.204 and 29.01.2025.

d. Freshwater abstraction:

- Unit has 02 nos. of borewells, both in functional condition. Electromagnetic flow meter with totalizer found installed at both borewells
- Permitted withdrawal quantity: 503 KLD
- Average daily withdrawal quantity: 226.95 KLD
- Specific freshwater consumption: 6.39 KL/MT of paper production.

e. Effluent management:

- As per CCA, unit has permission to discharge 124 KLD of treated effluent.
- Treatment scheme: Raw effluent → Screen→Collection tank→Equalization tank→Chemical dosing→Primary Clarifier→ Aeration tank→Secondary clarifier→Pressure Sand Filter→Partially recycling in process & Partially discharged.
- Unit has installed Electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, and at line carrying recycled effluent from ETP back to process.

- Effluent analysis results: Samples were collected from ETP inlet, ETP outlet, & aeration tank, and analysis results are given below:

Parameters	Sampling location		Consented discharge norms	Compliance w.r.t consented discharge norms
	ETP inlet	ETP outlet		
pH	7.22	7.74	6.5-9.0	**Complying**
Color (Hazen)	10	20	-	
BOD (mg/l)	600	28	30	
COD (mg/l)	2100	240	250	
TSS (mg/l)	3390	58	100	
TDS (mg/l)	412	316	-	
Aeration Tank: MLSS-2110; MLVSS-1371				

f. Boiler details:

- The unit has installed 01 no. of boiler (capacity-06 TPH) for meeting steam requirements.
- The unit was using biomass i.e. leaves & garden trimmings as fuel in boiler. As per logbook data (01.10.2024 to 16.12.2024), the fuel consumption in boiler is given below:

Type of fuel	Biomass i.e. leaves & garden trimmings
Total (MT)	2185.70
Avg. daily (MT/day)	28.38

g. Ash management:

- The unit has made agreement Mr. Dev Sharma s/o Shree Chaman Lal, r/o 218, Mundet, Manglore town, Haridwar, Uttarakhand for the purpose of land filling, which is valid from September-2024 to March-2025.
- As per logbook data, average ash generation during 01.10.2024 to 16.12.2024 was 3.29 MT/day.

h. Air pollution control measures:

- Unit has provided stack of height 30 m attached with boiler of 06 TPH capacity equipped with Multi cyclone & Wet scrubber as APCD.

i. Stack emission monitoring:

- Particulate Matter (PM) – 238 mg/Nm^3 (against the consented norm of 250 mg/Nm^3)
- Sulphur dioxide (as SO_2)- 10.0 mg/Nm^3 (against the norm of 600 mg/Nm^3)
- Oxides of Nitrogen (NO_X)- BDL (against the norm of 300 mg/Nm^3)

Compliance status: Complying w.r.t notified effluent discharge and stack emission norms.

6.3. M/s Aadharshree Paper Mills Pvt. Ltd., Kh. No. 9/4/1/2.5 Manglore, Deoband Road, Vill. Mundet, Roorkee, Haridwar

a. Statutory compliance:

- Unit is having Consolidated Consent & Authorization (CCA) dated 11.02.2022 issued under Water Act, 1974, Air Act, 1981, and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Uttarakhand Pollution Control Board (UKPCB) having validity upto 31.03.2026 for production of MG Kraft Paper & MG Poster Paper. CCA further amended on 06.02.2025
- Unit is having valid NOCs for abstraction of ground water from 02 nos. of borewells having validity up to 31.07.2025 for both the units.

b. Production detail:

- Consented production: MG Kraft Paper @ 11500 MT/year & MG Poster Paper @ 11500 MT/year i.e. total 76.66 MT/day
- Average production: As per logbook data provided by the unit (01.10.2024 to 16.12.2024), the average daily production was 46.69 MT/day which is within the consented production capacity of the unit.

c. Operational status:

- Unit was found operational during visit on 17.12.2024 and 30.01.2025.

d. Freshwater abstraction:

- Unit has 01 no. of borewell, found in functional condition. Electromagnetic flow meter with totalizer found installed at the borewell.
- Permitted withdrawal quantity: 503 KLD
- Average daily withdrawal quantity: 279.34 KLD
- Specific freshwater consumption: 5.98 KL/MT of paper production

e. Effluent management:

- As per CCA, unit has permission to discharge 480 KLD of treated effluent.
- Treatment scheme:

  Raw effluent collection tank → Hill Screen → Equalization tank → Sedicell → Primary clarifier → Aeration tank (biological) → Secondary Clarifier → Sand Filter → Activated Carbon Filter (ACF) → Outlet to Mundet drain
- Unit has installed Electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, and at common line carrying recycled effluent after Primary Clarifier & Sand filter back to process.

- Effluent analysis results: Samples were collected from inlet, aeration tank, and outlet of the ETP, and analysis results are given below:

Parameters	Sampling location		Consented discharge norms	Compliance w.r.t consented discharge norms
	ETP inlet	ETP outlet		
pH	7.16	7.73	6.5 – 9.0	**Complying**
Color (Hazen)	10	25	150	
BOD (mg/l)	700	24	30	
COD (mg/l)	2400	220	250	
TSS (mg/l)	2850	35	100	
TDS (mg/l)	290	295	1600	
Aeration Tank: MLSS- 2450 mg/l; MLVSS- 1715 mg/l				

f. Boiler details:

- The unit has installed 01 no. of boiler of 10 TPH capacity for meeting steam requirements.
- The unit was using Biomass i.e. Bagasse, Leaves & garden trimmings as fuel in boiler. As per logbook data (01.10.2024 to 16.12.2024), the fuel consumption in boiler is given below:

Type of fuel	Coal	Bagasse	Total
Total (MT)	2820	2040	4860
Avg. daily (MT/day)	36.62	26.49	63.11

g. Ash management:

- As per logbook data, average ash disposal during 01.10.2024 to 16.12.2024 was 3.62 MT/day, which is similar to estimated ash generation of 3.59 MT/day.
- Unit is providing boiler ash to Mr. Dev Sharma s/o Sh. Chaman Lal, r/o 218, Mundet, Manglore town, Haridwar, for disposal/use of boiler ash in landfilling.

h. Air pollution control measures:

- Unit has provided stack of height 125 ft attached with 10 TPH boiler equipped with Dust collector & Wet Scrubber as APCDs.

i. Stack emission monitoring:

- Particulate Matter (PM) – 182 mg/Nm^3 (against the norm of 250 mg/Nm^3)
- Sulphur dioxide (as SO_2)- 31.0 mg/Nm^3 (against the norm of 600 mg/Nm^3)
- Oxides of Nitrogen (NO_X)- BDL (against the norm of 300 mg/Nm^3)

Compliance status: Complying w.r.t w.r.t notified effluent discharge and stack emission norms.

6.4. M/s Aroma Craft & Tissues Pvt. Ltd., Vill. Latherdeva, Jhabreraroad, Roorkee, Haridwar

a. Statutory compliance:
   - Unit is having Consolidated Consent & Authorization (CCA) dated 02.05.2024 issued under Water Act, 1974, Air Act, 1981, and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Uttarakhand Pollution Control Board (UKPCB) having validity upto 31.03.2028 for production of Kraft Paper using waste paper as raw material.
   - Unit has obtained No Objection Certificates (NOCs) having validity up to 05.02.2026 for abstraction of ground water from 02 nos. of borewells.

b. Production detail:
   - Consented production: Kraft paper @ 275 MT/day using waste paper @ 345.73 MT/day as raw material.
   - Average production: As per data provided by the unit, the average daily production during 01.10.2024 to 16.12.2024 was 207.34 MT/day which is within consented production capacity.
   - Average raw material consumption: As per data provided by the unit, the average daily raw material consumption during 01.10.2024 to 16.12.2024 was 249.29 MT/day.

c. Operational status:
   - Unit was found operational during visit on 18.12.2024 and 29.01.2025.

d. Freshwater abstraction:
   - Unit has 02 nos. of borewells, both found in functional condition. Electromagnetic flow meter with totalizer found installed at both borewells.
   - Permitted withdrawal quantity: 950 KLD
   - Average daily withdrawal quantity: 379.21 KLD
   - Specific freshwater consumption: 1.83 KL/MT of paper production.

e. Effluent management:
   - As per CCA, unit has permission to discharge 1650 KLD of treated effluent.
   - Treatment scheme: Raw effluent collection tank → Hill Screen → Equalization tank → Sedicell → Primary clarifier (as holding tank) → Aeration tank (biological) → Secondary Clarifier → Sand Filter (03 nos. in series) → Outlet to Sheela Khala drain.

- V – notch was found installed at inlet of ETP. Unit has installed flow meter with totalizer at ETP outlet, feed to Sedicell, feed to sand filters and lines carrying recycled treated effluent after sand filter to process.
- Effluent analysis results: Samples were collected from inlet, outlet and aeration tank of ETP, and analysis results are given below:

Parameters	Sampling location		Consented discharge norms	Compliance w.r.t consented discharge norms
	ETP inlet	ETP outlet		
pH	5.51	7.57	6.5 – 9.5	Complying
Color (Hazen)	650	30	150	
BOD (mg/l)	860	26	30	
COD (mg/l)	2600	210	250	
TSS (mg/l)	7010	42	100	
TDS (mg/l)	9880	653	2100	
Aeration Tank: MLSS- 2720 mg/l; MLVSS- 1768 mg/l				

f. Boiler details:

- The unit has installed 02 nos. of boilers of capacity 10 TPH & 12 TPH for meeting steam requirements using Biomass i.e. Bagasse & Firewood as fuel.
- As per logbook data (01.10.2024 to 16.12.2024), the fuel consumption in boiler is given below:

Type of fuel	Bagasse	Firewood	Total
Total (MT)	7538.66	4980.28	12518.94
Avg. daily (MT/day)	110.86	73.24	184.10

g. Ash management:

- As per logbook data (01.10.2024 to 16.12.2024), the average daily ash disposal was 3.92 MT/day.
- Unit is disposing boiler ash for landfilling in nearby low lying land area.

h. Air Pollution Control Measures:

- Unit has provided a common stack of height 105 ft. attached with both boilers equipped with Multi-cyclone & Wet Scrubber as APCD.

i. Stack emission monitoring:

- Particulate Matter (PM) –247 mg/Nm^3 (against the consented norm of 150 mg/Nm^3)
- Sulphur dioxide (as SO_2)- 200 mg/Nm^3 (against the norm of 600 mg/Nm^3)
- Oxides of Nitrogen (NO_X)- 16 mg/Nm^3 (against the norm of 300 mg/Nm^3)

Compliance status: Complying w.r.t notified discharge norms

Non-complying w.r.t. consented stack emission norms.

6.5. M/s Sagar Paper Mills Pvt. Ltd., Vill. Latherdeva, Manglore Jhabrera Road, Roorkee, Haridwar

a. Statutory compliance:

- Unit is having Consolidated Consent & Authorization (CCA) dated 22.07.2023 issued under Water Act, 1974, Air Act, 1981, and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Uttarakhand Pollution Control Board (UKPCB) having validity upto 31.03.2028 for production of Kraft Paper using waste paper as raw material.
- Unit has not provided the copy of NOCs for abstraction of ground water from 02 nos. of borewells.

b. Production detail:

- Consented production: Kraft paper @ 3300 MT/month using waste paper @ 4125 MT/month as raw material.
- Average production: As per logbook data (01.10.2024 to 17.12.2024), the average daily production was 114.84 MT/day which is marginally more than the consented production capacity. Accordingly, the unit may get revision in the CCA.
- Average raw material consumption: As per logbook data (01.10.2024 to 17.12.2024), the average daily raw material consumption was 141.60 MT/day)

c. Operational status:

- Unit was found operational during visit on 18.12.2024 and 29.01.2025.

d. Freshwater abstraction:

- Unit has 02 nos. of borewells, all in functional condition. Electromagnetic flow meter with totalizer found installed at both borewells.
- Average daily withdrawal quantity: 388.84 KLD.
- Specific freshwater consumption: 3.39 KL/MT of paper production

e. Effluent management:

- As per CCA, unit has permission to discharge 600 KLD
- Treatment scheme:

  Collection tank→Equalization tank→Hill screen→Sedicell→Primary Clarifier→Aeration tank→Secondary Clarifier→Pressure Sand Filter→Discharge

Treated effluent from Primary Clarifier / Secondary Clarifier/Pressure Sand Filter→Common treated water tank→Recycle in Process

Sludge from Primary/Secondary Clarifier→Sludge collection tank→Belt Press→Disposal

- Unit has installed Electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, and at line carrying recycled effluent from ETP back to process.
- Effluent analysis results: Samples were collected from inlet, aeration tank, and outlet of the ETP, and analysis results are given below:

Parameters	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent
pH	5.45	7.57	6.5-8.5	**Compliance**
Color (Hazen)	500	80	150	
BOD (mg/l)	620	22	30	
COD (mg/l)	2800	230	250	
TSS (mg/l)	72	63	100	
TDS (mg/l)	3990	970	2100	
Aeration Tank: MLSS-3210 mg/l; MLVSS-1926 mg/l				

f. Boiler details:

- The unit has installed 01 no. of boiler of capacity 12 TPH which was found operational, for meeting steam requirements.
- The unit is using bagasse and waste wood as fuel in boiler. As per logbook data (01.10.2024 to 16.12.2024), the fuel consumption in boiler is given below:

Type of fuel	Bagasse	Waste wood	Total
Total (MT)	1621.52	3449	5070.52
Avg. daily (MT/day)	23.84	50.72	74.56

g. Ash management:

- As per logbook data, average ash generation during 01.10.2024 to 16.12.2024 was 1.88 MT/day, which is lower than the estimated ash generation value of 3.64 MT/day.
- For disposal of ash, unit has done agreement with Mr. Babu Khan s/o Shree Usman, r/o Jhabhrera, Latherdeva Hoon, Haridwar, Uttarakhand, which is valid upto 31.03.2025.

h. Air pollution control measures:

- Unit has provided stack of height 30 m attached with 12 TPH boiler equipped with Multi cyclone, Dust collector and Wet scrubber as APCDs.

i. Stack emission monitoring:

- Particulate Matter (PM)- 243 mg/Nm^3 (against the consented norm of 250 mg/Nm^3)
- Sulphur dioxide (as SO_2)- 12 mg/Nm^3 (against the norm of 600 mg/Nm^3)
- Oxides of Nitrogen (NO_X)- BDL (against the norm of 300 mg/Nm^3)

Compliance status: Complying w.r.t effluent discharge and stack emission norms.

6.6. M/s Uttaranchal Pulp & Paper Mills Pvt. Ltd., Manglore Deoband Road, Roorkee, Haridwar

a. Statutory compliance:

- Unit is having Consolidated Consent & Authorization (CCA) dated 21.08.2020 issued under Water Act, 1974, Air Act, 1981, and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Uttarakhand Pollution Control Board (UKPCB) having validity up to 31.03.2025 for production of Kraft paper using waste paper as raw material.
- Unit has obtained No Objection Certificates (NOCs) having validity up to 19.03.2026 for abstraction of ground water from 02 nos. of borewells.

b. Production detail:

- Consented production: Kraft paper @ 4200 MT/month using waste paper as raw material.
- Average production: As per logbook data (01.10.2024 to 16.12.2024), the average daily production was 99.45 MT/day which is within the consented production capacity.
- Average raw material consumption: As per logbook data (01.10.2024 to 16.12.2024), the average daily raw material consumption was 108.10 MT/day

c. Operational status:

- Unit was found operational during visit on 18.12.2024 and 01.02.2025.

d. Freshwater abstraction:

- Unit has 02 nos. of borewells, all in functional condition. Electromagnetic flow meter with totalizer found installed at both borewells.
- Permitted withdrawal quantity: 770 KLD combined for both units.
- Average daily withdrawal quantity: 381.38 KLD.
- Specific freshwater consumption: 3.83 KL/MT of paper production.

e. Effluent management:

- As per CCA, unit has permission to discharge 546.5 KLD.
- Treatment scheme: Raw effluent → Bar screen → Oil & Grease tank→ Equalization tank → Sedicell → Primary clarifier I & II→ Aeration tank → Secondary Clarifier → Multi Grade Filter → Discharge
- V-notch was found installed at inlet and ultrasonic flow meter was installed at outlet of the ETPs. Unit has installed Electromagnetic flow meter with totalizer at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine).
- Effluent analysis results: Samples were collected from ETP inlet and outlet of ETPs and analysis results are given below:

Parameters	**Sampling location**		**Consented discharge norms**	**Compliance w.r.t consented discharge norms**
	ETP inlet	**ETP outlet**		
pH	5.69	7.88	5.5 – 9.0	**Complying**
Color (Hazen)	650	90	-	
BOD (mg/l)	840	26	30	
COD (mg/l)	3200	220	250	
TSS (mg/l)	3420	52	100	
TDS (mg/l)	5160	789	-	
Aeration Tank: MLSS- 3450 mg/l; MLVSS- 2070 mg/l				

f. Boiler details:

- The unit has installed 01 no. of boiler of capacity 12 TPH which was found operational, for meeting steam requirements
- The unit is using wood chips and bagasse fuel in boiler. As per logbook data (01.10.2024 to 16.12.2024), the fuel consumption in boiler is 67.20 MT/day.

g. Ash management:

- As per logbook data, average ash generation during 01.10.2024 to 16.12.2024 was 1.16 MT/day, which is less than the estimated ash generation of 1.68 MT/day.
- The Boiler ash generated from the unit was being sent for landfilling. No logbook is maintained for ash disposal by the unit.

h. Air pollution control measures:

- Unit has provided stack of height 33 m attached with 12 TPH boiler with Multi cyclone and wet scrubber as APCDs.

i. Stack emission monitoring:

- Particulate Matter (PM)-114 mg/Nm^3 (against the consented norm of 150 mg/Nm^3)
- Sulphur dioxide (as SO_2)- 289 mg/Nm^3 (against the norm of 600 mg/Nm^3)
- Oxides of Nitrogen (NO_X)- 18 mg/Nm^3 (against the norm of 300 mg/Nm^3)

Compliance status: Complying w.r.t effluent discharge and stack emission norms.

7. ASSESSMENT OF AMBIENT AIR QUALITY

For verification of the issues raised by the complainant regarding poor air quality attributed to uncontrolled emissions from the six industries mentioned in the petition, the joint committee conducted a thorough monitoring of ambient air quality at two strategically selected locations.

Details of ambient air monitoring locations (including geospatial coordinates) and monitoring results are mentioned in Table 7 below:

Table 7: Details of ambient air monitoring locations and monitoring results

Monitoring location	Location Code	Particulate matter, PM_{10} (µg/m^3)	National Ambient Air Quality Standards of 100 µg/m^3 (notification dated 18/11/2009)
Swami Satsang Bhawan near M/s Gangotri Paper Mills	A1	152.06	**Exceedance** with the notified National Ambient Air Quality Standards
M/s Uttaranchal Pulp & Paper Mills Pvt. Ltd.	A2	208.40	

8. CONCLUSION

8.1. Recipient drains (Mundet Drain & Sheela Khala Drain)

High values of key water quality parameters indicate contamination of drain water with industrial effluents.

8.2. Industries

i. During joint inspection all six industries were found operational.

ii. All of these industries have valid consents to operate under Water Act, 1974 & Air Act, 1981, Authorization under Hazardous Wastes Rules, 2016 and No Objection Certificate for abstraction of ground water from borewells installed within the premises.

iii. Out of six industrial units, five Recycled Fibre (RCF) based pulp & paper industries having permission to discharge the treated effluent have installed full-fledged ETP upto tertiary level, while one RCF-based pulp & paper industry having permission to operate on ZLD has ETP which only consists of full-fledged ETP system upto tertiary level of treatment.

iv. These industries use various fuels in their boilers i.e. coal, and biomass (Rice husk, bagasse, plant leaves & garden trimmings, wood chips, Firewood)

v. Boiler ash generated by these industries is being used for filling in low-lying land.

vi. Stack emission monitoring results showed that all six industries complied with stack emission norms.

vii. Out of six industries, five industries complied with consented discharge norms and one industry is operating on ZLD in compliance of consented condition.

8.3. Ambient air quality

Ambient air quality monitoring was carried out at two locations; (i) Swami Satsang Bhawan near M/s Gangotri Paper Mills (upwind direction) and (ii) M/s Uttaranchal Pulp & Paper Mills Pvt. Ltd. (downwind direction). The value of Particulate matter-PM10 (Less than 10Micron) in ambient air was found as 152.06 µg/m^3 at upwind direction and 208.40 µg/m3 at downwind direction. The air quality was not meeting the National Ambient Air Quality Standards of 100 µg/m3 (notification dated 18/11/2009). The higher value may be due to heavy vehicular movement including public transport.

9. RECOMMENDATIONS

9.1. Action plan for rejuvenation of Recipient drains

For remediation/rejuvenation of recipient drains (i.e. Mundet drain & Sheela Khala drain), it is proposed that a low cost nature based in-situ treatment system like Constructed Wetland, rock filters, etc. may be installed. Numbers of treatment units may vary based on various factors like geography of drain (flow width, depth, and bed slope), characteristics of flowing wastewater, and discharging second order drains. Accordingly, an action plan for rejuvenation of Mundet drain & Sheela Khala drain is presented below:

S. No.	Action points	Executing agency	Nature (Mandatory/ Optional)	Time line
1.	Design of Constructed Wetland Systems based on the topology and waste water characteristics of recipient drains	Irrigation department/Jal Nigam in consultation with UKPCB and expert agency like Centre for Environmental Management of Degraded Ecosystems (CEMDE) or others	Optional	3-6 months
2.	Desilting of drains up to bed level and strengthening of bunds with desilted material.	Irrigation department/Jal Nigam	Optional	Once in a year
3.	Vegetation development on embankments of restored drain.	Irrigation/Jal Nigam/ Forest department in consultation with UKPCB and expert agency like CEMDE or others	Optional	1-2 years
4.	Setting up of series of in-situ constructed wetland systems where width of drain is maximum based on flow & wastewater characteristics of drain at that location.		Optional	1-2 years
5.	Follow up monitoring of wastewater quality of drains.	UKPCB	Optional	Fortnightly

9.2. Industries

i. Industries shall operate the Air Pollution Control Devices (APCDs) properly so that no emission containing fly ash/black gases is emitted by industries.

ii. Industries shall conduct regular maintenance of existing APCDs to ensure their optimal performance.

iii. Industries shall ensure scientific storage & disposal of boiler ash.

iv. Industries shall ensure maintain proper records of its fuel consumption in boiler, boiler ash generation and disposal.

v. Industries shall share the details of location etc. to UKPCB for site selection of boiler ash disposal, safe operation and for development of vegetation cover after exhaustion of the capacity of filling site according to the following criteria:

- Sites must be properly demarcated and fenced to restrict human and animal intrusion.
- After reaching capacity, sites must be properly capped with about 30 cm of topsoil to promote vegetation growth.
- Sites must be properly lined and made impermeable to prevent any contamination of surface water and groundwater.

vi. Boiler ash generated by the industries shall be utilized for other beneficial purposes, including:

- Manufacturing building materials such as bricks, blocks, tiles, fiber cement sheets, pipes, boards, panels, and ash & geo-polymer-based construction materials.
- Manufacturing cement and Ready Mix Concrete (RMC).
- Construction of road and flyover embankments.
- Controlled agricultural use based on soil testing.
- Any other eco-friendly purpose as notified from time to time.

vii. Scattered/haphazard disposal of boiler ash by industrial units, if any, should be completely stopped.

viii. Industries shall maintain proper record regarding generation, storage and disposal of boiler ash.

ix. Installation of screen (ex. Rotary drum screener) at ETP inlet for separation of plastics & other coarse fractions from raw effluent stream and collected plastics shall be disposed scientifically.

x. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.

xi. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.

xii. Ensure scientific disposal of non-paper solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.

xiii. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment followed by tertiary treatment units consisting of Pressure Sand Filter & Activated Carbon Filter to comply with the discharge norms.

xiv. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

xv. Industries shall also comply with the recommendations made by the joint committee constituted in compliance to Hon'ble NGT orders dated 12.09.2023 & 12.12.2023 in OA No. 540/2023 in the matter of Niramaya Jan Utthan Sansthan Vs. State of Uttar Pradesh & Ors., which are reproduced as below:

Action Plan for management of Non-paper solid waste (i.e. Plastic Waste, Boiler Ash, ETP Sludge)

The action plan aims to establish a robust framework for the effective handling, disposal, and monitoring of Non-paper solid waste (i.e. Plastic Waste, Boiler Ash, ETP Sludge) generated by industrial units.

Key Components

a. Constitution of a Society and Special Purpose Vehicle (SPV)

i. **Society Formation**: A society shall be constituted, comprising all relevant stakeholders, including industrial units and regulatory bodies. The State Pollution Control Boards (SPCBs) shall facilitate the establishment of this society.

ii. **Special Purpose Vehicle (SPV)**: The society shall create an SPV specifically dedicated to managing Plastic Waste, Boiler Ash and ETP sludge generated by industrial units.

b. Membership and Participation

i. **Membership**: All industrial units within the cluster must be members of the society. This ensures collective responsibility and participation in waste management efforts.

c. Waste Generation and Record Keeping

i. **Logbook Maintenance**: Member units must maintain a logbook that records waste quantities, types, and disposal methods. This logbook will serve as a crucial reference for waste management audits and assessments.

d. Supervision and Payment

i. **SPCB Supervision**: The SPCBs shall supervise waste management practices within member units. This includes overseeing waste handling, transportation, disposal and verification through logbook & manifest system slip.

ii. **Cost Allocation**: Member units shall bear the cost associated with waste management, including transportation, treatment, and final disposal.

Joint Committee:

S. No.	Name and designation of committee member	Organization	Signature
1.	Sh. Ashish Kumar Mishra, Joint Magistrate, Roorkee	District Administration, Haridwar	
2.	Dr. Ashish Kumar, Scientist 'E'	MoEF&CC, Regional Office, Dehradun	
3.	Sh. Uttam Kumar Tiwari, General Manager	District Industry Centre, Haridwar	
4.	Dr. Rajendra Singh, Regional Officer	Regional Office, Uttarakhand Pollution Control Board, Roorkee,	
5.	Mrs. Reena Satavan, Scientist 'E'	Central Pollution Control Board	
6.	Dr. R. K Singh Scientist 'D'	Central Pollution Control Board	

Item No. 06 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No.1243/2024

Manu Rathi & Anr. Applicant(s)

Versus

Respondent(s)

State of Uttarakhand & Ors.

Date of hearing: 22.10.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Vivek Gupta & Mr. Govind Gupta, Advs.

ORDER

1. In this original application, the allegation of the Applicant is that Respondents No. 4 to 9, Paper Mills operating in Tehsil Roorkee, District Haridwar are causing pollution by burning the plastic waste and are also discharging the industrial effluent in the open field.

2. Learned Counsel for the Applicant during the course of argument has referred to the inspection report by the Regional Officer, Annexure A-8, wherein it was recorded that the unit instead of using the approved fuel, was using wood, leaves, plastic waste, etc., violating the environmental norms. He has submitted that, though after that inspection notice was issued, but no improvement had taken place. Therefore, the same violation was noted in the subsequent inspection dated 25.09.2024. He has also referred to the photographs Annexure A2 to show the emission of smoke from the industrial unit and photographs Annexure-5 to show the discharge of effluent from the industrial units. Referring to the photograph on page 25, he has submitted that on

account of the discharge of industrial effluent in the open field, the crops of nearby cultivators is destroyed.

3. The OA raises substantial issues relating to compliance of environmental norms.

4. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing.

5. Having regard to the seriousness of the allegation made in the OA, we also form a Joint Committee comprising the Member Secretary, Uttarakhand Pollution Control Board (UKPCB), representative of Member Secretary, Central Pollution Control Board (CPCB), RO, Ministry of Environment, Forest and Climate Change (MoEF&CC), Dehradun and District Magistrate, Haridwar. The District Magistrate, Haridwar will act as the coordinating agency. The Committee will visit the site, ascertain the extent of violation of environmental norms by the respondent units and also suggest remedial measures. Let this exercise be completed within a period of two months and the report be submitted before the Tribunal immediately thereafter.

6. List on 11.02.2025.

7. Let a copy of this order be forwarded to Member Secretary, UKPCB, Member Secretary, CPCB, R.O., MoEF&CC, Dehradun and District Magistrate, Haridwar by e-mail for compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

October 22, 2024
Original Application No.1243/2024
dv..

मैं मनुपाल S/ श्री ओमपाल सिंह निवासी नारसन कलां जिला - हरिद्वार ने NGT न्यायालय में ओए नम्बर 1243/24 में गठित टीम (समिति) आज दिनांक 17-12-2024 दिन मंगलवार को समय लगभग 11.00 प्रातः से 3.30 शाम तक साथ रहकर सिलेज/मुंडेर नाला वह ढ़ोला खाला नाले का निरीक्षण किया साथ में नमूने एकत्रित किये, नालों को भारी मात्रा में मिलो द्वारा गंदा बदबूदार मैला/जल मिला जिस को फोटो ले लिए गये पूरे निरीक्षण के समय में समिति के साथ रहा और समिति से अपनी/समाज/क्षेत्र की समस्याओं (प्रदूषण से संबंधित) से अवगत कराया।

आज के समिति कार्य से मैं पूर्ण संतुष्ट महसूस कर रहा हूँ

दिनांक
17/12/24

आपका
मनुपाल
9758100126

INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection: 17.12.2024 & 03.02.2025

A. General section

1.	Name of the unit with complete postal address:	M/s. Gangotri Paper Mills Pvt. Ltd. Khata No.-124, Gata No. 23, Khata No. 106, Gata No. 80/1, Vill - Narsen Kalan, Jhabrera Road, Manglore, Roorkee, Distt- Haridwar
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.70494, 77.83875
3.	Industry Operational status	Operational
4.	Consent status	CCA No. UKPCB/HO/Con/G-84/2023/791 dated 19.09.2023 Consolidated consent under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, valid upto 31.03.2025

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft Paper from Waste Paper
6.	**Raw material**	
	a. Consented value	Waste Paper-266 MT/day
	b. Actual consumption (as per logbook)	Indigenous waste paper-9470.600 MT Imported waste paper-445.65 MT Total waste paper-9916.25 MT (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	c. Avg. daily consumption	Indigenous waste paper-143.49 MT/day Imported waste paper-6.75 MT/day Total waste paper-150.25 MT/day (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
7.	**Production**	
	a. Consented value	Kraft Paper-250 MT/day
	b. Actual Production in last three months (as per logbook)	Kraft Paper-9520.611 MT (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit) (Operational days-66)
	c. Avg. daily production	Kraft Paper-144.25 MT/day
	d. Yield (%)	96 %
	e. Non-paper waste production	4 %
8.	**Fresh water consumption**	
	a. Details of borewell	02 Nos.
	b. NOC from CGWA/other authorized body	NOC from CGWA valid upto 19.07.2026 for 02 no. of borewells
	c. Borewell readings (Instant & totalizer)	Borewell 1: display was not working Borewell 2: 496897.28 m^3 (Flow: 71.6 m^3/hr)
	d. Permitted withdrawal quantity	450 KL/day
	e. Actual withdrawal quantity in last three months	Borewell 1: 13580 KL Borewell 2: 6671 KL Total: 20251 KL (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	f. Avg. daily withdrawal quantity	306.83 KLD
	g. Avg. daily consumption in boiler	4612 KL (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	h. Avg. daily consumption in process & domestic use	No separate metering for process and domestic purpose 20251 KL- 4612 KL = 15639 KL i.e., 236.95 KLD
	i. Specific fresh water consumption	2.13 KL/MT of Production
	j. Piezometric well	01 No. (Ground water level-2.65 m)
9.	**Effluent Management**	

	a. Actual effluent generation in last three months	72696 KL (As per logbook from 12.11.2024 to 16th Dec, 2024, submitted by the unit) Logbook data available from 12.11.2024 only, as informed	
	b. Avg. daily effluent generation	2077.03 KLD (35 days from 12.11.2024 to 16.12.2024)	
	c. Specific effluent generation	7.63 KL/MT of Production	
	d. Consented discharge value	Zero liquid Discharge (ZLD)	
	e. Actual effluent discharge in last three months (as per V-Notch logbook)	**Zero Liquid Discharge**	
	f. Avg. daily effluent discharge	**Zero Liquid Discharge**	
	g. Specific effluent discharge	**Zero Liquid Discharge**	
	h. Actual recycling of treated effluent within process	Partially treated (from Sedicell & Primary Clarifier)	Yes, but no separate flow meter installed
		Treated effluent (From ETP outlet)	2075.35 KLD (136973 KL) 1891.43 KLD (66200 KL from 12.11.24 to 16.12.24)
		Total recycled	2075.35 KLD (136973 KL-for 66 days from Oct-2024 to 16th Dec, 2024) 1891.43 KLD (66200 KL-for 35 days from 12.11.24 to 16.12.24)
	i. Specific effluent recycle	14.39 KL/MT of Production	
10	**Effluent treatment plant (ETP)**		
	a. ETP consists of	Raw effluent→Screening→Collection cum Equalization tank→Hill Screen→Sedi cell→Primary Clarifier→Aeration tank (02 Nos.)→Secondary Clarifier→Treated water tank→Re-use in Process (Unit has also installed tertiary treatment units i.e., Duel media filter and Pressure sand filter at ETP, however as informed by the unit representative these tertiary treatment units are not in use since long)	
	b. Installed capacity	5000 KLD	
	c. Metering at ETP	Effluent generation	ETP inlet readings (Instant & totalizer) 73939.371 m^3 (147 m^3/hr)
		Partially treated Recycling point	Recycling meter readings (Instant & totalizer) 1209795 m^3 (118 m^3/hr)
		Effluent Discharge	**Zero Liquid Discharge** No meter required
	d. Operational status of ETP	Operational	
	e. Separate Electricity meter installed for ETP (Yes/No) & Reading	Yes & Reading: 5780036.4 kwh	

Effluent Characteristics

Parameters	ETP inlet	ETP treated (after Primary Clarifier)	ETP treated (after Secondary Clarifier)	Norms as per consent
pH	5.56	5.45	5.46	ZLD
Color (Hazen)	650	650	650	ZLD
BOD (mg/l)	1200	1100	900	ZLD
COD (mg/l)	8800	8000	6600	ZLD
TSS (mg/l)	13690	13120	3910	ZLD
TDS (mg/l)	13200	13400	13100	ZLD

ETP Sludge generation

a. Sludge Management & disposal (Primary & Secondary Biological sludge)	As informed, Primary & Secondary Biological sludge is re-used in the manufacturing process. No flowmeter installed and Logbook of the same is not maintained by the unit. However, huge quantity of sludge was observed stored in 05 Nos. of sludge drying beds as well as besides centrifuge during visit. No logbook of ETP sludge generation or disposal provided by the unit.
b. Avg. daily Primary & Secondary Biological sludge generation (as per logbook)	
c. Daily sludge generation	

	d. Estimated sludge generation @ 20 % of inlet COD load	3.65 MT/day
11.	**Non-paper solid waste management (Plastic waste)**	
	a. Actual Avg. daily plastic waste generation (as per logbook)	Logbook not maintained by the unit
	b. Mode of disposal of plastic waste	Sent to M/s Suraj Plastic Company, Khasra No. 360, Manglore road, Landhora, Haridwar, Uttarakhand for recycling purpose (Agreement with M/s Suraj Plastic Company is valid from 01.04.2019 to 24.09.2024)
	c. Actual Avg. daily plastic waste disposed (as per logbook)	1.96 MT/day (129.635 MT/66 days) (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	d. Potential solid waste generation (@3% & 4% of indigenous & imported waste paper respectively)	4.57 MT/day
	e. Remarks	Actual plastic waste disposal (1.96 MT/day) is very lower than the potential plastic waste generation (4.57 MT/day) M/s Suraj Plastic Company is a plastic waste recycler with registration No. UEPPCB/HO/Plastic-Reg-66 of Uttarakhand Pollution Control Board for Producer/Manufacturer/Recycler under Rule-13 of the Plastic Waste Management Rules, 2016 having validity from 01.04.2019 to 24.09.2024.
12.	**Air Pollution management**	
	a. Boiler capacity & operational status	02 Boilers-10 TPH & 14 TPH capacity
	b. Stack details	Height-32.5 meter, Internal diameter-1.6 meter
	c. APCD installed (Yes/No) (Mention type of APCD)	Yes, Multi cyclone followed by wet scrubber installed with each boiler and common chimney
	d. Name of the Fuel as per consent	Steam coal, Bagasse, Wood chips, Husk
	e. Fuel consumption as per consent	Bagasse, Wood chips, Chipper and Coal-Quantity not mentioned in Consent
	f. Fuel consumption in last three months (as per logbook)	Bagasse-5847.300 MT, Steam Coal-1552 MT, Husk-109.650 MT (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	g. Avg. Daily fuel consumption	Bagasse-88.6 MT/day, Steam coal-23.51 MT/day, Husk-1.66 MT/day
	h. Avg. Daily ash generation	Logbook not maintained
	i. Estimated ash generation	10.0 MT/day
	j. Disposal of ash generated	13.45 MT/day (total-888.054 MT) (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	k. Remarks	For ash disposal, unit has done agreement with M/s Monard Boards Pvt. Ltd., Khasra No. 414, Village-Makhdoompur, Roorkee, Uttarakhand, which is valid from 01.04.2024 to 31.03.2025. As per the agreement M/s Monard Boards Pvt. Ltd. uses the ash for landfilling the land owned by it.
	l. Stack Monitoring report	

Fuel	% of ash generation	Ash generation (MT)
Bagasse	2 - 3 %	175.42
Steam Coal	30 %	465.6
Husk	15-20 %	19.19
Total		660.21 MT i.e., **10.0 MT/day**

Sr. No.	Parameter	Unit	Value obtained	Consented emission limit
1.	Particulate matter	mg/Nm^3	150	150
2.	Sulphur Dioxide (SO_2)	Ppm	9	-
3.	Oxides of Nitrogen (NO_x)	ppm	8	-

13. **Hazardous waste management**

Authorization status	Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, valid upto 31.03.2025
Mode of disposal of hazardous waste (ETP sludge) Copy of agreement with recyclers /TSDF	It was informed by the unit representative that, Primary & Secondary Biological sludge is re-used in the manufacturing process, but no logbook of the same is maintained and provided by the unit. However, huge quantity of sludge was found stored in 05 Nos. of sludge drying beds as well as besides centrifuge during visit. No logbook of ETP sludge generation or disposal is maintained and provided by the unit.
Hazardous waste disposed	Details of Used oil/Waste oil/Oil content waste disposal (as per form 10):

Date	**Quantity disposed**		
	Used oil	Waste oil (kg)	Oil content waste (kg)
19.02.2024	40 liter	23	-
02.05.2024	105 kg	50	-
14.08.2024	95 kg	55	35 kg
17.12.2024	215 kg	30	50 kg
Total	**415 kg & 40 Liters**	**158 kg**	**85 kg**

14. **Ground water Analysis results (Borewell within the premises)**

Parameters	**pH**	**Color**	**COD**	**BOD**	**TDS**	**Total Hardness**	**Total Alkalinity**
Acceptable limit (BIS IS 10500:2012)	6.5-8.5	15	-	-	2000	600	600
Results	7.71	<10	<5	<1	258	220	224
Parameters	**Phosphate**	**Cond.**	**SO_4^{--}**	**F^-**	**NO_3-N**	**Cl^-**	
Acceptable limit (BIS IS 10500:2012)	-	-	400	1.5	45	1000	
Results	0.22	454	15.98	0.31	0.18	3	

**All parameters are in mg/l except pH, Conductivity (µS/cm) & Color (Hazen).*

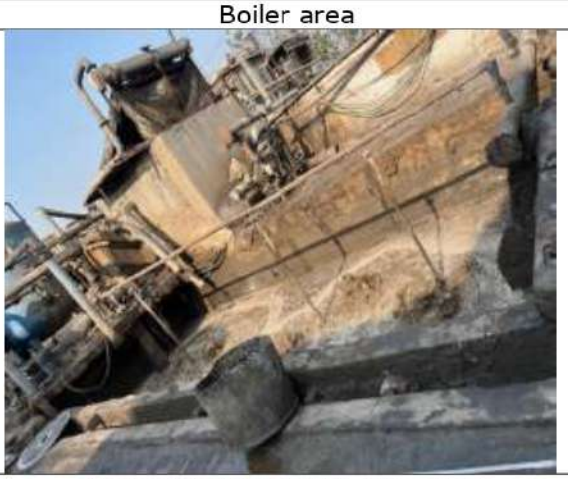
15. **Major observation & Key issues**

Observation:

1. As per the analysis results of sample collected from borewell, it is found complying w.r.t acceptable limit as per BIS IS 10500:2012.
2. The unit is operating on Zero Liquid Discharge (ZLD) by recycling back the ETP treated effluent in the manufacturing process. As informed by the unit representative, the treated effluent after Primary clarifier and after Secondary clarifier is stored in a common treated water collection tank (40 KL capacity, which is located near the pulper) and from there it is utilized in paper machine. A flow meter is installed at paper machine.
3. Secondary clarifier of ETP was found half-filled and no treated effluent was being received at the treated effluent launder (located at the periphery of clarifier). Clear/Fresh water was found filled in the inside chamber/influent well of the secondary clarifier. The unit representative informed that, they pump this clear/fresh water in common treated water collection tank (40 KL capacity) with the treated effluent of primary clarifier and then recycle that mixed/diluted effluent in the manufacturing process.
4. At ETP, unit has also installed tertiary treatment units i.e., Duel media filter and Pressure sand filter, however as informed by the unit representative these tertiary treatment units are not in use since long.

	5. Huge quantity of sludge was found stored in 05 Nos. of sludge drying beds as well as besides centrifuge during visit. No logbook of ETP sludge generation or disposal is maintained and provided by the unit. 6. For waste used oil/waste oil/empty hazardous barrels disposal, the unit has done agreement with M/s K Nandini Refinery Pvt. Ltd., which is valid from 24.04.2024 to 23.04.2025. 7. As per Form-10 submitted by the unit, it has sent total 415 kg & 40 liters of used oil, 158 kg of waste oil and 85 kg of oil containing waste to M/s K Nandini Refinery Pvt. Ltd., Bareilly, UP for its safe disposal according to the provision of the Hazardous (Management Handling and Transboundary Movement) Rules, 2016 from Feb-2024 to Dec-2024. 8. As per the stack monitoring report of the unit, it is found complying w.r.t. consented stack emission norms. **Key Issue:** 1. Unit is not operating secondary clarifier properly and diluting the treated effluent of primary clarifier with fresh water and then using the diluted water in the manufacturing process. 2. Unit is not keeping the record of ETP sludge generation as well as disposal. 3. Unit is not keeping the record of fly ash generation and plastic waste generation, on daily basis. 4. Actual plastic waste disposal (1.96 MT/day) is very lower than the potential plastic waste generation (4.57 MT/day), which indicates that either the unit is not maintaining logbook of plastic waste generation/disposal properly or disposing the plastic waste in unscientific way.
16.	**Compliance Status:** Complying w.r.t consented norms
17.	**Recommendations:**
	1. Ensure operation of ETP such a way to comply with the consented norms. 2. Operate secondary clarifier properly and shall ensure ZLD. Unit shall immediately stop the practice of dilution of primary clarifier treated effluent with clear/fresh water. 3. Keep and maintain record of ETP sludge generation as well as of disposal, on daily basis. 4. Keep and maintain record of fly ash generation and plastic waste generation, on daily basis. 5. Ensure scientific disposal of generated plastic waste and boiler ash. 6. Maintain separate records for freshwater consumption in process, boiler and domestic uses. 7. Install flow meters at treated effluent reuse points (at ETP) and maintain logbooks for the same on daily basis. 8. Generated plastic waste to be stored under sheds, and catch drains to be provided for collection of wastewater drained from the heaps of plastic waste and transfer to ETP inlet collection tank.

Photographs

	
Entrance gate	Boiler area
	
Screen	Collection cum equalization tank
	
Hill Screen	Sedi cell

Primary Clarifier

Aeration tank

Secondary Clarifier

Sludge drying beds fully filled with sludge

Sludge besides centrifuge

FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Gangotri Paper Mills Pvt. Ltd.
Khata No. 124, Gata No. 23,
Khata No. 106, Gata No. 80/1,
Vill Narsen Kalan, Jhabrera Road
Manglore Roorkee, Haridwar

Take this notice that it is intended to have analyzed the samples of ....E.T.P. Inlet, E.T.P. (treated waters) recycling to Plant & Borewell which has been taken today, the ....17th..... day of ..December....2024.. from M/S Gangotri Paper Mills Pvt. Ltd., Vill. ..Narsen Kalan, Jhabrera Road, Manglore Roorkee, Harid

(Name and designation of the person who takes the sample).

(1) Dr. R.K. Singh (Sc. D), CPCB, Delhi
(2) Dr. Rajender Kathait, RO - Haridwar, UKPCB
(3) Ms. Shivangi Goswami, RA-II, CPCB delhi

Locations of the place where the sample were taken.

(1) ETP Inlet
(2) ETP (treated waters) recycling to Plant
(3) Borewell

(Duplicate samples were given to the unit)

(SEAL)

DATE 17/12/24

Dr. Rajender Kathait, RO-Haridwar UKPCB

Signature: 17.12.24

Name: Dr. R.K. Singh

Designation: Sc. D, CPCB, Delhi

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HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con/G-84/2023/791 Date: 19.9.2023

REGD. POST

To,

M/s. Gangotri Paper Mills Pvt. Ltd.
Khata No.-124, Gata No. 23,
Khata No. 106, Gata No. 80/1,
Vill – Narsen Kalan, Jhabrera Road,
Manglore, Roorkee , Distt- Haridwar

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention& Control of Pollution) Act., 1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981"and Authorization under "Rule -6(2)"of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016"notified under "Environment (Protection) Act, 1986"as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 26018	**Application no. 3785970**
CCA (Renewal)	
Date :- 23.03.2023	

CCA is hereby granted to **M/s Gangotri Paper Mills Pvt. Ltd.** located at Khata No. -124, Gata No. 23, Khata No. 106, Gata No. 80/1 Vill Narsen Kalan, Jhabrera Road, Manglore, Roorkee Distt. Haridwar, Uttarakhand ($29^0$42'17"N, $77^0$50'20"E) subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto **31/03/2025** under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto **31/03/2025** under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto**31/03/2025** under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.
4. **Production Capacity**

S.No.	Declared by the unit		Permitted by State Board	
	Raw material per day	Final Products & By-products per month	Raw material per day	Final Products & By-products per month
I.	**Waste Paper (266 MT/day)**	**Kraft Paper (250 MT/day)**	**Waste Paper (266 MT/day)**	**Kraft Paper (250 MT/day)**

5. **Production Process Infrastructure**

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	02	Pulp Making	Yes

2.	Refiner	01	For impurity Filtration	Yes
3.	Reject Sorter	01	For Recovery	Yes
4.	Paper machine	01	Making of Paper	Yes

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: **Safe**.
2. The unit shall obtain NOC of CGWA before start of ground water **(freshwater)** extraction and shall strictly comply with the various conditions as mentioned in the CGWA.
3. Status of NOC from CGWA/SGWB: Obtained NOC from CGWA.
4. If Granted: Number of NOC and Validity: **CGWA/NOC/IND/REN/1/2021/6345 valid upto 19.07.2024.**
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity: 3 Natural Ponds adopted in nearby areas for RWH (Total ponds area: 1.111hec)
6. Details of piezometer installed i.e., numbers with coordinates.

   Piezometer No. 1 : **29.705121^{0}N, 77.83946^{0}E**

7. This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	**Permitted by NOC issued by CGWA**
Source of fresh water	Borewell	Borewell
No. of borewell	02	02
Daily quantity of water to be abstracted	276.19 M^3/day	375M^3/day

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	**Specific Water Consumption not to exceed**
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers, paperboards (ZLD based unit)	< 8 KL per Ton of Paper produced

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m^3/day and m^3/t paper) duly signed daily by authorized signatory/competent authority
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge:-

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	**Permitted**
Maximum daily discharge of trade effluent	**Zero Liquid Discharge (ZLD)**	**Zero Liquid Discharge (ZLD)**
Treatment facility	Equalization Tank (140 M^3), Sedicell (350 M^3), Primary Clarifier (954M^3), Aeration Tank (2500 M^3), Secondary Clarifier (190 M^3), and Tertiary Treatment (Sand Filter & DMF Filter-2160 KLD each)	Equalization Tank (140 M^3), Sedicell (350 M^3), Primary Clarifier (954M^3), Aeration Tank (2500 M^3), Secondary Clarifier (190 M^3), and Tertiary Treatment (Sand Filter & DMF Filter-2160 KLD each)
Discharge/recycling/re-use point	100% Recycling in process.	100% Recycling in process.

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	**Specific Trade Effluent Discharge, not to exceed**
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycling of process waste water in manufacturing process).

3. For ZLD Unit
   i. Unit shall recycle all the treated effluent in the industrial process only
   ii. Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
   iii. Unit shall install flow meter at recycling point and maintain the logbooks for the same/
   iv. Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
   v. Unit shall conduct the water audit and submit the same to SPCB.
   vi. The mill will install PTZ camera at Sedicell/back water strogae tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available).
   vii. The mail is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

Parameter of treated effluent

Parameters	**Norms for RCF unbleached grade paper mill**
pH	**6.5 – 8.5**
TSS, mg/l	**<30**
BOD, mg/l	**< 20**
COD, mg/	**< 150**
TDS, mg/l	**< 1600**
Color, PCU	**< 150**
AOX, mg/l	**-**
SAR	**< 8**

* ZLD to be achieved.

4. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
5. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
6. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
7. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
8. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
9. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
10. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
11. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
12. The unit shall set up an Environment Management Cell within unit as per the Charter.
13. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
14. All flow meters should be calibrated annually from recognized institutions/vendor.
15. The unit shall prepare material balance and water balance report annually.
16. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
17. The unit shall get its ETP performance evaluated by a third party annually.
18. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	03 KLD	03 KLD
Treatment facility	Septic Tank & Soak Pit	Septic Tank & Soak pit

2. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
3. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
4. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
5. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through

preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. **Environmental management system**

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (14TPH+10 TPH)	*Bagasse, Wood Chips, Chipper and Coal*	*32*	Dust Collector, Wet Scrubber & Common Stack	Particulate Matter 150 mg/NM^3
II	D.G set (62.5KVA)	*Diesel*	*4*	Acoustic Enclosure & stack	-

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
iii. The unit shall ensure interlocking of air pollution control devises and production processes.
iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. **Noise Pollution Mitigation:**

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L_{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.

iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.

iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

10. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) :

Factory Manager of **M/s Gangotri Paper Mills Pvt. Ltd.** is hereby granted an authorisation for generation, collection, storage, reuse, utilisation, disposal or any other use of hazardous or other wastes or both on the premises situated at Khata No.-124, Gata No. 23 Khata No. 106, Gata No. 80/1, Vill Naresen Kalan, Jhabrera Road, Manglore, Roorkee Distt. Haridwar

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
I	Schedule 5.1 (Waste Oil)	Recyclable	0.500TPA

4. The authorisation shall be valid for a period of **31.03.2025.**
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as

spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
   (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
   (ii) Environment Statement in form – V of Environment (Protection) Rule, 1986.
   (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent,

emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.

10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and

air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.

26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.

This consent is being issued with the permission of competent authority.

(S.K. Pattnaik)
Member Secretary

Copy to: **Regional Officer, Uttrakhand Pollution Control Board, Roorkee, Distt- Haridwar** for information and compliance of the same.

Member Secretary

सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Gangotri Paper Mills Pvt Ltd		
Project Address:	Gangotri Paper Mills Pvt Ltd, Village And Post Narsan Kalan, Jhabreda Road		
Village:	Narsan Kalan	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Gangotri Paper Mills Pvt.ltd., Gurkul Narsan , Jhabrera Road, Haridwar, Narsan, Haridwar, Uttarakhand - 247670		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1.	**NOC No.:**	CGWA/NOC/IND/REN/2/2023/8448	2.	**Date of Issuence**	26/10/2023
3.	Application No.:	21-4/814/UT/IND/2017	4.	Category: (GWRE 2022)	Safe
5.	Project Status:	Existing With Additional Ground Water Requirment	6.	NOC Type:	Renewal
7.	**Valid from:**	20/07/2023	8.	**Valid up to:**	19/07/2026

9. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m³/day	m³/year	m³/day	m³/year	m³/day	m³/year	m³/day	m³/year
450.00	148500.00						

10. Details of ground water abstraction /Dewatering structures

	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11.	Ground Water Abstraction/Restoration Charges paid (Rs.):	473658.00
12.	Environment Compensation (if applicable) paid (Rs.):	0.00

13.	Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism		
			Manual	DWLR**	DWLR With Telemetry
	**DWLR - Digital Water Level Recorder	1	0	1	0

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

Validity of this NOC shall be subject to compliance of the following conditions: **100**

Mandatory conditions:

1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.

2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.

4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.

6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.

7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.

8) Industries abstracting ground water in excess of 100 m 3 /d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).

12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).

13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.

14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.

15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.

16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.

17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.

18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.

19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.

20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.

21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.

22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.

25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.

26) In case of new infrastructure projects having ground water abstraction of more than 20 m3/day, the firm/entity shall ensure implementation of dual water supply system in the projects.

27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.

28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

Receipt

(As per the guideline Gazette Notification S.O. 3281(E) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)
https://cgwa-noc.gov.in

Application No,:	21-4/814/UT/IND/2017		Date of Issuence:26/10/2023
Name of Firm:	GANGOTRI PAPER MILLS PVT LTD		
AppType Category:	*Paper and Pulp*		
Application Type:	*Industrial*		
PAN/GSTIN No. of Firm/Individual:		/	

SN	Description	Amount (Rs.)
1.	Application Processing Fee	**5000.00**
2.	Ground Water Abstraction /Restoration charges	**473658.00**
3.	Environmental Compensation Charges (ECRGW) *(Date From to) Days-*	
4.	Penalty for non-Compliance of NOC conditions *Condition to be mentioned*	
	Rs. Rupees Four Lakh Seventy Eight Thousand Six Hundred Fifty Eight Only	**478658.00**

This is an system generated invoice, hence, does not require ink signed.

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INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection: 17.12.2024 & 01.02.2025

A. General section

1.	Name of the unit with complete postal address:	M/s Sagar Pulp & Paper Mills Ltd., Khasra No. 14/1, 2.5 km, Manglore-Deoband Road, Vill. Mundet, Roorkee, Dist. Haridwar, Uttarakhand
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.76431, 77.83944
3.	Industry Operational status	Operational
4.	Consent status	CCA No. UKPCB/HO/Con/S-201/2023/430 dated 14.07.2023 Consolidated consent under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, valid upto 31.03.2028 Unit also obtained CCA Amendment No. UKPCB/HO/Con/S-201/2025/1752 dated 06.02.2025

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft/Poster paper using waste paper
6.	**Raw material**	
	a. Consented value	Waste Paper-1800 Ton/Month, AKD-15 Ton/Month, Alum-15 Ton/Month, Resin-10 Ton/Month, Soap stone powder-50 Ton/Month
	b. Actual consumption (as per logbook)	Waste Paper-3567 MT (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	c. Avg. daily consumption	46.32 MT/day
7.	**Production**	
	a. Consented value	Kraft/Poster Paper-1500 MT/Month
	b. Actual Production in last three months (as per logbook)	MG Poster paper-2732.40 MT (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit) (Operational days: 77)
	c. Avg. daily production	35.48 MT/day
	d. Yield (%)	76.60 %
	e. Non-paper waste production	23.4 %
8.	**Fresh water consumption**	
	a. Details of borewell	02 Nos.
	b. NOC from CGWA/other authorized body	Previous NOC from CGWA valid upto 12.03.2023 Unit applied for renewal of CGWA NOC dated 06.03.2023
	c. Borewell readings (Instant & totalizer)	Borewell 1: 58933.450 m^3 (Flow: 60.72 m^3/hr) - used for process and domestic purpose Borewell 2: 140941.118 m^3 (Flow: 0.0 m^3/hr) - used for boiler
	d. Permitted withdrawal quantity	503 KL/day
	e. Actual withdrawal quantity in last three months	Borewell 1: 14579 KL (used for process and domestic purpose) Borewell 2: 2896 KL (used for boiler) Total: 17475 KL (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	f. Avg. daily withdrawal quantity	226.95 KLD
	g. Avg. daily consumption in Process	14579 KL i.e., 189.34 KLD (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	h. Avg. daily consumption in Boiler	2896 KL i.e., 37.61 KLD (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	i. Specific fresh water consumption	6.39 KL/MT of Production
9.	**Effluent Management**	
	a. Actual effluent generation in last three months	22061 KL (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)

	b. Avg. daily effluent generation	286.51 KLD	
	c. Specific effluent generation	8.07 KL/MT of Production	
	d. Consented discharge value	124 KLD	
	e. Actual effluent discharge in last three months (as per logbook)	10409 KL	
	f. Avg. daily effluent discharge	135.18 KLD	
	g. Specific effluent discharge	3.81 KL/MT of Production	
	h. Actual recycling of treated effluent within process	Partially treated (from Sedicell & Primary Clarifier)	No
		Treated effluent (From ETP outlet)	149.21 KLD (11489 KL/77 days)
		Total recycled	149.21 KLD
	i. Specific effluent recycle	4.20 KL/MT of Production	
	j. Losses in ETP %	0.74 %	

10. Effluent treatment plant (ETP)

a. ETP consists of	Raw effluent→Screen→Collection tank→Equalization tank→Chemical dosing→Primary Clarifier→ Aeration tank→Secondary clarifier→Pressure Sand Filter→Partially recycling in process & Partially discharged	
b. Installed capacity	1700 KLD	
c. Metering at ETP	Effluent generation	ETP inlet readings (Instant & totalizer) 145073.53 m^3 (Flow: 29.199 m^3/hr)
	Partially treated Recycling point	Recycling meter readings (Instant & totalizer) 115010.9 m^3 (Flow: 0.0 m^3/hr)
	Effluent Discharge	ETP outlet readings (Instant & totalizer) 50991.71 m^3 (Flow: 7.73 m^3/hr)
d. Operational status of ETP	Operational	
	Flow at inlet: 29.199 m^3/hr	
	MLVSS/MLSS in aeration tank: 1371/2110 (As per analysis result)	
e. OCEMS at ETP outlet (installation & connectivity status)	Installed and Connected	
f. OCEMS value	pH-7.49, BOD-12 mg/l, COD-113 mg/l, TSS-14 mg/l	
g. Separate Electricity meter installed for ETP (Yes/No) & Reading	Yes, Reading: 72558.9 kwh	

Effluent Characteristics

Parameters	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent
pH	7.22	7.74	6.5-9.0	**Complying**
Color (Hazen)	10	20	-	-
BOD (mg/l)	600	28	30	**Complying**
COD (mg/l)	2100	240	250	**Complying**
TSS (mg/l)	3390	58	100	**Complying**
TDS (mg/l)	412	316	-	**-**

Aeration Tank: MLSS-2110; MLVSS-1371

ETP Sludge generation

a. Sludge Management & disposal (Primary & Secondary Biological sludge)	Sending to a contractor (Siddique Traders), for making sun drying board
b. Primary & Secondary Biological sludge generation (as per logbook)	Total-28250 kg (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
c. Daily sludge generation	0.37 MT/day
d. Estimated sludge generation @ 20 % of inlet COD load	0.12 MT/day
e. Daily sludge disposal	Total-27580 kg =358.18 kg/day

11.	**Non-paper solid waste management (Plastic waste)**	
	a. Actual Avg. daily plastic waste generation (as per logbook)	0.563 MT/day (43.340 MT/77 days) (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	b. Mode of disposal of plastic waste	Sent to M/s Suraj Plastic Company, Khasra No. 360, Manglore road, Landhora, Haridwar, Uttarakhand for recycling purpose (Agreement with M/s Suraj Plastic Company is valid from 01.04.2024 to 31.03.2025)
	c. Actual Avg. daily plastic waste disposed (as per logbook)	0.257 MT/day (19.800 MT/77 days) (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	d. Potential solid waste generation (@3% & 4% of indigenous & imported waste paper respectively)	1.39 MT/day
	e. Remarks	Actual plastic waste generation (0.563 MT/day) is very lower than the potential plastic waste generation (1.39 MT/day)
12.	**Air Pollution management**	
	a. Boiler capacity & operational status	01 Boiler-6 TPH & Operational
	b. Stack details	Stack height-30 meters
	c. APCD installed (Yes/No) (Mention type of APCD)	Yes, Multi cyclone followed by Wet scrubber
	d. Name of the Fuel used	Tree leaves/Patti
	e. Fuel consumption as per consent	Bagasse/Agro waste-Quantity not mentioned in Consent
	f. Fuel consumption in last three months (as per logbook)	Tree leaves/Patti - 2185.70 MT (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	g. Avg. Daily fuel consumption	28.38 MT/day (2185.70 MT/77 days)
	h. Avg. Daily ash generation	3.29 MT/day (253.53 MT/77days)
	i. Ash generation w.r.t of fuel consumed (%)	11.60 %
	j. Estimated ash generation (@ 8 % of tree leaves/Patti consumption)	2.27 MT/day
	k. Disposal of ash generated	3.29 MT/day (253.330 MT/77 days) Sent to Mr. Dev Sharma s/o Shree Chaman Lal, r/o 218, Mundet, Manglore town, Haridwar, Uttarakhand for the purpose of land filling
	l. Remarks	Agreement done with Mr. Dev Sharma s/o Shree Chaman Lal, r/o 218, Mundet, Manglore town, Haridwar, Uttarakhand for the purpose of land filling, which is valid from September-2024 to March-2025
	m.Stack Monitoring report	

Sr. No.	Parameter	Unit	Value obtained	Consented emission limit
1.	Particulate matter	mg/Nm^3	238	250
2.	Sulphur Dioxide (SO_2)	ppm	10	-
3.	Oxides of Nitrogen (NO_x)	ppm	BDL	-

13.	**Hazardous waste management**	
	Authorization status	Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, valid upto 31.03.2028
	Mode of disposal of hazardous waste (ETP sludge) Copy of agreement with recyclers /TSDF	Mixed sludge (Primary & Secondary Biological sludge) sending to a contractor (Siddique Traders), for making sun drying board. Unit has done contract with Siddique Traders, which is valid from 01.04.2024 to 31.03.2026. For disposal of used oil, the unit has done agreement with M/s K Nandini Refinery Pvt. Ltd., Bareilly, UP, which is valid from 01.04.2024 to 31.03.2025.
	Hazardous waste disposed	Details of Used oil disposal (as per form 10):

Sr. No.	Date	Quantity of used oil disposed/sent to M/s K Nandini Refinery Pvt. Ltd., Bareilly, UP (Liters)
1.	23/12/2023	85
2.	28/03/2024	90
3.	26/06/2024	80
4.	20/09/2024	90
	Total	**345 Liters**

14. **Ground water Analysis results (Borewell within the premises)**

Parameters	**pH**	**Color**	**COD**	**BOD**	**TDS**	**Total Hardness**	**Total Alkalinity**
Acceptable limit (BIS IS 10500:2012)	6.5-8.5	15	-	-	2000	600	600
Results	7.47	<10	<5	<1	258	240	234
Parameters	**Phosphate**	**Cond.**	**SO_4^{--}**	**F^-**	**NO_3-N**	**Cl^-**	
Acceptable limit (BIS IS 10500:2012)	-	-	400	1.5	45	1000	
Results	0.23	522	17.53	0.31	0.16	15	

**All parameters are in mg/l except pH, Conductivity (µS/cm) & Color (Hazen).*

15. **Major observation & Key issues**

Observation:

1. As per the analysis results of sample collected from borewell, it is found complying w.r.t acceptable limit as per BIS IS 10500:2012.
2. As per the analysis results of sample collected from ETP outlet, it is found complying w.r.t consented discharge norms.
3. For disposal of used oil, the unit has done agreement with M/s K Nandini Refinery Pvt. Ltd., Bareilly, UP, which is valid from 01.04.2024 to 31.03.2025.
4. As per Form-10 submitted by the unit, it has sent total 345 liters of used oil to M/s K Nandini Refinery Pvt. Ltd., Bareilly, UP for its safe disposal according to the provision of the Hazardous (Management Handling and Transboundary Movement) Rules, 2016 from Dec-2023 to Sept-2024.
5. As per the stack monitoring report of the unit, it is found complying w.r.t. consented stack emission norms.

Key Issue:

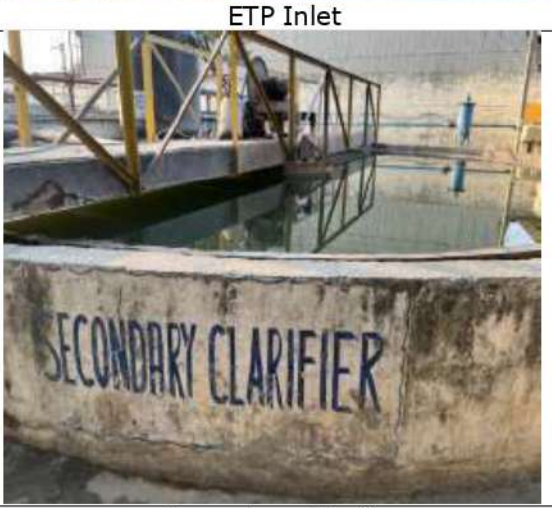
1. Actual plastic waste generation (0.563 MT/day) is very lower than the potential plastic waste generation (1.39 MT/day), indicating that either the unit is not maintaining logbook of plastic waste generation properly or disposing the plastic waste in unscientific way.

16. **Compliance Status:** Complying w.r.t consented discharge norms

17. **Recommendations:**

1. Ensure operation of ETP such a way to comply with the consented discharge norms.
2. Keep and maintain record of plastic waste generation/disposal properly on daily basis.
3. Ensure scientific disposal of generated plastic waste and boiler ash.
4. Generated plastic waste to be stored under sheds, and catch drains to be provided for collection of wastewater drained from the heaps of plastic waste and transfer to ETP inlet collection tank.

Photographs

	
Entrance gate	Raw material storage
	
Boiler area	ETP Inlet
	
Aeration Tank	Secondary Clarifier

Sand Filter

Final ETP treated water tank

OCEMS sensor at ETP outlet

Final ETP outlet

OCEMS reading

FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Sagar Pulp & Paper Mills Ltd.
Khasra No. 14/1, 2.5 km,
Manglore - Deohand Road, Mundet
Roorkee, Haridwar

Take this notice that it is intended to have analyzed the samples of ....ETP inlet, ETP Outlet, Aeration tank & Ground water which has been taken today, the ....17th..... day of ..December....20.24 from M/S ..Sagar.....Pulp....&....Paper....Mills Ltd...,....Mundet.....,..Roorkee.,..Haridwar.....

(Name and designation of the person who takes the sample).

(1) Dr. R.K. Singh, Sc.D, CPCB, Delhi
(2) Dr. Rajender Kathait, RO - Haridwar
(3) Ms. Shivangi Goswami, RA. II, CPCB Delhi

Locations of the place where the sample were taken.

(1) ETP inlet
(2) ETP outlet
(3) Borewell (Ground waters)
(4) Aeration tank

(Duplicate samples were given to the unit)

(SEAL) Sagar Pulp & Paper Mills Ltd. Village Mundet Distt. Haridwar U.K.

Signature: 17.12.24.
Name: Dr. R.K. Singh
Designation: Sc.D, CPCB

DATE

Dr. Rajender Kathait,
RO - Haridwar

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con/S-201/2023/ 430 Date: 14.07.2023

REGD. POST

To,

M/s Sagar Pulp and Paper Mills Ltd.,
Khasra No.-14/1, 2.5Km, Manglore-Deoband Road,
Vill – Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention& Control of Pollution) Act., 1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981"and Authorization under "Rule -6(2)"of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016"notified under "Environment (Protection) Act, 1986"as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 11236	Application no. 3816046
CCA (Renewal)	
Date :- 27.03.2023	

CCA is hereby granted to **M/s Sagar Pulp and Paper Mills Ltd** located at **Khasra No.-14/1, 2.5Km, Manglore-Deoband Road, Vill – Mundet, Roorkee, Distt- Haridwar** (Lat.- 29.764279^0, Long.- 77.839417^0) subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto **31/03/2028** from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto **31/03/2028** from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto **31/03/2028** from the date of issuance of this letter, under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. **Production Capacity**

S.No.	Declared by the unit		Permitted by State Board	
	Raw material per day	Final Products & By-products per month	Raw material per day	Final Products & By-products per month
I.	Waste Paper (1800 TPM)	Craft/Poster Paper (1500 MT/Month)	Waste Paper (1800 TPM)	Craft/Poster Paper (1500 MT/Month)
II.	AKD (15 TPM)		AKD (15 TPM)	
III.	Alum (15 TPM)		Alum (15 TPM)	

IV.	Rosin (10 TPM)		Rosin (10 TPM)	
V.	Soap stone powder (50 TPM)		Soap stone powder (50 TPM)	

5. **Production Process Infrastructure**

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	01	Pulping	Yes
2.	Disc Filter	02	Thickening	Yes
3.	DAF/Fibre recovery system	02	Fibre Recovery	Yes
4.	Paper machine	01	Manufacturing of Craft/Poster Paper	Yes

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. **Water Conservation Measures**

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe
2. The unit shall obtain NOC of CGWA/SGWA **(in case of use of river water, permission from irrigation department)** before start of ground water **(freshwater)** extraction and shall strictly comply with the various conditions as mentioned in the CGWA/SGWA NOC/irrigation dept.
3. Status of NOC from CGWA/SGWB: Applied
4. If Granted: Number of NOC and Validity: - Applied renewal
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates to be provided.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	Permitted by NOC issued by CGWA/Board
Source of fresh water	Borewell	Borewell
No. of borewell	--------	-------
Daily quantity of water to be abstracted	350 KLD	503 KLD

*In case of units adopting Zero Liquid Discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed

RCF and Market Pulp Based Paper Mills producing unbleached grades of papers,paperboards and Newsprints	**<12KL per Ton of paper produced**

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m^3/day and m^3/t paper) duly signed daily by authorized signatory/competent authority
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	**Permitted**
Maximum daily discharge of trade effluent	**124 KLD**	**124 KLD** Technology of ETP upto secondary/tertiary
Treatment facility	a. Capacity of ETP 1709 KLD b. Technology of ETP upto secondary/Tertiary	a. Capacity of ETP 1709 KLD b. Technology of ETP upto secondary/Tertiary
Discharge/recycling/re-use point	Surface water bodies: 1. ETP (Lat.-29.764765^0, Long.-77.839747^0) 2. Shila Nala (Lat.-29.764884^0, Long.-77.839925^0)	Surface water bodies: 1. ETP (Lat.-29.764765^0, Long.-77.839747^0) 2. Shila Nala (Lat.-29.764884^0, Long.-77.839925^0)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	**Specific Trade Effluent Discharge, not to exceed**
RCF andMarket PulpBased Paper Mills producing bleached grades of papers, paperboards and newsprints	**280 KLD (7.5 KL per Ton of paper produced)**

3. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
4. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain **Shila Nala First order** (Lat.-29.764884^0, Long.-77.839925^0) **ETP outside/second order outside with lat. ....., Log- ..... Kali River.**

Parameters	**Norms for Agro based paper mill**	**Norms for RCF bleached pulp & paper mill**	**Norms for RCF unbleached grade paper**
pH	6.5 – 8.5	6.5 – 8.5	**6.5 – 8.5**
TSS, mg/l	≤ 30	<100	**<30**

BOD, mg/l	≤ 20	< 30	< 20
COD, mg/	≤ 200	< 250	< 150
TDS, mg/l	≤ 1800	< 1600	< 1600
Color, PCU	≤ 250	< 150	< 150
AOX, mg/l	≤ 8	-	-
SAR	≤ 10	-	-

* In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

5. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
6. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
7. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
8. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
9. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
10. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
11. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
12. The unit shall have an adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
13. The unit shall set up an Environment Management Cell within the unit as per the Charter.
14. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
15. All flow meters should be calibrated annually from recognized institutions/vendors.
16. The unit shall prepare material balance and water balance report annually.
17. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
18. The unit shall get its ETP performance evaluated by a third party annually.
19. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	03 KLD	03 KLD
Treatment facility	Septic Tank	Septic Tank
Discharge point	With ETP	Overflow of septic tank shall channelized to ETP

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

Parameter	Standard
pH	Not Applicable: Unit shall channelize overflow of the septic tank to ETP.
Biological Oxygen Demand (BOD) (mg/l)	
Total Suspended Solids (TSS) (mg/l)	
Nitrogen-Total (mg/l)	
Phosphate-Total (mg/l)	
Chemical Oxygen Demand (BOD) (mg/l)	
Faecal Coliform (MPN/100mL)	

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. **Environmental management system**

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (6TPH)	*Baggasse/ Agro waste*	*35m*	Wet Scrubber	Particulate Matter 250 mg/NM^3
II.	DGSet (125 KVA)	*HSD*	*8m*	Acoustic enclosure	-

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. Theunit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. **Noise Pollution Mitigation:**

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L_{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

ii. Theunit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.

iii. Theunit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.

iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

10. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) :
3. **Director** of **M/s Sagar Pulp and Paper Mills Pvt. Ltd.** is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, , storage, reuse, utilisation, disposal or any other use of hazardous or other wastes or both on the premises situated atRamnagar Road, Kashipur,Distt- U.S. Nagar.

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
I	Schedule 5.1 (Waste Oil& Lubricants)	Recyclable	1.500 MTA

4. The authorisation shall be valid for a period of **05 years.**
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act,1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officerauthorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport thehazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned inthe application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for whichthis authorisation is being granted considering all site specific possible scenarios such asspillages, leakages, fire etc. and their possible impacts and also carry out mock drill in thisregard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central PollutionControl Board guidelines on "Implementing Liabilities for Environmental Damages due toHandling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution ControlBoard to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for anyaccidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall bemaintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recoveryor pre-processing or utilisation of imported hazardous or other wastes shall be treated anddisposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages ifany.
13. An application for the renewal of an authorisation shall be made as laid down under theseRules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time totime.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
   (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
   (ii) Environment Statement in form – V of Environment (Protection) Rule, 1986.
   (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Maghmela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.

This consent is being issued with the permission of competent authority.

(S.K. Pattnaik)
Member Secretary

Copy to: **Regional Officer, Uttrakhand Pollution Control Board, Roorkee** for information and compliance of the same.

Member Secretary

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मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एचओ/सहमति/एस–201/2025/1752 दिनांक :– 08/02.2025

सेवा में,

M/s Sagar Pulp and Paper Mills Ltd.,
Khasra no.-14/1, 2.5Km, Manglore-Deoband Road,
Vill-Mundet, Roorkee, Distt- Haridwar.

CAF ID –11236
CCA –Renewal

विषय :– Amendment in Consolidated Consent to Operate and Authorisation revised hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as **Water Act, Air Act** and **HW Rules** respectively).

महोदय,

उपरोक्त विषयक अपने पत्र दिनांक 16.01.2025 का सन्दर्भ ग्रहण करना चाहें, जिसके द्वारा इस कार्यालय के पत्र सं0–यू0के0पी0सी0बी0/एच0ओ0/सहमति/एस–201/2023/430 दिनांक 14.07.2023 द्वारा उद्योग को निर्गत Consolidated Consent & authorization (CCA) के बिन्दु सं0–B(4) में वर्णित अपशिष्ट जल निर्वहन मानकों में संशोधन हेतु अनुरोध किया गया है।

उक्त कम में आपके अनुरोध पर एवं उद्योग की पत्रावली के सम्यक परीक्षणोपरान्त उद्योग को निर्गत Consolidated Consent & authorization (CCA) सं0–यू0के0पी0सी0बी0/एच0ओ0/सहमति/एस–201/2023/430 दिनांक 14.07.2023 के बिन्दु सं0– B(4) में वर्णित तालिका को निम्नानुसार संशोधित किया जाता है :–

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

Consolidated Consent & authorization (CCA) में निर्गत शेष समस्त शर्तें पूर्ववत रहेंगी।

भवदीय,

(डॉ0 पराग मधुकर धकाते)
सदस्य सचिव

पत्रांक–यूकेपीसीबी/एचओ/सहमति/एस–201/2025/ दिनांक :–तद्दिनांकित

प्रतिलिपि :– क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूड़की को सूचनार्थ प्रेषित्।

सदस्य सचिव

सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Sagar Pulp And Paper Mills Limited Village Mundet District Haridwar Uttarakhand		
Project Address:	2.5 Km Manglor - Deoband Road, Village Mundet		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	2.5 Km Manglor - Deoband Road, Village Mundet, Narsan, Haridwar, Uttarakhand - 249406		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1.	**NOC No.:**	CGWA/NOC/IND/REN/1/2022/6838			
2.	Application No.:	21-4/476/UT/IND/2017	3.	Category: (GWRE 2020)	Safe
4.	Project Status:	Existing Ground Water	5.	NOC Type:	Renewal
6.	**Valid from:**	13/03/2020	7.	**Valid up to:**	12/03/2023

8. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m^3/day	m^3/year	m^3/day	m^3/year	m^3/day	m^3/year	m^3/day	m^3/year
503.00	166095.00						

9. Details of ground water abstraction /Dewatering structures

	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

10.	Ground Water Abstraction/Restoration Charges paid (Rs.):	487114.00

11.	Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism		
			Manual	DWLR**	DWLR With Telemetry
	**DWLR - Digital Water Level Recorder	2	0	1	1

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

Validity of this NOC shall be subject to compliance of the following conditions: **120**

Mandatory conditions:

1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.

2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.

4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.

6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.

7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.

8) Industries abstracting ground water in excess of 100 m 3 /d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).

12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).

13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.

14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.

15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.

16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.

17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.

18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.

19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.

20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.

21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.

22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.

25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.

26) In case of new infrastructure projects having ground water abstraction of more than 20 m3/day, the firm/entity shall ensure implementation of dual water supply system in the projects.

27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.

28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

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Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater (Save As Draft Application For Renewal of NOC)

Application Number : 21-4/476/UT/IND/2017

Applied For Renewal : 2nd

(Scanned copy of this page after signature and seal should be attached at "Application with Signature and Seal" in attachment section before submission of application)

	Name of Industry:	SAGAR PULP AND PAPER MILLS LIMITED VILLAGE MUNDET DISTRICT HARIDWAR UTTARAKHAND
	Location Details of the Industrial Unit	
	Address Line 1 :	2.5 KM MANGLOR - DEOBAND ROAD
	Address Line 2 :	VILLAGE MUNDET
	Address Line 3 :	
	State:	UTTARAKHAND
	District:	HARIDWAR
	Sub-District:	NARSAN
	Village/Town:	Mundet
	Net Ground Water(m3/day):	503.00
	Area Type Category :	Safe

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

मैं प्रमाणित करता हूं कि ऊपर प्रस्तुत किये गऐ आँकड़े और जानकारी मेरे ज्ञान और विश्वास के अनुसार सही हैं और मुझे पता है कि यदि प्रस्तुत आँकड़े / सूचना का कोई भी भाग किसी भी स्तर पर गलत या भ्रामक पाया जाता है, तो आवेदन बिना किसी पूर्व सूचना के निरस्त कर दिया जाएगा।
मैं इसके द्वारा घोषित करता हूं कि आवेदन पत्र में निर्धारित सभी अनिवार्य दस्तावेजों को अपलोड किया गया है और कोई रिक्त / अप्रासंगिक दस्तावेज अपलोड नहीं किया गया है। मुझे यह भी पता है कि कोई भी गलत दस्तावेज अपलोड करने पर मेरे आवेदन को बिना किसी सूचना के निरस्त कर दिया जाएगा।
यह प्रमाणित करता हूँ कि उद्योग / परियोजना / इकाई के खिलाफ आज तक भूजल निकासी / प्रदूषण से संबंधित कोई भी मामला किसी भी न्यायालय में लंबित नहीं है। इस आवेदन की प्रक्रिया के दौरान भूजल निकासी / प्रदूषण के संबंध में कंपनी / परियोजना / इकाई के खिलाफ दायर किसी भी मामले को तुरंत के. भू. उ. प्राधिकरण के ध्यान में लाउंगा।
मैं इस बात का वचन देता हूं कि यदि किसी भी वैधानिक प्राधिकरण द्वारा फर्म पर कोई पर्यावरणीय क्षतिपूर्ति / जुर्माना लगाया जाता है,तो मैं प्राधिकरण के उस निर्णय का पालन करूंगा।

Sagar Pulp & Paper Mills Ltd. Village Mundet Distt Haridwar U.K.

SAGAR PULP AND PAPER MILLS LTD.
Director

Name & Signature of the applicant
(With official seal)

Date : 06-03-2023
Place : Village Mundet, Distt Haridwar (U.K.)

Associated User : sagarpaper

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection: 17.12.2024 & 30.01.2025

A. General section

1.	Name of the unit with complete postal address:	M/s Aadharshree Paper Mills Pvt. Ltd. Khasra No.-9/4/1, 2.5 Km Manglore Deoband Road, Vill. – Mundet, Roorkee, Dist. - Haridwar
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.76502363, 77.83979144
3.	Industry Operational status (Operational/Non-operational)	Operational
4.	Consent status	Consolidated Consent & Authorization (CCA) dated 11.02.2022 issued by Uttarakhand Pollution Control Board (UKPCB) having validity upto 31.03.2026. CCA further amended on 06.02.2025.

B. Production process and infrastructure

5.	**Process**	Production of Bleached grade (MG White Poster Paper) and unbleached grade (MG Kraft Paper) using waste paper (white cuttings as well brown grade) as raw material
6.	**Raw material**	
	a. Consented value	Not mentioned in Consent
	b. Actual consumption (as per logbook)	Total Waste Paper Consumption during 01.10.2024 – 16.12.2024 is 4322.494 MT; no. of operational days – 77 days
	c. Avg. daily consumption	56.13 MT/day
7.	**Production**	
	a. Consented value	MG Kraft Paper @ 11500 MT/year i.e. 38.33 MT/day & MG Poster Paper @ 11500 MT/year i.e. 38.33 MT/day Total 23000 MT/year i.e. 76.66 MT/day
	b. Actual Production in last three months (as per logbook)	Total Production during 01.10.2024 – 16.12.2024 is 3595 MT; no. of operational days – 77 days
	c. Avg. daily production	46.69 MT/day
	d. Yield (%)	83.17 %
	e. Non-paper waste production	16.83 %
8.	**Fresh water consumption**	
	a. Details of borewell	01 borewell equipped with electromagnetic flow meter present within unit's premises
	b. NOC from CGWA/other authorized body	Unit has obtained NOC from CGWA for abstraction of groundwater, Valid upto 28.09.2025
	c. Borewell readings (& totalizer)	Instant reading – 41.1 m^3/hr; Totalizer reading – 309125.739 m^3
	d. Permitted withdrawal quantity	Permitted 02 nos. of borewells for a total groundwater abstraction @ 503 KLD
	e. Actual withdrawal quantity in last three months	Total groundwater withdrawal during 01.10.2024 – 16.12.2024 is 21509 KL
	f. Avg. daily withdrawal quantity	279.34 KLD
	g. Avg. daily consumption in process	Boiler feed – 54.17 KLD Consumption in production process – 225.20 KLD
	h. Specific fresh water consumption	5.98 KL/MT of product
9.	**Effluent Management**	
	a. Actual effluent generation in last three months	Total effluent generation during 01.10.2024 – 16.12.2024 is 26998 KL
	b. Avg. daily effluent generation	350.62 KLD
	c. Specific effluent generation	7.51 KL/MT of product
	d. Consented discharge value	480 KLD

	e. Actual effluent discharge in last three months (as per V-Notch logbook)	Total effluent discharge during 01.10.2024 – 16.12.2024 is 11927 KL	
	f. Avg. daily effluent discharge	154.90 KLD	
	g. Specific effluent discharge	3.32 KLD	
	h. Actual recycling of treated effluent within process	Effluent recycled after Primary Clarifier & Sand filter to Process (Pulp mill & paper machine) @ 189.79 KLD	
	i. Specific effluent recycle	4.06 KL/MT of product	
	j. Recipient drain	Mundet drain	
	k. Losses in ETP %	1.69 % against typical loss of 2 – 3 %	
10.	**Effluent treatment plant (ETP)**		
	a. ETP consists of	Raw effluent collection tank → Hill Screen → Equalization tank → Sedicell → Primary clarifier → Aeration tank (biological) → Secondary Clarifier → Sand Filter → Activated Carbon Filter (ACF) → Outlet to Mundet drain	
	b. Installed capacity	1500 KLD	
	c. Metering at ETP	Effluent generation/ ETP inlet readings (Instant & totalizer)	Instant reading – 11.531 m^3/hr; Totalizer reading – 221984 m^3
		Recycling after Primary Clarifier & Sand filter	Instant reading – 5.0 m^3/hr; Totalizer reading – 147852.723 m^3
		Effluent Discharge/ ETP outlet readings (Instant & totalizer)	Instant reading – 10.378 m^3/hr; Totalizer reading – 00094570.84 m^3
	d. Operational status of ETP	Operational	
		Flow at inlet: 11.531 m^3/hr	
	e. OCEMS at ETP outlet (installation & connectivity status)	Installed and connected to CPCB server	
	f. OCEMS value	pH: 7.66, BOD: 17.77 mg/l, COD: 104.83 mg/l, TSS: 14.19 mg/l, Flow: 11.11 m^3/hr	
	g. Separate Electricity meter installed for ETP (Yes/No) & Reading	Yes, Reading – 695540.032 kWh Avg. daily power consumption in ETP – 712.19 kWh	

Effluent Characteristics

Parameters	Sampling location		Consented discharge norms	Compliance w.r.t consented discharge norms
	ETP inlet	ETP outlet		
pH	7.16	7.73	6.5 – 9.0	**Complying**
Color (PCU)	10	25	150	
BOD (mg/l)	700	24	30	
COD (mg/l)	2400	220	250	
TSS (mg/l)	2850	35	100	
TDS (mg/l)	290	295	1600	
Aeration Tank: MLSS- 2450 mg/l; MLVSS- 1715 mg/l				

ETP Sludge generation

a. Sludge Management & disposal practices (Primary & Secondary Biological sludge)	Sludge from Primary & Secondary clarifier fed into Belt press, Dewatered sludge is partially reused in process and rest provided to board making mills	
b. Actual Primary & Secondary Biological sludge generation & disposal (as per logbook)	Month	Generation (MT) / Disposed (MT) / In stock (MT)
	Oct, 2024	14.73 / 10.4 / 4.23
	Nov, 2024	14.72 / 10.62 / 8.33
	Dec, 2024 (upto 16th)	8.18 / 0 / 16.6
c. Avg. Daily sludge generation & disposal	Avg. daily sludge generation – 0.49 MT/day; Avg. daily sludge disposal – 0.27 MT/day	
d. Estimated sludge generation @ 20 % of inlet COD Load	= 0.2 * 2400 mg/l * 350.62 KLD/1000 = 168.30 kg/day i.e. 0.17 MT/day	

11.	**Non-paper solid waste management (Plastic waste)**		
	a. Actual Avg. daily plastic waste generation (as per logbook)	Month	Generation (MT) / Disposed (MT)
		Oct, 2024	29.16 / 13.39

Nov, 2024	25.39	13
Dec, 2024 (upto 16th)	12.98	3.2

Total Plastic waste generation during 01.10.2024 – 16.12.2024 is 67.53 MT; Actual Avg. Daily ash generation – 0.87 MT/day
Total Plastic waste disposal during 01.10.2024 – 16.12.2024 is 29.59 MT; Actual Avg. Daily plastic waste disposal – 0.38 MT/day

b. Mode of disposal of plastic waste	Unit has made agreement with a plastic waste recycler namely M/s Suraj Plastic Company, Khasra no. 360, Manglore road, Landhora Tehsil, Roorkee, Haridwar, Uttarakhand
c. Potential plastic waste generation (@3.5 % waste paper)	1.96 MT/day
d. Remarks	*Gap in estimated plastic waste generation (1.96 MT/day) and actual plastic waste disposal (0.38 MT/day) indicates unscientific disposal of plastic waste or poor record keeping*

12. Air Pollution management

a. Boiler capacity & operational status	10 TPH boiler found operational during visit
b. Stack height	125 ft
c. Air Pollution Control Device (APCD) installed (Yes/No) (Mention type of APCD)	Dust collector & Wet Scrubber installed as APCD
d. Name of the Fuel used	Biomass i.e. Bagasse, Leaves & garden trimmings
e. Fuel consumption as per consent	Wood (quantity not mentioned in consent)

f. Fuel consumption in last three months (as per logbook)

Total fuel consumption – 4860 MT

Month	Leaves & garden trimmings (MT)	Bagasse (MT)
Oct – 24	1290	790
Nov – 24	1090	850
Dec - 24	440	400
Total (MT)	2820	2040
Day	77	77
Avg. consumption (MT/day)	36.62	26.49

g. Total Avg. Daily fuel consumption: 63.11 MT/day

h. Estimated steam generation from actual fuel consumption data

	Estimated @1.5T/T leaves & garden trimmings	Estimated @2.5T/T bagasse	Total estimated steam generation
MT	4230	5100	9330
MT/day	54.94	66.23	121.17

i. Avg. Daily ash generation (as per logbook/data provided by unit): Total Ash generation during 01.10.2024 – 16.12.2024 is 287.117 MT; Actual Avg. Daily ash generation - 3.73 MT/day

j. Estimated ash generation

	Estimated @8% of leaves & garden trimmings	Estimated @2.5% of bagasse	Total estimated ash generation
MT	225.6	51	276.6
MT/day	2.93	0.66	3.59

k. Avg. Daily ash disposal (as per logbook/data provided by unit): Total Ash disposed during 01.10.2024 – 16.12.2024 is 279.02 MT; Actual Avg. Daily ash disposal - 3.62 MT/day

l. Ash generation w.r.t of fuel consumed (%): = 3.73*100/63.24
= 5.90 %

	m. Mode of disposal of ash generated	Unit is providing boiler ash to Mr. Dev Sharma s/o Sh. Chaman Lal, r/o 218, Mundet, Manglore town, Haridwar, for disposal/use of boiler ash in landfilling.
	n. Remarks on ash generation/disposal	*Since the estimated ash generation (3.59 MT/day) is similar to disposal value (3.62 MT/day), hence ash disposal data provided by unit is acceptable*
	o. Stack Monitoring report	

Parameter	Monitoring value (mg/Nm^3)	Standard notified by MoEF&CC (mg/Nm^3)	Compliance status
Particulate Matter (PM)	182	250	**Complying**
Oxide of Nitrogen (NO_x)	BDL	-	
Sulphur Dioxide (SO_2)	31	-	

13.	**Hazardous waste management**	
	Authorization status	Unit has obtained Consolidated Consent & Authorization (CCA) dated 11.02.2022 issued by UKPCB having validity upto 31.03.2026
	Mode of disposal of hazardous waste (ETP sludge) Copy of agreement with recyclers /TSDF	• Unit has made agreement with TSDF i.e. M/s Bharat Oil & Waste Management Ltd. for disposal of hazardous waste (i.e. waste oil & empty barrels) generated by the unit • Unit has made agreement with TSDF i.e. M/s K. Nandini Refinery Pvt. Ltd. having validity upto 31.12.2024 for disposal of hazardous waste (i.e. waste oil) generated by the unit
	Hazardous waste disposed	As per recent copies of Form-10 provided by the unit:

Date	Used oil provided to TSDF
09.08.2024	75 Ltr.
19.10.2023	65 Ltr.
03.05.2023	75 Ltr.

14. **Ground water Analysis results (Borewell within the premises)**

Parameters	**pH**	**Color**	**COD**	**BOD**	**TDS**	**Total Hardness**	**Total Alkalinity**
Acceptable limit (BIS IS 10500:2012)	6.5-8.5	15	-	-	2000	600	600
Results	7.7	<10	<5.0	<1.0	204	190	197
Parameters	**Phosphate**	**Cond.**	**SO_4^{--}**	**F^-**	**NO_3-N**	**Cl^-**	
Acceptable limit (BIS IS 10500:2012)	-	-	400	1.5	45	1000	
Results	0.23	405	12.11	0.3	0.15	5	

**All parameters are in mg/l except pH, Conductivity (µS/cm) & Color (Hazen).*

15. **Compliance Status: Complying**

16. **Recommendations:** Unit is recommended to ensure following:

a. Maintain separate records for freshwater consumption in process and domestic uses.

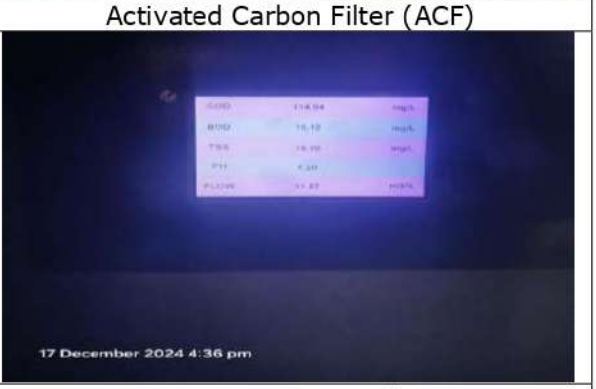
b. Install flow meters at treated effluent reuse points and maintain logbooks for the same on daily basis.

c. Maintain proper record of plastic waste generation and disposal.

d. Generated plastic waste to be stored under sheds, and catch drains to be provided for collection of wastewater drained from the heaps of stored plastic waste and transfer to ETP inlet collection tank.

Photographs

	
Raw material	Production area
	
ETP inlet & Flowmeter	Hill Screen
	
Equalization Tank	Sedicell & Primary Clarifier
	
Aeration Tank	Secondary Clarifier

	
Sand Filter	Activated Carbon Filter (ACF)
	
ETP outlet & flowmeter	OCEMS at ETP outlet
	
Borewell & Flow meter	Wet Scrubber & Stack
	
Belt press for dewatering of ETP sludge	ETP energy meter display

FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Radhambree Paper Mills Pvt. Ltd.
Khasra No. 9/4/1, 2.5 Km Manglore Deshard Road
Vill- Mundet, Poonkee, Dist- Haridwar

Take this notice that it is intended to have analyzed the samples of Effluent and Groundwater which has been taken today, the 17th day of December 2024. from M/S Radhambree Paper Mills Pvt. Ltd, Poonkee, Haridwar

(Name and designation of the person who takes the sample).

1. Mrs. Reena Satavan, Sc. 'E', CPCB
2. Dr. Ajeet Singh, ASO, Regional office, Roorkee, UKPCB

Locations of the place where the sample were taken.

1. ETP Inlet
2. ETP Aeration Tank
3. ETP Outlet
4. Borewell (Groundwater)

(Duplicate samples were given to the unit)

(SEAL) (Abhishek Kumar Tyagi)

DATE 17/12/24

Signature

Name: Reena Satavan / Ajeet Singh

Designation: Sc E (CPCB) / ASO UKPCB

UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun(Uttarakhand)
Web : www.uepcb.uk.gov.in, E-mail : msukpcb@yahoo.com, Phone No.-2976157, 2976158, 2607092

UKPCB/HO/Con/A-371/2022/ 1645 Date : 11.02.2022

REGD. POST

To,

M/s Aadharshree Paper Mills Pvt. Ltd.,
Khasra No.-9/4/1, 2.5Km Manglore Deoband Road,
Vill – Mundet, Roorkee, Distt – Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as **Water Act, Air Act** and **HW Rules** respectively).

CAF ID - 7829 **CCA (Renewal)** **Date :- 23.06.2021**	**Application no.1319633**

CCA is hereby granted to **M/s Aadharshree Paper Mills Pvt. Ltd** located at **Khasra No.-9/4/1, 2.5Km Manglore Deoband Road, Vill – Mundet, Roorkee, Distt – Haridwar** subject to the provisions of the **Water Act, Air Act** and **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is **granted for a period upto 31.03.2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values Rs. 1140 lacs :-**

S. No.	Las CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1	M.G. Kraft Paper	11500 MT	M.G. Kraft Paper	11500 MT
2	M.G. White Poster	11500 MT	M.G. White Poster	11500 MT

2. **Specific Conditions under Water Act :-**

(i) **The daily quantity of effluent discharge (KLD) :-**

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	480	480
Sewage	5.0	5.0

(ii) **Trade Effluent Treatment and Disposal: -** The applicant shall operate **Effluent Treatment Plant** consisting of **primary/secondary** and **tertiary** treatment as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of ETP, production has to be **stopped immediately** and this **Board** has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time :-

1	pH	Between	6.5 to 98.5
2	Suspended solids	Not to exceed	30mg/l
3	BOD	Not to exceed	20 mg/l

4	COD	Not to exceed	150 mg/l
5	TDS	Not to exceed	1600
6	Colour, PCU	Not to exceed	150 mg/l

(iv) **Sewage Treatment and Disposal:** - The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (225 KVA) x 1	4	Diesel	-	Natural Draft	-
3	Boiler (10TPH) x 1	30	Wood	-	Dust collector	-

*In case of stoppage of functioning of air pollution control equipment, production has to be **stopped immediately** and this **Board** has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

(i) The **Factory Manager** of **M/s Aadharshree Paper Mills Pvt. Ltd., Haridwar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.100	Recyclable

(iii) The authorization shall be in force for a **period upto 31.03.2026.**

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act**, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.

5. This CCA is valid for the manufacturing of Paper as MG Kraft and MG White by Mechanical Pulping & Paper Machining processes only.

6. **Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report.**

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will results in legal action under the aforesaid **Acts and Rules.**

10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.

11. In case of non compliance of this CCA, the bank guarantee no.0330ILG000122 dated 12.01.2022 of Rs 5.0lacs (Punjab National Bank) valid upto 11.01.2027, submitted by the Unit in the Board shall be forfeited in favour of the Board.

Member Secretary

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar** for information and compliance of the same.

Environment Engineer

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water. bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the , **Central Pollution Control Board.**
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act** and **Environment (Protection) Act** and **Rules** made thereunder.
8. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
9. Unit shall ensure manifest system in **Form-10** of **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period **of 90** days.
11. Unit shall obtain Central Ground Water Authority approval for ground water extraction.
12. Unit shall obtain consent/license/approval from all other concerned authorities as applicable.
13. Unit shall ensure connectivity of OCEMS on final outlet of ETP.
14. **The unit shall strictly comply the directions issued under Section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974- regarding Implementation of "Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries". This CCA is linked with the implementation of activities/action points within prescribed time limit as specified in the "Charter". In case of non compliance/non-adherence by the Unit with the prescribed activities & time schedule, the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn.**
15. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
16. There should be no effluent discharge outside the premises of the Unit.
17. The treated effluent from ETP will be used in different purposes in the Unit and has to comply Zero Liquid Discharge.
18. Unit has to install Real time monitoring system.
19. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.

5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board.**

Environment Engineer

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मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एचओ/सहमति/ए–371/2025/ 1751 दिनांक :– 06/02.2025

सेवा में,

M/s Adharshree Paper Mills Pvt. Ltd.,
Manglore-Mundet, Roorkee,
Distt- Haridwar.

CAF ID –11236
CCA –Renewal

विषय :– Amendment in Consolidated Consent to Operate and Authorisation revised hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as **Water Act, Air Act** and **HW Rules** respectively).

महोदय,

उपरोक्त विषयक अपने पत्र दिनांक 16.01.2025 का सन्दर्भ ग्रहण करना चाहें, जिसके द्वारा इस कार्यालय के पत्र सं0–यू0के0पी0सी0बी0/एच0ओ0/सहमति/ए–371/2022/1648 दिनांक 11.02.2022 द्वारा उद्योग को निर्गत Consolidated Consent & authorization (CCA) के बिन्दु सं0–2(iii) में वर्णित अपशिष्ट जल निर्वहन मानकों में संशोधन हेतु अनुरोध किया गया है।

उक्त क्रम में आपके अनुरोध पर एवं उद्योग की पत्रावली के सम्यक परीक्षणोपरान्त उद्योग को निर्गत Consolidated Consent & authorization (CCA) सं0–यू0के0पी0सी0बी0/एच0ओ0/सहमति/ए–371/2022/1648 दिनांक 11.02.2022 के बिन्दु सं0– 2(iii) में वर्णित तालिका को निम्नानुसार संशोधित किया जाता है :–

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27^0C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

Consolidated Consent & authorization (CCA) में निर्गत शेष समस्त शर्तें पूर्ववत रहेंगी।

भवदीय,

(डॉ0 पराग मधुकर धकाते)
सदस्य सचिव

पत्रांक–यूकेपीसीबी/एचओ/सहमति/ए–371/2025/ दिनांक :–तद्दिनांकित

प्रतिलिपि :– क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूड़की को सूचनार्थ प्रेषित्।

सदस्य सचिव

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Aadhar Shree Paper Mills (p) Limited		
Project Address:	Village Mundet, 2.5 Km Manglaur- Deoband Road, Block Narsan, District. Haridwar		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Village Mundet, 2.5 Km Manglaur - Deoband Road,, Block. Narsan, District. Haridwar, Narsan, Haridwar, Uttarakhand - 247667		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1.	**NOC No.:**	CGWA/NOC/IND/ORIG/2023/17676	2.	**Date of Issuence**	30/01/2023
3.	Application No.:	21-4/1640/UT/IND/2022	4.	Category: (GWRE 2020)	Safe
5.	Project Status:	New Project	6.	NOC Type:	New
7.	**Valid from:**	29/09/2022	8.	**Valid up to:**	28/09/2025

9. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m^3/day	m^3/year	m^3/day	m^3/year	m^3/day	m^3/year	m^3/day	m^3/year
503.00	165990.00						

10. Details of ground water abstraction /Dewatering structures

	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11.	Ground Water Abstraction/Restoration Charges paid (Rs.):	879244.00

12.	Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism		
			Manual	DWLR**	DWLR With Telemetry
	**DWLR - Digital Water Level Recorder	2	0	1	1

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

Validity of this NOC shall be subject to compliance of the following conditions: **136**

Mandatory conditions:

1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.

2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.

4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.

6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.

7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.

8) Industries abstracting ground water in excess of 100 m 3 /d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).

12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).

13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.

14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.

15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.

16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.

17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.

18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.

19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.

20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.

21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.

22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.

25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.

26) In case of new infrastructure projects having ground water abstraction of more than 20 m3/day, the firm/entity shall ensure implementation of dual water supply system in the projects.

27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.

28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

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INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection: 18.12.2024 & 29.01.2025

A. General section

1.	Name of the unit with complete postal address:	M/s Aroma Craft & Tissues Pvt. Ltd. Khasra No.- 103, 104, Vill.–Nurpur, Tehsil- Roorkee, Dist.- Haridwar
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.8052999, 77.8118463
3.	Industry Operational status (Operational/Non-operational)	Operational
4.	Consent status	Consolidated Consent & Authorization (CCA) dated 02.05.2024 issued by Uttarakhand Pollution Control Board (UKPCB) having validity upto 31.03.2028

B. Production process and infrastructure

5.	**Process**	Production of unbleached grade (Kraft Paper) using waste paper (brown grade) as raw material
6.	**Raw material**	
	a. Consented value	Waste paper @ 345.73 MT/day
	b. Actual consumption (as per logbook)	Total Waste Paper Consumption during 01.10.2024 – 16.12.2024 is 16951.826 MT; no. of operational days – 68 days
	c. Avg. daily consumption	249.29 MT/day
7.	**Production**	
	a. Consented value	Kraft Paper @ 275 MT/day
	b. Actual Production in last three months (as per logbook)	Total Production during 01.10.2024 – 16.12.2024 is 14099.30 MT; no. of operational days – 68 days
	c. Avg. daily production	207.34 MT/day
	d. Yield (%)	83.17 %
	e. Non-paper waste production	16.83 %
8.	**Fresh water consumption**	
	a. Details of borewell	02 nos. of borewells equipped with electromagnetic flow meter present within unit's premises
	b. NOC from CGWA/other authorized body	Unit has obtained NOC from CGWA for abstraction of groundwater, Valid upto 05.02.2026
	c. Borewell readings (& totalizer)	Month / Instant reading / Totalizer reading Borewell – 1 / 0.0 m^3/hr / 599396.890 m^3 Borewell – 2 / 0.0 m^3/hr / 019633.855 m^3
	d. Permitted withdrawal quantity	Permitted 02 nos. of borewells for a total groundwater abstraction @ 950 KLD
	e. Actual withdrawal quantity in last three months	Total groundwater withdrawal during 01.10.2024 – 16.12.2024 is 25786.14 KL
	f. Avg. daily groundwater withdrawal /freshwater consumption	379.21 KLD
	g. Avg. daily consumption in process	Boiler feed – 53.59 KLD Consumption in production process – 325.62 KLD
	h. Specific fresh water consumption	1.83 KL/MT of product
9.	**Effluent Management**	
	a. Actual effluent generation in last three months	Inlet is being considered as feed to Sedicell Total effluent generation during 01.10.2024 – 16.12.2024 is 109503 KL
	b. Avg. daily effluent generation	1610.34 KLD
	c. Specific effluent generation	7.76 KL/MT of product
	d. Actual recycling of treated effluent within process	Total effluent recycled cannot be calculated as unit is recycling from multiple locations, however flow meter with totalizer only installed at line carrying treated effluent after sand filters,

		Logbook for flow meter installed at line carrying treated effluent after sand filters Recycling shows recycling @ 15.37 KLD
	e. Specific effluent recycle	0.07 KL/MT of product
	f. Consented discharge value	1650 KLD
	g. Actual effluent discharge in last three months (as per V-Notch logbook)	Total effluent discharge during 01.10.2024 – 16.12.2024 is 11927 KL = outlet of secondary clarifier feed to Sand filters – recycle after sand filters = 6417 KL – 1044.85 KL = 5372.15 KL
	h. Avg. daily effluent discharge	79 KLD
	i. Specific effluent discharge	0.38 KL/MT of product
	j. Recipient drain	Sheela Khala drain
	k. Losses in ETP %	Cannot be calculated due to insufficient data owing to poor metering and record keeping
10.	**Effluent Treatment Plant (ETP)**	
	a. ETP consists of	Raw effluent collection tank → Hill Screen → Equalization tank → Sedicell → Primary clarifier (as holding tank) → Aeration tank (biological) → Secondary Clarifier → Sand Filter (03 nos. in series) → Outlet to Sheela Khala drain
	b. Installed capacity	1900 KLD
	c. Metering at ETP	Effluent generation/ ETP inlet readings (Instant & totalizer): V-notch; Instant reading – 13 m^3/hr; No totalizer
		Recycling after Equalization tank: No metering
		Feed to Sedicell: Instant reading – 90.2 m^3/hr; Totalizer reading – 403.859.918 m^3
		Recycling after Sedicell: No metering
		After Secondary Clarifier feed to Sand Filter: Instant reading – 7.2 m^3/hr; Totalizer reading – 036348.64 m^3
		Recycling after Sand filter: Instant reading – 5.2 m^3/hr; Totalizer reading – 10282.5 m^3
		Effluent Discharge/ ETP outlet readings (Instant & totalizer): Instant reading – 10.378 m^3/hr; Totalizer reading – 00094570.84 m^3
	d. Operational status of ETP	Operational
		Flow at inlet: 13 m^3/hr
	e. OCEMS at ETP outlet (installation & connectivity status)	Installed and connected to CPCB server
	f. OCEMS value	pH: 7.58, BOD: 12.31 mg/l, COD: 95.61 mg/l, TSS: 18.42 mg/l, Flow: 11.5 m^3/hr
	g. Separate Electricity meter installed for ETP (Yes/No) & Reading	Yes, Reading – 204463 kWh Avg. daily power consumption in ETP – 13.34 kWh/day

Effluent Characteristics

Parameters	Sampling location		Consented discharge norms	Compliance w.r.t consented discharge norms
	ETP inlet	ETP outlet		
pH	5.51	7.57	6.5 – 9.5	**Complying**
Color (PCU)	650	30	150	
BOD (mg/l)	860	26	30	
COD (mg/l)	2600	210	250	
TSS (mg/l)	7010	42	100	
TDS (mg/l)	9880	653	2100	
Aeration Tank: MLSS- 2720 mg/l; MLVSS- 1768 mg/l				

ETP Sludge generation

a. Sludge Management & disposal practices (Primary & Secondary Biological sludge)	• Sludge from Sedicell recycled to Pulper • Primary clarifier is being used as holding tank hence no primary sludge generation • Biological sludge from Secondary clarifier is used for landfilling

<table>
<tr><td></td><td>b. Actual Primary & Secondary Biological sludge generation & disposal
(as per logbook)</td><td>Only secondary sludge wasting record is being maintained
<table>
<tr><th>Month</th><th>Generation</th><th>Disposed</th></tr>
<tr><td>Oct, 2024</td><td>15 m^3</td><td>120 kg</td></tr>
<tr><td>Nov, 2024</td><td>nil</td><td>130 kg</td></tr>
<tr><td>Dec, 2024 (upto 16th)</td><td>12 m^3</td><td>245 kg</td></tr>
</table></td></tr>
<tr><td></td><td>c. Avg. Daily sludge generation & disposal</td><td>Total disposed - 495 kg
Avg. daily sludge disposal – 7.28 kg/day</td></tr>
<tr><td></td><td>d. Estimated sludge generation @ 20 % of inlet COD Load</td><td>= 0.2 * 2600 mg/l * 1610.34 KLD/1000
= 837.37 kg/day</td></tr>
<tr><td>11.</td><td colspan="2">Non-paper solid waste management (Plastic waste)</td></tr>
<tr><td></td><td>a. Actual Avg. daily plastic waste generation (as per logbook)</td><td>
<table>
<tr><th>Month</th><th>Generation (MT)</th><th>Disposed (MT)</th></tr>
<tr><td>Oct, 2024</td><td>65.08</td><td>51.19</td></tr>
<tr><td>Nov, 2024</td><td>49.44</td><td>41.67</td></tr>
<tr><td>Dec, 2024 (upto 16th)</td><td>30.82</td><td>25.55</td></tr>
</table>
Total Plastic waste generation during 01.10.2024 – 16.12.2024 is 145.34 MT; Actual Avg. Daily ash generation – 2.14 MT/day
Total Plastic waste disposal during 01.10.2024 – 16.12.2024 is 118.41 MT;
Actual Avg. Daily plastic waste disposal – 1.74 MT/day</td></tr>
<tr><td></td><td>b. Mode of disposal of plastic waste</td><td>Unit has made agreement with a plastic waste recycler namely M/s Suraj Plastic Company, Khasra no. 360, Manglore road, Landhora Tehsil, Roorkee, Haridwar, Uttarakhand</td></tr>
<tr><td></td><td>c. Potential plastic waste generation (@3.5 % waste paper)</td><td>8.72 MT/day</td></tr>
<tr><td></td><td>d. Remarks</td><td>Gap in estimated plastic waste generation (8.72 MT/day) and actual plastic waste disposal (1.74 MT/day) indicates unscientific disposal of plastic waste or poor record keeping</td></tr>
<tr><td>12.</td><td colspan="2">Air Pollution management</td></tr>
<tr><td></td><td>a. Boiler capacity & operational status</td><td>10 TPH & 12 TPH boilers, both found operational during visit</td></tr>
<tr><td></td><td>b. Stack height</td><td>105 ft</td></tr>
<tr><td></td><td>c. Air Pollution Control Device (APCD) installed (Yes/No) (Mention type of APCD)</td><td>Multi-cyclone & Wet Scrubber installed as APCD</td></tr>
<tr><td></td><td>d. Name of the Fuel used</td><td>Biomass i.e. Bagasse & Firewood</td></tr>
<tr><td></td><td>e. Fuel consumption as per consent</td><td>Agro residue/Biomass</td></tr>
<tr><td></td><td>f. Fuel consumption in last three months (as per logbook)</td><td>Total fuel consumption during 01.10.2024 – 16.12.2024: 12518.94 MT
(Bagasse – 7538.66 MT & Firewood – 4980.28 MT)</td></tr>
<tr><td></td><td>g. Avg. Daily fuel consumption</td><td>Total avg. daily fuel consumption: 184.10 MT/day
(Bagasse – 110.86 MT/day & Firewood – 73.24 MT/day)</td></tr>
<tr><td></td><td>h. Estimated steam generation from actual fuel consumption data</td><td>
<table>
<tr><th></th><th>Estimated @2.5T/T bagasse</th><th>Estimated @ 2T/T firewood</th><th>Total estimated steam generation</th></tr>
<tr><td>MT</td><td>18846.645</td><td>9960.562</td><td>28807.207</td></tr>
<tr><td>MT/day</td><td>277.16</td><td>146.48</td><td>423.63</td></tr>
</table></td></tr>
<tr><td></td><td>i. Avg. Daily ash generation (as per logbook/data provided by unit)</td><td>Actual ash generation data not maintained by unit hence estimated as below:
<table>
<tr><th></th><th>Estimated @2.5% bagasse</th><th>Estimated @ 2% firewood</th><th>Total estimated ash generation</th></tr>
<tr><td>MT</td><td>188.466</td><td>99.605</td><td>288.07</td></tr>
<tr><td>MT/day</td><td>2.77</td><td>1.46</td><td>4.23</td></tr>
</table></td></tr>
<tr><td></td><td>j. Avg. Daily ash disposal</td><td>Total Ash disposal during 01.10.2024 – 16.12.2024 is 266.77 MT;</td></tr>
</table>

	(as per logbook/data provided by unit)	Actual Avg. Daily ash disposal – 3.92 MT/day
	k. Actual Ash generation w.r.t of fuel consumed (%)	= 3.92*100/184.10 = 2.13 %
	l. Mode of disposal of ash generated	Unit is using boiler ash for landfilling in nearby low lying fields.
	m. Remarks on ash generation/disposal	*Since the estimated ash generation (4.23 MT/day) and actual ash disposal value (3.92 MT/day) are nearly similar, hence ash disposal data provided by unit is acceptable*
	n. Stack Monitoring report	

Parameter	Monitoring value (mg/Nm^3)	Standard as per consent (mg/Nm^3)	Compliance status
Particulate Matter (PM)	247	150	**Non-Complying**
Oxide of Nitrogen (NO_x)	16	-	
Sulphur Dioxide (SO_2)	200	-	

13.	**Hazardous waste management**	
	Authorization status	Unit has obtained Consolidated Consent & Authorization (CCA) dated 02.05.2024 issued by UKPCB having validity upto 31.03.2028
	Mode of disposal of hazardous waste (ETP sludge) Copy of agreement with recyclers /TSDF	Unit has made agreement with TSDF i.e. M/s Bharat Oil & Waste Management Ltd. for disposal of hazardous waste generated by the unit
	Hazardous waste disposed	As per recent copies of Form-10 provided by the unit:

Date	ETP Sludge	Used oil	Waste grease	Waste Cotton
24.09.2024	48 kg	22 kg	18 kg	50 kg
22.06.2024	49 kg	18 kg	19 kg	45 kg
13.03.2024	49 kg	20 kg	18 kg	41 kg

14. **Ground water Analysis results (Sample collected from hand pump near the unit)**

Parameters	**pH**	**Color**	**COD**	**BOD**	**TDS**	**Total Hardness**	**Total Alkalinity**
Acceptable limit (BIS IS 10500:2012)	6.5-8.5	15	-	-	2000	600	600
Results	7.95	<10	<5.0	<1.0	126	114	130
Parameters	**Phosphate**	**Cond.**	**SO_4^{--}**	**F^-**	**NO_3-N**	**Cl^-**	
Acceptable limit (BIS IS 10500:2012)	-	-	400	1.5	45	1000	
Results	0.2	251	5.52	0.29	0.13	3	

**All parameters are in mg/l except pH, Conductivity (µS/cm) & Color (Hazen).*

15. **Compliance Status: Non – Complying (w.r.t. stipulated emission norms)**

16. **Key issue:**

Laboratory analysis result of wastewater samples collected from ETP inlet & ETP outlet show 93.4 % reduction in TDS parameter, without any TDS reduction unit in ETP, thus possibility of dilution of effluent with freshwater in different stages of ETP can't be ruled out.

17. **Recommendations:** Unit is recommended to ensure following:

a. Maintain separate records for freshwater consumption in process and domestic uses.
b. Install flow meters at treated effluent reuse points and maintain logbooks for the same on daily basis.
c. Maintain proper record of plastic waste generation and disposal.
d. Generated plastic waste to be stored under sheds, and catch drains to be provided for collection of wastewater drained from the heaps of stored plastic waste and transfer to ETP

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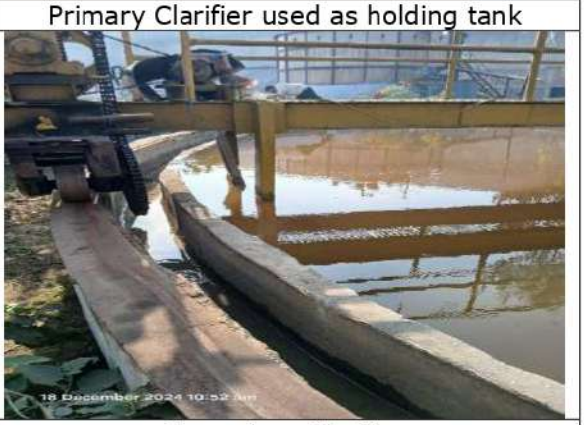
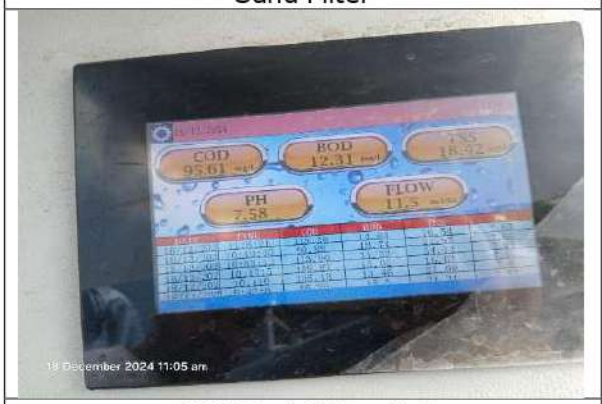
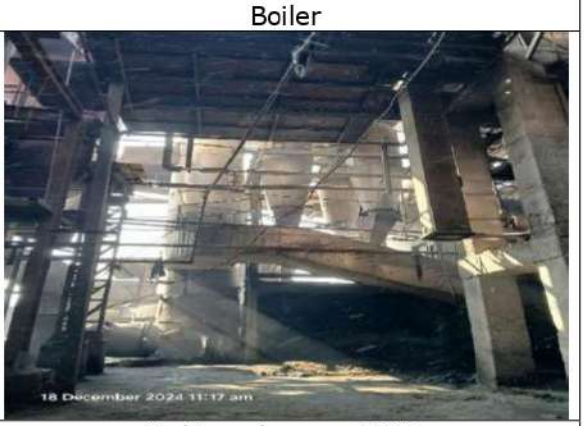
Photographs

	
Entrance gate of unit	Production area
	
Hill Screen & ETP inlet	Equalization Tank
	
Sedicell	Primary Clarifier used as holding tank
	
Aeration Tank	Secondary Clarifier

	
Sand Filter	Final discharge into Sheela khala drain
	
OCEMS at ETP outlet	ETP energy meter display
	
Biomass as Boiler fuel	Boiler
	
Wet scrubber as Air Pollution Control Device (APCD)	Multi-cyclone as APCD

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FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Aroma Craft & Tissues Pvt. Ltd.
Khasra No. 103, 104, Vill- Nurpur, Pargana,
Manglore, Tehsil - Roorkee, Dist.- Haridwar

Take this notice that it is intended to have analyzed the samples of ~~effluent~~ effluent

..... which has been taken today, the 18th

day of December 2024 from M/S Aroma Craft & Tissues Pvt. Ltd.,

Manglore, Roorkee

(Name and designation of the person who takes the sample).

(1.) Mrs. Reena Satavan, Sc. 'E', CPCB
(2) Dr. Ajeet Singh, ASO, Regional office, Roorkee, UKPCB

Locations of the place where the sample were taken.

(1.) ETP Inlet
(2) ETP Aeration Tank
(3.) ETP outlet

(Duplicate samples were given to the unit)

(SEAL) For Aroma Craft & Tissues Pvt. Ltd.

Auth. Sig.

DATE

Signature:

Name: Reena Satavan

Designation: Sc 'E'
CPCB Delhi

Ajeet Singh
ASO

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HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con-A-133/2024/78 Date: 02.05.2024

REGD. POST

To,

M/s. Aroma Craft & Tissues Pvt. Ltd,
Khasra No. 103, 104, Vill-Nurpur, Pargana,
Manglore, Tehsil-Roorkee, Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) Renewal under Section- 25 of the "Water (Prevention& Control of Pollution) Act., 1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981"and Authorization under "Rule -6(2)"of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016"notified under "Environment (Protection) Act, 1986"as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 9787	**Application no. 2753487**
CCA (Renewal)	
Date :- 31.03.2023	

CCA is hereby granted to **M/s Aroma Craft & Tissues Pvt. Ltd.** located at Khasra No. 103, 104, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand (29.804723 ^{0}N, 77.811911 ^{0}E) subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto **31/03/2028** under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto **31/03/2028** under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto**31/03/2028** under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. Production Capacity

S.No.	Declared by the unit		Permitted by State Board	
	Raw material per day	Final Products & By-products per day	Raw material per day	Final Products & By-products per day
I.	**Waste Paper 345.73 MT/day**	**Craft Paper (275 MT/Day)**	**Waste Paper 345.73 MT/day**	**Craft Paper (275 MT/Day)**
II.	**Alum/Pac-1.5 MT/day**		**Alum/Pac-1.5 MT/day**	

5. Production Process Infrastructure

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	01	Pulping	Yes
2.	Hill Screen	03	Thickening	Yes

3.	DAF/Fibre recovery system	01	Fibre Recovery	Yes
4.	Paper machine	01	Manufacturing of Craft Paper	Yes

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/Semi critical /Critical/ Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA **(in case of use of river water, permission from irrigation department)** before start of ground water **(freshwater)** extraction and shall strictly comply with the various conditions as mentioned in the CGWA/SGWA NOC/irrigation dept.
3. Status of NOC from CGWA/SGWB: Applied
4. If Granted: Number of NOC and Validity: -
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.

   Piezometer No. 1 : 29.804886^0N, 77.813255^0E

   Piezometer No. 2 : 29.804889^0N, 77.813285^0E
7. This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	**Permitted by NOC issued by CGWA/Board**
Source of fresh water	Borewell	Borewell
No. of borewell	02 (01 in operation)	02 (01 in operation)
Daily quantity of water to be abstracted	950 KLD	950 KLD

*In case of units adopting Zero Liquid Discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	**Specific Water Consumption not to exceed**
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers, paperboards and Newsprints	**<10KL per Ton of paper produced**

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m^3/day and m^3/t paper) duly signed daily by authorized signatory/competent authority
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge:

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	**Permitted**
Maximum daily discharge of trade effluent	**1650 KLD**	**1650 KLD**
Treatment facility	a. Capacity of ETP 1900 KLD b. Technology of ETP upto Tertiary level	a. Capacity of ETP 1900 KLD b. Technology of ETP upto Tertiary level
Discharge/recycling/re-use point	Surface water bodies: 1.ETP (Lat-29.805359^0, Long-77.812126^0) 2.Shila Nala (Lat-29.805987^0, Long-77.810025^0)	Surface water bodies: 1.ETP (Lat-29.805359^0, Long-77.812126^0) 2.Shila Nala (Lat-29.805987^0, Long-77.810025^0)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	**Specific Trade Effluent Discharge, not to exceed**
RCF and Market Pulp Based Paper Mills producing un bleached grades of papers, paperboards and newsprints	**< 6KLD per Ton of paper produced)**

3. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
4. The treated effluent shall be recycled to the maximum extent (at least 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain **Shila Nala First Order:**(Lat-29.805987^0, Long-77.810025^0)

Parameters	**Norms for Agro based paper mill**	**Norms for RCF bleached pulp & paper mill**	**Norms for RCF unbleached grade paper**
pH	6.5 – 8.5	6.5 – 8.5	**6.5 – 8.5**
TSS, mg/l	≤ 30	<30	**<100**
BOD, mg/l	≤ 20	< 20	**< 30**
COD, mg/	≤ 200	< 150	**< 250**
TDS, mg/l	≤ 1800	< 1600	**< 2100**
Color, PCU	≤ 250	< 150	**< 150**
AOX, mg/l	≤ 8	-	**-**
SAR	≤ 10	< 8	**< 8**

* In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

5. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
6. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
7. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.

8. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
9. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
10. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
11. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
12. The unit shall have an adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
13. The unit shall set up an Environment Management Cell within the unit as per the Charter.
14. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
15. All flow meters should be calibrated annually from recognized institutions/vendors.
16. The unit shall prepare material balance and water balance report annually.
17. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
18. The unit shall get its ETP performance evaluated by a third party annually.
19. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	**Permitted**
Maximum daily discharge of sewage	08 KLD	08 KLD
Treatment facility	Septic Tank	Septic Tank
Discharge point	With ETP	Overflow of septic tank shall channelized to ETP

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

Parameter	**Standard**
pH	Not Applicable: Unit shall channelize overflow of the septic tank to ETP.
Biological Oxygen Demand (BOD) (mg/l)	
Total Suspended Solids (TSS) (mg/l)	
Nitrogen-Total (mg/l)	
Phosphate-Total (mg/l)	
Chemical Oxygen Demand (BOD) (mg/l)	
Faecal Coliform (MPN/100mL)	

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. **Environmental management system**

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (10TPH)	***Agro Residue/Bio mass***	***30m***	Cyclone Dust Collector, Wet Scrubber	Particulate Matter 150 mg/NM^3
II.	Boiler (12TPH)	***Agro Residue/Bio mass***	***30m***	Cyclone Dust Collector, Wet Scrubber	Particulate Matter 150 mg/NM^3

III.	D.G. Set (100 KVA)×01	*HSD*		Acoustic Enclosure & Stack	-

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
iii. The unit shall ensure interlocking of air pollution control devises and production processes.
iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. **Noise Pollution Mitigation:**

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L_{eq}			
Industrial Area		**Commercial Area**	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

10. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) :
3. **Director** of **M/s Aroma Craft & Tissues Pvt. Ltd.** is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, , storage, reuse, utilisation, disposal or any other use of hazardous or other wastes or both on the premises situated at Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar.

Details of Authorisation

S No.	**Category of Hazardous Waste as per the Schedules I,II and III of these rules**	**Authorized mode of disposal or recycling or utilization or co-processing, etc.**	**Quantity (ton/annum)**
I	Schedule 5.1 (Waste Oil & Lubricants)	Send to authorised recycler	0.600TPA

4. The authorisation shall be valid for a **period upto 31-03-2028.**
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

Conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not receive, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30thfor the period ensuring 31stMarch of the year.
16. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
17. Unit should comply the points as specified in implementation of "Charter for Water Recycling and Pollution prevention in Pulp & Paper industries".
18. Unit should maintain the linkage of their online effluent monitoring system with CPCB/SPCB for submission of real time 24x7 online data.
19. The unit shall install water meter install water use/recycle point and also at discharge point.
20. In case of non-compliance the Bank Guarantee No. 6119624BG0000057 ₹ 5.0 Lacs shall be forfeited in favour of the Board without any prior intimation.
21. The unit shall strictly comply with provisions of Water Act, Air Act & E(P) Act, and Rules/Notification made thereunder, time to time.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.

O/C

5. In case of stoppage of functioning of pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
   (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
   (ii) Environment Statement in form – V of Environment (Protection) Rule, 1986.
   (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.

19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall strictly comply with the directions issued by the UEPPCB on dated 13-03-2015 under section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974-regarding Implementation of "Charter for water recycling and Pollution Prevention in Pulp & Paper Industries" and subsequent directions in this regard. This CCA is linked with the implementation of activities /action points within prescribed time limit as specified in the "Charter" and subsequent action plan, mile stone chart etc.
29. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.

(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: **Regional Officer, Uttrakhand Pollution Control Board, Roorkee,** for information and compliance of the same.

Member Secretary

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Aroma Craft And Tissues Pvt. Ltd.		
Project Address:	Noorpur-budpur, Mangalore-jhabrera Road, Jhabrera, Narsan Block, Haridwar District		
Village:	Noorpur	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Village Noorpur, Noorpur-budpur, Mangalore-jhabrera Road, Jhabrera, Narsan, Narsan, Haridwar, Uttarakhand - 247665		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Balliwala, Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. **NOC No.:**	CGWA/NOC/IND/REN/2/2024/9621	2. **Date of Issuence**	12/06/2024
3. Application No.:	21-4/225/UT/IND/2016	4. Category: (GWRE 2023)	Safe
5. Project Status:	Existing With Additional Ground Water Requirment	6. NOC Type:	Renewal
7. **Valid from:**	06/02/2023	8. **Valid up to:**	05/02/2026

9. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m³/day	m³/year	m³/day	m³/year	m³/day	m³/year	m³/day	m³/year
950.00	313500.00						

10. Details of ground water abstraction /Dewatering structures

	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.):	2513000.00
12. Environment Compensation (if applicable) paid (Rs.):	0.00

13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR**	DWLR With Telemetry
2	0	1	1

**DWLR - Digital Water Level Recorder

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.

2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.

4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.

6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.

7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.

8) Industries abstracting ground water in excess of 100 m 3 /d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).

12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).

13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.

14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.

15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.

16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.

17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.

18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.

19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.

20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.

21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.

22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.

25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.

26) In case of new infrastructure projects having ground water abstraction of more than 20 m3/day, the firm/entity shall ensure implementation of dual water supply system in the projects.

27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.

28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection: 18.12.2024 & 29.01.2025

A. General section

1.	Name of the unit with complete postal address:	M/s Sagar Paper Mills Ltd., Khasra No. 223, 225, 5th km, Manglore-Jhabrera road, Latherdeva Hoon, Tehsil-Roorkee, Dist. Haridwar
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.79966, 77.81064
3.	Industry Operational status	Operational
4.	Consent status	CCA No. UKPCB/HO/Con/S-33/2023/450 dated 22.07.2023 Consolidated consent under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, valid upto 31.03.2028

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper using indigenous waste paper
6.	**Raw material**	
	a. Consented value	Waste Paper-4125 MT/Month, Rosin-10 MT/Month, Alum-150 MT/Month
	b. Actual consumption (as per logbook)	Waste Paper-9628.61 MT (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)
	c. Avg. daily consumption	141.60 MT/day (Operational days: 68)
7.	**Production**	
	a. Consented value	Kraft Paper-3300 MT/Month (110 MT/day)
	b. Actual Production in last three months (as per logbook)	7809.52 MT (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)
	c. Avg. daily production	114.84 MT/day (Operational days: 68)
	d. Yield (%)	81.10 %
	e. Non-paper waste production	18.89 %
8.	**Fresh water consumption**	
	a. Details of borewell	02 Nos.
	b. NOC from CGWA/other authorized body	CGWA NOC not provided by the unit
	c. Borewell readings (Instant & totalizer)	Borewell 1: 24913.06 m^3 (Flow: 0.0 m^3/hr) Borewell 2: 340233.20 m^3 (Flow: 0.0 m^3/hr)
	d. Actual withdrawal quantity in last three months	Borewell 1: 103 KL Borewell 2: 26338 KL Total: 26441 KL (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)
	e. Avg. daily withdrawal quantity	388.84 KLD
	f. Avg. daily consumption in process	23985 KL i.e., 352.72 KLD (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)
	g. Avg. daily consumption in Boiler	2517 KL i.e., 37.01 KLD (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)
	h. Specific fresh water consumption	3.39 KL/MT of Production
9.	**Effluent Management**	
	a. Actual effluent generation in last three months	36438 KL (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)
	b. Avg. daily effluent generation	535.85 KLD
	c. Specific effluent generation	4.66 KL/MT of Production
	d. Consented discharge value	600 KLD
	e. Actual effluent discharge in last three months (as per V-Notch logbook)	5786 KL(As per logbook from 19.11.2024 to 17th Dec, 2024, submitted by the unit)-Totalizer installed at ETP final discharge point on 19.11.2024, as informed.
	f. Avg. daily effluent discharge	231.44 KLD (25 days)
	g. Specific effluent discharge	0.74 KL/MT of Production

	h. Actual recycling of treated effluent within process	Partially treated (from Sedicell & Primary Clarifier)	Treated effluent from Primary Clarifier/Secondary Clarifier/Pressure Sand Filter stored in a common treated water tank→Recycle in Process
		Treated effluent (From ETP outlet)	
		Total recycled	19578 KL i.e., 287.91 KLD
	i. Specific effluent recycle	2.51 KL/MT of Production	
	j. Losses in ETP %	3.08 %	
10.	**Effluent treatment plant (ETP)**		
	a. ETP consists of	Raw effluent→Collection tank→Equalization tank→Hill screen→Sedicell→Primary Clarifier→Aeration tank→Secondary Clarifier→Pressure Sand Filter→Discharge Treated effluent from Primary Clarifier/Secondary Clarifier/Pressure Sand Filter→Common treated water tank→Recycle in Process Sludge from Primary/Secondary Clarifier→Sludge collection tank→Belt Press→Disposal	
	b. Installed capacity	1100 KLD	
	c. Metering at ETP	Effluent generation	ETP inlet readings (Instant & totalizer) 269883.09 m^3 (27.453 m^3/hr)
		Partially treated Recycling point	Recycling meter readings (Instant & totalizer) 19595.919 m^3 (0.0 m^3/hr)
		Effluent Discharge	ETP outlet readings (Instant & totalizer) 5796.804 m^3/hr (34.517 m^3/hr)
	d. Operational status of ETP	Operational	
	e. OCEMS at ETP outlet (installation & connectivity status)	Installed and connected	
	f. OCEMS value	Flow: 35.7 m^3/hr, BOD-6.3 mg/l, COD-65.2 mg/l, TSS-6.7 mg/l	
	g. Separate Electricity meter installed for ETP (Yes/No) & Reading	Yes; Reading-79992.1 kwh	

Effluent Characteristics

Parameters	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent
pH	5.45	7.57	6.5-8.5	**Complying**
Color (Hazen)	500	80	<150	**Complying**
BOD (mg/l)	620	22	<30	**Complying**
COD (mg/l)	2800	230	<250	**Complying**
TSS (mg/l)	72	63	<100	**Complying**
TDS (mg/l)	3990	970	<2100	**Complying**

Aeration Tank: MLSS-3210 mg/l; MLVSS-1926 mg/l

ETP Sludge generation

a. Sludge Management & disposal (Primary & Secondary Biological sludge)	Sending to a contractor (Siddique Traders), for making sun drying board
b. Primary & Secondary Biological sludge generation (as per logbook)	Total-39138 kg (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)
c. Daily sludge generation	0.56 MT/day (39138 kg/68 days)
d. Estimated sludge generation @ 20 % of inlet COD load	0.30 MT/day
e. Daily sludge disposal	Total-38170 kg = 561.32 kg/day

11.	**Non-paper solid waste management (Plastic waste)**	
	a. Actual Avg. daily plastic waste generation (as per logbook)	24.77 MT/day (1684.65 MT/68 days) (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)

<table>
<tr><td></td><td>b. Mode of disposal of plastic waste</td><td>Sent to M/s Suraj Plastic Company, Khasra No. 360, Manglore road, Landhora, Haridwar, Uttarakhand (Agreement with M/s Suraj Plastic Company is valid from 01.04.2024 to 31.03.2025)</td></tr>
<tr><td></td><td>c. Actual Avg. daily plastic waste disposed (as per logbook)</td><td>0.43 MT/day (29.15 MT/68 days) (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)</td></tr>
<tr><td></td><td>d. Potential solid waste generation (@3% & 4% of indigenous & imported waste paper respectively)</td><td>4.25 MT/day</td></tr>
<tr><td>12.</td><td colspan="2">Air Pollution management</td></tr>
<tr><td></td><td>a. Boiler capacity & operational status</td><td>1 no.-12 TPH, Operational</td></tr>
<tr><td></td><td>b. Stack details</td><td>Stack height-30 meters</td></tr>
<tr><td></td><td>c. APCD installed (Yes/No) (Mention type of APCD)</td><td>Yes, Multi cyclone, Dust collector and Wet scrubber</td></tr>
<tr><td></td><td>d. Name of the Fuel used</td><td>Bagasse/Agro waste</td></tr>
<tr><td></td><td>e. Fuel consumption as per consent</td><td>Bagasse/Agro waste-Quantity not mentioned in consent</td></tr>
<tr><td></td><td>f. Fuel consumption in last three months (as per logbook)</td><td>Bagasse-1621.52 MT, Wood waste-3449 MT Total-5070.52 MT (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)</td></tr>
<tr><td></td><td>g. Avg. Daily fuel consumption</td><td>Bagasse-23.84 MT/day, Wood waste-50.72 MT/day Total-74.56 MT/day</td></tr>
<tr><td></td><td>h. Avg. Daily ash generation</td><td>1.88 MT/day (128.07 MT/68 days) (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)</td></tr>
<tr><td></td><td>i. Ash generation w.r.t of fuel consumed (%)</td><td>2.53 %</td></tr>
<tr><td></td><td>j. Estimated ash generation</td><td>3.64 MT/day
<table>
<tr><td>Fuel</td><td>% of ash generation</td><td>Ash generation (MT)</td></tr>
<tr><td>Bagasse</td><td>2 - 3 %</td><td>40.54</td></tr>
<tr><td>Wood waste</td><td>5-7 %</td><td>206.94</td></tr>
<tr><td>Total</td><td></td><td>247.48 i.e., 3.64 MT/day</td></tr>
</table></td></tr>
<tr><td></td><td>k. Disposal of ash generated</td><td>1.82 MT/day (123.57 MT/68 days) (As per logbook from Oct-2024 to 17th Dec, 2024, submitted by the unit)</td></tr>
<tr><td></td><td>l. Remarks</td><td>Actual ash generation (1.88 MT/day) is very lower than the estimated ash generation (3.64 MT/day) quantity

For disposal of ash, unit has done agreement with Mr. Babu Khan s/o Shree Usman, r/o Jhabhrera, Latherdeva Hoon, Haridwar, Uttarakhand, which is valid upto 31.03.2025.</td></tr>
<tr><td></td><td>m.Stack Monitoring report</td><td>
<table>
<tr><th>Sr. No.</th><th>Parameter</th><th>Unit</th><th>Value obtained</th><th>Consented emission limit</th></tr>
<tr><td>1.</td><td>Particulate matter</td><td>mg/Nm^3</td><td>243</td><td>250</td></tr>
<tr><td>2.</td><td>Sulphur Dioxide (SO_2)</td><td>ppm</td><td>12</td><td>-</td></tr>
<tr><td>3.</td><td>Oxides of Nitrogen (NO_x)</td><td>ppm</td><td>BDL</td><td>-</td></tr>
</table></td></tr>
<tr><td>13.</td><td colspan="2">Hazardous waste management</td></tr>
<tr><td></td><td>Authorization status</td><td>Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, valid upto 31.03.2028</td></tr>
<tr><td></td><td>Mode of disposal of hazardous waste (ETP sludge)
Copy of agreement with recyclers /TSDF</td><td>• ETP sludge (Primary & Secondary Biological sludge) sending to a contractor (Siddique Traders), for making sun drying board. Agreement done with Siddique Traders is valid upto 31.03.2026
• For disposal of used oil, the unit has done agreement with M/s K Nandini Refinery Pvt. Ltd., Bareilly, UP, which is valid from 01.04.2024 to 31.03.2025.</td></tr>
<tr><td></td><td>Hazardous waste disposed</td><td>Details of Used oil disposal (as per form 10):</td></tr>
</table>

Sr. No.	Date	Quantity of used oil disposed/sent to M/s K Nandini Refinery Pvt. Ltd., Bareilly, UP (Liters)
1.	09/10/2024	180
2.	03/01/2024	140
	Total	320 Liters

14. **Ground water Analysis results (Borewell within the premises)**

Parameters	**pH**	**Color**	**COD**	**BOD**	**TDS**	**Total Hardness**	**Total Alkalinity**
Acceptable limit (BIS IS 10500:2012)	6.5-8.5	15	-	-	2000	600	600
Results	7.54	<10	<5	<1	166	152	175
Parameters	**Phosphate**	**Cond.**	**SO_4^{--}**	**F^-**	**NO_3-N**	**Cl^-**	
Acceptable limit (BIS IS 10500:2012)	-	-	400	1.5	45	1000	
Results	0.18	338	3.42	0.24	0.11	3.0	

**All parameters are in mg/l except pH, Conductivity (µS/cm) & Color (Hazen).*

15. **Major observation & Key issues**

Observation:

1. As per the analysis results of sample collected from borewell, it is found complying w.r.t acceptable limit as per BIS IS 10500:2012.
2. As per the analysis results of sample collected from ETP outlet, it is found complying w.r.t consented discharge norms.
3. As per the stack monitoring report of the unit, it is found complying w.r.t. consented stack emission norms.

Key Issue:

1. Actual ash generation (1.88 MT/day) is very lower than the estimated ash generation (3.64 MT/day) quantity, indicating that either the unit is not maintaining logbook of boiler ash generation properly or disposing the ash in unscientific way.
2. Actual production (110 MT/day) is marginally higher than the consented production quantity (114.84 MT/day).
3. 75 % reduction in TDS is observed at ETP outlet which indicates dilution with fresh water.

16. **Compliance Status:** Complying w.r.t consented discharge norms

17. **Recommendations:**

1. Ensure production quantity within the consented limit or amend the CCA for higher production quantity.
2. Ensure operation of ETP such a way to comply with the consented discharge norms.
3. Keep and maintain record of fly ash generation/disposal properly on daily basis.
4. Ensure scientific disposal of generated plastic waste and boiler ash.
5. Generated plastic waste to be stored under sheds, and catch drains to be provided for collection of wastewater drained from the heaps of plastic waste and transfer to ETP inlet collection tank.

Photographs

	
Entrance Gate	Raw material storage
	
ETP inlet channel	Collection tank
	
Sedi cell	Aeration tank

	
Secondary Clarifier	Pressure Sand Filter Pressure Sand Filter
	
ETP final treated effluent channel	Flowmeter at ETP treated effluent recycling line

FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Sagar Paper Mills Ltd.,
Khasra No. 223, 225, 5th km
Manglore - Jhabreda Road,
Latheradeva Hoom., Roorkee, Haridwar

Take this notice that it is intended to have analyzed the samples of ...ETP inlet..., ETP outlet..., Aeration tank & Ground water.. which has been taken today, the ....18th..... day of ..December.....2024. from M/S ...Sagar.....Paper.....Mills....Ltd..., ..Khasra..No.:223.,225.,..Roorkee.,.....Haridwar.....

(Name and designation of the person who takes the sample).

(1) Dr. R.K. Singh, Sc. D., CPCB, Delhi
(2) Dr. Rajender Katheit, RO - Haridwar, UKPCB
(3) Ms. Shivangi Goswami, RA. II, CPCB, Delhi

Locations of the place where the sample were taken.

(1) ETP inlet
(2) ETP outlet
(3) Aeration tank
(4) Ground water

(Duplicate samples were given to the unit)

(SEAL) For Sagar Paper Mills Pvt. Ltd. Auth. Sign.

Signature: 18.12.24

Name: Dr. R.K. Singh

Designation: Sc. D, CPCB, Delhi

DATE

Dr. Rajender Katheit, RO - Haridwar UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con/S-33/2023/ 450 Date: 27.07.2023

REGD. POST

To,

M/s Sagar Paper Mills Ltd.,
Khasra No.-223, 225, 5th Km.
Manglore-Jhabrera Road, Latherdeva Hoon,
Tehsil – Roorkee, Distt – Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention& Control of Pollution) Act., 1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981"and Authorization under "Rule -6(2)"of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016"notified under "Environment (Protection) Act, 1986"as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 11232	Application no. 3809509
CCA (Renewal)	
Date :- 27.03.2023	

CCA is hereby granted to M/s Sagar Paper Mills Ltd located at Khasra No.-223, 225, 5th Km Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil – Roorkee, Distt – Haridwar (Lat.- 29.799740°, Long.- 77.810743°) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.
4. Production Capacity

S.No.	Declared by the unit		Permitted by State Board	
	Raw material per day	Final Products & By-products per month	Raw material per day	Final Products & By-products per month
I.	Waste Paper (4125 TPM)	Craft paper (3300 MT/Month)	Waste Paper (4125 TPM)	Craft Paper (3300 MT/Month)
II.	Rosin (10 TPM)		Rosin (10 TPM)	
III.	Alum (150 TPM)		Alum (150 TPM)	

5. Production Process Infrastructure

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	01	Pulping	Yes
2.	Hill screen	03	Thickening	Yes
3.	DAF/Fibre recovery system	01	Fibre Recovery	Yes
4.	Paper machine	01	Manufacturing of Craft Paper	Yes

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe
2. The unit shall obtain NOC of CGWA/SGWA **(in case of use of river water, permission from irrigation department)** before start of ground water **(freshwater)** extraction and shall strictly comply with the various conditions as mentioned in the CGWA/SGWA NOC/irrigation dept.
3. Status of NOC from CGWA/SGWB: Applied
4. If Granted: Number of NOC and Validity: - Applied renewal
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates to be provided.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	Permitted by NOC issued by CGWA/Board
Source of fresh water	Borewell	Borewell
No. of borewell	02 (01 operational)	Borewell
Daily quantity of water to be abstracted	700 KLD	900 KLD

*In case of units adopting Zero Liquid Discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8KL per Ton of paper produced

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.

10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m^3/day and m^3/t paper) duly signed daily by authorized signatory/competent authority
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of trade effluent	600 KLD	600 KLD Technology of ETP upto secondary/tertiary
Treatment facility	a. Capacity of ETP 1100KLD b. Technology of ETP upto secondary/Tertiary	a. Capacity of ETP 1100 KLD b. Technology of ETP upto secondary/Tertiary
Discharge/recycling/ re-use point	Surface water bodies: 1. ETP (Lat.-29.798668^0, Long.-77.810014^0) 2. Shila Nala (Lat.-29.799863^0, Long.-77.810773^0)	Surface water bodies: 1. ETP (Lat.-29.798668^0, Long.-77.810014^0) 2. Shila Nala (Lat.-29.799863^0, Long.-77.810773^0)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
RCF andMarket PulpBased Paper Mills producing unbleached grades of papers and paperboards	<5KL per Ton of paper produced

3. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
4. The treated effluent shall be recycled to the maximum extent (at least 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain Shila Nala First order (Lat.-29.799863^0, Long.-77.810773^0).

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5
TSS, mg/l	≤ 30	<30	<100
BOD, mg/l	≤ 20	< 20	< 30
COD, mg/	≤ 200	< 150	< 250
TDS, mg/l	≤ 1800	< 1600	< 2100
Color, PCU	≤ 250	< 150	< 150
AOX, mg/l	≤ 8	-	-
SAR	≤ 10	<8	<8

* In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

5. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
6. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
7. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
8. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
9. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
10. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
11. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
12. The unit shall have an adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
13. The unit shall set up an Environment Management Cell within the unit as per the Charter.
14. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
15. All flow meters should be calibrated annually from recognized institutions/vendors.
16. The unit shall prepare material balance and water balance report annually.
17. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
18. The unit shall get its ETP performance evaluated by a third party annually.
19. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	05 KLD	05 KLD
Treatment facility	Septic Tank	Septic Tank
Discharge point	With ETP	Overflow of septic tank shall channelized to ETP

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

Parameter	Standard
pH	Not Applicable: Unit shall channelize overflow of the septic tank to ETP.
Biological Oxygen Demand (BOD) (mg/l)	
Total Suspended Solids (TSS) (mg/l)	
Nitrogen-Total (mg/l)	

Phosphate-Total (mg/l)	
Chemical Oxygen Demand (BOD) (mg/l)	
Faecal Coliform (MPN/100mL)	

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. **Environmental management system**

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (12TPH)	*Baggasse/ Agro waste*	*30m*	Multi cyclone dust collector, Natural draft, Wet scrubber, Settling chamber	Particulate Matter 250 mg/NM^3

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. **Noise Pollution Mitigation:**

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L_{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m.; **Night time:** from 10.00 p.m. to 6.00 a.m.

ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.

iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.

iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

10. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) :
3. Director of M/s Sagar Paper Mills Pvt. Ltd. is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, storage, reuse, utilisation, disposal or any other use of hazardous or other wastes or both on the premises situated at Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Distt- Haridwar.

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
I	Schedule 5.1 (Waste Oil& Lubricants)	Recyclable	0.500 MTA

4. The authorisation shall be valid for a period of 05 years.
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.

3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
   (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
   (ii) Environment Statement in form – V of Environment (Protection) Rule, 1986.
   (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.

18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Maghmela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.

This consent is being issued with the permission of competent authority.

(S.K. Pattnaik)
Member Secretary

Copy to: **Regional Officer, Uttrakhand Pollution Control Board, Roorkee** for information and compliance of the same.

Member Secretary

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INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection: 18.12.2024 & 01.02.2025

A. General section

1.	Name of the unit with complete postal address:	M/s Uttaranchal Pulp & Paper Mills Pvt. Ltd., Khasra No. 29, 2 km, Manglore-Deoband road, Vill. Mundet, Roorkee, Haridwar
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.76812, 77.84526
3.	Industry Operational status	Operational
4.	Consent status	CCA No. UKPCB/HO/Con-U-34/2020/649 dated 21.08.2020 Consolidated consent under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, valid upto 31.03.2025

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft Paper
6.	**Raw material**	
	a. Consented value	Raw material name or quantity not mentioned in CCA
	b. Actual consumption (as per logbook)	Indian waste paper-7268.650 MT, Imported waste paper-82.300 MT Total-7350.950 MT (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	c. Avg. daily consumption	108.10 MT/day
7.	**Production**	
	a. Consented value	Kraft Paper-4200 MT/Month
	b. Actual Production in last three months (as per logbook)	Kraft Paper-6762.86 MT (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit) (Operational days – 68)
	c. Avg. daily production	99.45 MT/day
	d. Yield (%)	92 % of Raw material consumption
	e. Non-paper waste production	8 % of Raw material consumption i.e., 8.65 MT/day
8.	**Fresh water consumption**	
	a. Details of borewell	02 Nos.
	b. NOC from CGWA/other authorized body	NOC from CGWA is valid upto 19.03.2026 for 02 borewells
	c. Borewell readings (Instant & totalizer)	Borewell 1: As informed, this borewell is not working from last 2-3 months Borewell 2: 39135.448 m^3 (Flow: 0.0 m^3/hr)
	d. Permitted withdrawal quantity	770 KLD
	e. Actual withdrawal quantity in last three months	25934 KL (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	f. Avg. daily withdrawal quantity	381.38 KLD
	g. Avg. daily consumption in process	22744 KL i.e., 334.47 KLD
	h. Avg. daily consumption in Boiler	1590 KL i.e., 23.38 KLD
	i. Avg. daily consumption for domestic purpose	1600 KL i.e., 23.53 KLD
	j. Specific fresh water consumption	3.83 KL/MT of Production
9.	**Effluent Management**	
	a. Actual effluent generation in last three months	69475 KL (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	b. Avg. daily effluent generation	1021.69 KLD
	c. Specific effluent generation	10.27 KL/MT of Production
	d. Consented discharge value	546.5 KLD

	e. Actual effluent discharge in last three months (as per V-Notch logbook)	17922.6 KL (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)	
	f. Avg. daily effluent discharge	263.57 KLD	
	g. Specific effluent discharge	2.65 KL/MT of Production	
	h. Actual recycling of treated effluent within process	Treated from Sedicell, Primary Clarifier and after tertiary treatment	51486 KL= 757.15 KLD (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
		Total recycled	757.15 KLD
	i. Specific effluent recycle	7.61 KL/MT of Production	
	j. Losses in ETP %	0.09 %	
10.	**Effluent treatment plant (ETP)**		
	a. ETP consists of	Raw effluent→Oil & grease trap→Equalization tank→Sedi cell→Primary Clarifier-I→Primary Clarifier-II→Aeration tank→Secondary Clarifier→Treated water tank→Pressure sand filter→Carbon sand filter→Discharge to drain	
	b. Metering at ETP	Effluent generation	ETP inlet readings (V-notch) 18.2 m^3/hr (10.5 cm)
		Partially treated Recycling point	Recycling meter readings (Instant & totalizer) Flow meter installed at Primary clarifier treated water line but not approachable hence reading could not be noted
		Effluent Discharge	ETP outlet readings 9.388 m^3/hr (totalizer not installed)
	c. Operational status of ETP	Operational	
		Flow at inlet: 18.2 m^3/hr	
	d. OCEMS at ETP outlet (installation & connectivity status)	Installed and Connected	
	e. OCEMS value	pH-8.42, COD-114.5 mg/l, BOD-17.2 mg/l, TSS-18.6 mg/l	
	f. Separate Electricity meter installed for ETP (Yes/No) & Reading	Yes and Reading:	

Effluent Characteristics

Parameters	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent
pH	5.69	7.88	5.5-9.0	**Complying**
Color (Hazen)	650	90	-	-
BOD (mg/l)	840	26	30	**Complying**
COD (mg/l)	3200	220	250	**Complying**
TSS (mg/l)	3420	52	100	**Complying**
TDS (mg/l)	5160	789	-	-

Aeration Tank: MLSS-3450 mg/l; MLVSS-2070 mg/l

ETP Sludge generation

a. Sludge Management & disposal (Primary & Secondary Biological sludge)	Sent to M/s Bharat Oil and Waste Management Ltd.
b. Primary & Secondary Biological sludge generation (as per logbook)	67000 kg
c. Daily sludge generation	0.98 MT/day
d. Estimated sludge generation @ 20 % of inlet COD load	0.65 MT/day
e. Daily sludge disposal	As per submitted copies of form-10, it has sent total 418 kg (6.15 kg/day) of ETP sludge to M/s Bharat Oil and Waste Management Ltd.

Sr. No.	Date	Quantity of ETP sludge (kg)

			1.	18/09/2024	100
			2.	26/06/2024	108
			3.	11/03/2024	110
			4.	22/12/2023	100
				Total	418 kg

11.	**Non-paper solid waste management (Plastic waste)**	
	a. Actual Avg. daily plastic waste generation (as per logbook)	37.22 MT = 0.55 MT/day (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	b. Mode of disposal of plastic waste	Sent to M/s Suraj Plastic Company, Khasra No. 360, Manglore road, Landhora, Haridwar, Uttarakhand (Agreement with M/s Suraj Plastic Company is valid from 01.04.2024 to 31.03.2025)
	c. Actual Avg. daily plastic waste disposed (as per logbook)	28.08 MT = 0.413 MT/day (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit)
	d. Potential solid waste generation (@3% & 4% of indigenous & imported waste paper respectively)	3.25 MT/day
	e. Remarks	Actual plastic waste generation (0.55 MT/day) is very lower than the potential plastic waste generation (3.25 MT/day)
12.	**Air Pollution management**	
	a. Boiler capacity & operational status	01 Operational Boiler-12 TPH capacity
	b. Stack details	Stack Height-33 meters
	c. APCD installed (Yes/No) (Mention type of APCD)	Yes, Multi cyclone followed by wet scrubber
	d. Name of the Fuel used	Wood chips & Bagasse (as informed during visit)
	e. Fuel consumption as per consent	In consent following is mentioned: Stack attached with: Type of Fuel: Fuel Quantity Boiler (8 TPH) × 1: Husk: 40 Ton/day Boiler (12 TPH) × 1: Husk: 90 Ton/day
	f. Fuel consumption in last three months (as per logbook)	4569.690 MT (As per logbook from Oct-2024 to 16th Dec, 2024, submitted by the unit) Fuel name not mentioned in the logbook
	g. Avg. Daily fuel consumption	67.20 MT/day
	h. Avg. Daily ash generation	1.16 MT/day (79.24 MT/68 days)
	i. Ash generation w.r.t of fuel consumed (%)	1.73% of total fuel consumption
	j. Estimated ash generation @ 2.5 % of fuel consumed	1.68 MT/day (@ 2.5 % of bagasse consumption)
	k. Disposal of ash generated	As informed, generated ash is used for land filling, however no logbook of the same is maintained and provided by the unit
	l. Stack Monitoring report	**Sr. No. / Parameter / Unit / Value obtained / Consented emission limit** 1. Particulate matter / mg/Nm^3 / 114 / 150 2. Sulphur Dioxide (SO_2) / ppm / 289 / - 3. Oxides of Nitrogen (NO_x) / ppm / 18 / -
13.	**Hazardous waste management**	
	Authorization status	Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, valid upto 31.03.2025
	Mode of disposal of hazardous waste (ETP sludge) Copy of agreement with recyclers /TSDF	For disposal of hazardous waste i.e., ETP sludge, used oil/waste oil, cotton waste the unit has done agreement with M/s Bharat Oil and Waste Management Ltd., which is valid from 06.01.2022 to 05.01.2025.

	Hazardous waste disposed	Details of ETP sludge/Used oil & grease/Used cotton waste disposal (as per form 10):

Date	Quantity disposed (kg)		
	ETP sludge	Used oil & grease	Used cotton waste
18.09.2024	100	15	15
26.06.2024	108	50	10
11.03.2024	110	25	16
22.12.2023	100	38	12
Total	**418 kg**	**128 kg**	**53 kg**

14. **Ground water Analysis results (Borewell within the premises)**

Parameters	pH	Color	COD	BOD	TDS	Total Hardness	Total Alkalinity
Acceptable limit (BIS IS 10500:2012)	6.5-8.5	15	-	-	2000	600	600
Results	7.30	<10	<5	<1	231	223	225
Parameters	**Phosphate**	**Cond.**	**SO_4^{--}**	**F^-**	**NO_3-N**	**Cl^-**	
Acceptable limit (BIS IS 10500:2012)	-	-	400	1.5	45	1000	
Results	0.25	479	19.27	0.29	0.19	5	

**All parameters are in mg/l except pH, Conductivity (µS/cm) & Color (Hazen).*

15. **Major observation & Key issues**

Observation:

1. As per the analysis results of sample collected from borewell, it is found complying w.r.t acceptable limit as per BIS IS 10500:2012.
2. As per the analysis results of sample collected from ETP outlet, it is found complying w.r.t consented discharge norms.
3. As per Form-10 submitted by the unit, it has sent total 128 kg of used oil & grease, 53 kg of used cotton waste and 418 kg of ETP sludge to M/s Bharat Oil and Waste Management Ltd. for its safe disposal according to the provision of the Hazardous (Management Handling and Transboundary Movement) Rules, 2016 from Dec-2023 to Sept-2024.
4. As per the stack monitoring report of the unit, it is found complying w.r.t. consented stack emission norms.

Key Issue:

1. Unit has obtained consent for 02 boilers of 8 TPH and 12 TPH capacity, however in unit only one boiler of 12 TPH capacity found installed during visit, hence the unit shall amend the valid CCA accordingly.
2. Unit is not maintaining record of ETP sludge generation, on daily basis.
3. Actual plastic waste generation (0.55 MT/day) is very lower than the potential plastic waste generation (3.25 MT/day), indicating that either the unit is not maintaining logbook of plastic waste generation properly or disposing the plastic waste in unscientific way.
4. Some quantity of ash was observed lying beside the recipient drain of the unit, near main gate of the unit.
5. 85 % reduction in TDS is observed at ETP outlet which indicates dilution with fresh water.

16. **Compliance Status:** Complying w.r.t consented discharge norms

17. **Recommendations:**

	1. Amend the valid CCA for existing one boiler. 2. Ensure operation of ETP such a way to comply with the consented discharge norms. 3. Keep and maintain record of ETP sludge generation on daily basis. 4. Ensure scientific disposal of generated plastic waste and boiler ash. 5. Generated plastic waste to be stored under sheds, and catch drains to be provided for collection of wastewater drained from the heaps of plastic waste and transfer to ETP inlet collection tank.

Photographs

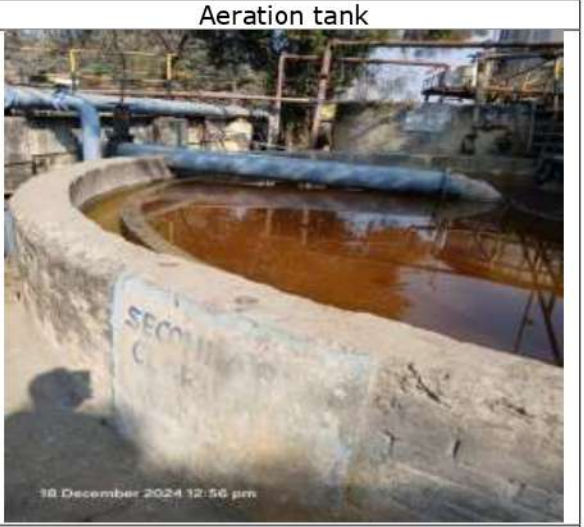
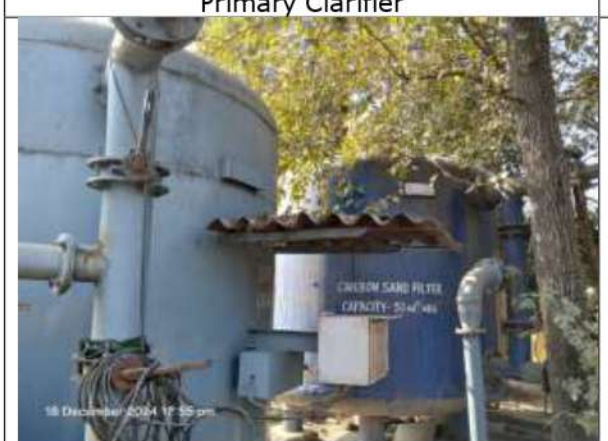
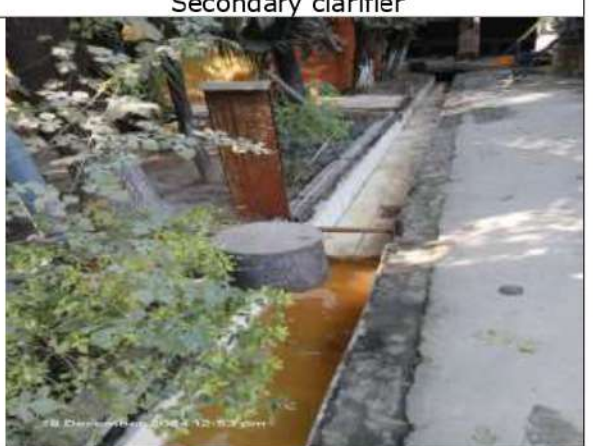
Flow meter at borewell-2

Boiler chimney

Non-working borewell-01

ETP inlet channel

Equalization tank

	
Sedi cell	Aeration tank
	
Primary Clarifier	Secondary clarifier
	
Tertiary treatment units	Final ETP treated discharge channel

Ash found lying beside recipient drain of the unit

FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Uttaranchal Pulp & Paper Mills Pvt. Ltd., Khasra No. 29, 2 km, Manglore - Deoband Road, Mundet, Roorkee, Haridwar

Take this notice that it is intended to have analyzed the samples of ETP Inlet, ETP outlet, Aeration tank & Ground water which has been taken today, the 18th day of December 2024. from M/S Uttaranchal Pulp & Paper Mills Pvt. Ltd., Mundet, Roorkee, Haridwar

(Name and designation of the person who takes the sample).

1. Dr. R.K. Singh, Sc.D, CPCB, Delhi
2. Dr. Rajender Kaithait, RO - Haridwar, UKPCB
3. Ms. Shivangi Goswami, RA-II, CPCB, Delhi
4. Mr. Ankit Shukla, SRF, CPCB, Delhi

Locations of the place where the sample were taken.

1. ETP Inlet
2. ETP Outlet
3. Aeration Tank
4. Ground Water

(Duplicate samples were given to the unit)

For Uttaranchal Pulp & Paper Mills (P) Ltd.

Auth.Sign.

(SEAL)

18/12/24

Dr. Rajender Kaithait, RO-Haridwar, UKPCB 18.12.2024

Signature: 18.12.24

Name: Dr. R.K. Singh

Designation: Sc-D, CPCB, Delhi

DATE

UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)
Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con-U-34/2020/ 649

Date: 21 08.2020

REGD. POST

To,

M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd,
Khasra No.-29, 2 Km. Manglore-Deoband Road,
Vill-Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as **Water Act, Air Act** and **HW Rules** respectively).

PCB ID - 16123	**Inward ID –265483**
CCA (Renewal)	
Consent No.40504	**Date : 19.03.2020**

CCA is hereby granted to **M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd** located at **Khasra No.-29, 2 Km. Manglore-Deoband Road, Vill-Mundet, Roorkee, Distt- Haridwar** subject to the provisions of the **Water Act, Air Act** and **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is **granted for a period upto 31.03.2025** and valid for manufacturing of following products with **Capital Investment / Net Assets Values ₹ 20.77 Crs :-**

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Craft Paper	4200 MT	Craft Paper	4200 MT

2. **Specific Conditions under Water Act :-**

(i) **The daily quantity of effluent discharge (KLD) :-**

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	546.5	546.5
Sewage	3.5	3.5

(ii) **Trade Effluent Treatment and Disposal :-** The applicant shall operate **Effluent Treatment Plant** consisting of **primary/secondary** and **tertiary** treatment as is required with reference to influent quantity and quality.

*In case of stoppage +of functioning of ETP, production has to be **stopped immediately** and this **Board** has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time :-

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27^0C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

(iv) **Sewage Treatment and Disposal** :- The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

3. **Conditions under Air Act :-**

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (8TPH) x 1	30	Husk	40 Ton/day	Multi Cyclone Dust Collector	150mg/NM^3
2	DGSet (82.5KVA) x 1	2	Diesel	17 Ltr/Hr	Acousitc Enclosure	-
3	DGSet (200KVA) x 1	3	Diesel	40 Ltr/Hr	Acoustic Enclosure	-
4	Boiler (12TPH) x 1	30	Husk	90 Ton/day	Multi Cyclone Dust Collector	150mg/NM^3

In case of stoppage of functioning of air pollution control equipment, production has to be ***stopped immediately*** *and this* ***Board*** *has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-**

(i) The **Factory Manager** of **M/s Uttaranchal Pulp & Paper Mills Ltd., Haridwar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.500	Recyclable

(iii) The authorization shall be in force for a **period upto 31.03.2025.**

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act**, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

5. This CCA is valid for manufacturing of craft paper using waste paper as raw material only.

6. **Compulsory documents to be submitted by the Industry/Unit** :-

(i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report**.

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will results in legal action under the aforesaid **Acts and Rules.**

Member Secretary

Copy to: **Regional Officer (I/c), Uttarakhand Pollution Control Board, Roorkee, Distt-Haridwar** for information and compliance of the same.

Environment Engineer

UKPCB

Annexure

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3** of **Cess Act**.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board.**
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act** and **Environment (Protection) Act** and **Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10** of **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period **of 90** days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall install water meter install water use/recycle point and also at discharge point.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
15. In case of non compliance of this CCA, the bank guarantee no. 2514ILG000616 of ₹ 5Lacs (Punjab National Bank, Muzaffarnagar) which is valid upto 15.06.2020 shall be forfeited in favour of the Board.
16. The treated effluent from ETP should meet effluent discharge standards as notified under the Environment (Protection) Rules, 1986.
17. Unit should maintain the connectivity of RTMS and flow meter for submission of real time online data to CPCB/SPCB and provide other requisite details for 24x7 online data submission.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board.**

Environment Engineer

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Uttranchal Pulp And Paper Mills Private Limited Manglore Deoband Road Village Mundet		
Project Address:	Uttranchal Pulp And Paper Mills Private Limited, Manglore Deoband Road, Village Mundet		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	M/s Uttranchal Pulp And Paper Mills Private Limited, 2nd Km, Manglore-deoband Road, Village Mundet, Narsan, Haridwar, Uttarakhand - 247656		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1.	**NOC No.:**	CGWA/NOC/IND/REN/1/2023/7822	2.	**Date of Issuence**	10/05/2023
3.	Application No.:	21-4/499/UT/IND/2017	4.	Category: (GWRE 2020)	Safe
5.	Project Status:	Existing Ground Water	6.	NOC Type:	Renewal
7.	**Valid from:**	20/03/2023	8.	**Valid up to:**	19/03/2026

9. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m³/day	m³/year	m³/day	m³/year	m³/day	m³/year	m³/day	m³/year
770.00	254255.00						

10. Details of ground water abstraction /Dewatering structures

	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11.	Ground Water Abstraction/Restoration Charges paid (Rs.):	1525548.00

12.	Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism		
			Manual	DWLR**	DWLR With Telemetry
	**DWLR - Digital Water Level Recorder	2	0	1	1

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

Validity of this NOC shall be subject to compliance of the following conditions: 188

Mandatory conditions:

1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.

2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.

4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.

6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.

7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.

8) Industries abstracting ground water in excess of 100 m 3 /d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).

12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).

13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.

14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.

15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.

16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.

17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.

18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.

19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.

20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.

21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.

22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.

25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCE list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.

26) In case of new infrastructure projects having ground water abstraction of more than 20 m3/day, the firm/entity shall ensure implementation of dual water supply system in the projects.

27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.

28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 faling which penalty/EC/cancellation of NOC shall be imposed as the case may be.
30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

Receipt

(As per the guideline Gazette Notification S.O. 3281(E) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)
https://cgwa-noc.gov.in

Application No,:	21-4/499/UT/IND/2017		
Name of Firm:	UTTRANCHAL PULP AND PAPER MILLS PRIVATE LIMITED MANGLORE DEOBAND ROAD VILLAGE MUNDET		
AppType Category:	*Paper and Pulp*		
Application Type:	*Industrial*		
PAN/GSTIN No. of Firm/Individual:		/	

SN	Description	Amount (Rs.)
1.	Application Processing Fee	**5000.00**
2.	Ground Water Abstraction /Restoration charges	**1525548.00**
3.	Environmental Compensation Charges (ECRGW) *(Date From to) Days-*	
4.	Penalty for non-Compliance of NOC conditions *Condition to be mentioned*	
	Rs. Rupees Fifteen Lakh Thirty Thousand Five Hundred Forty Eight Only	**1530548.00**

This is an system generated invoice, hence, does not require ink signed.

PHOTOGRAPHS – DRAIN MONITORING

Mundet drain

Location – M1: Mundet drain u/s of M/s Uttaranchal Papers Ltd.

Location – M2: Mundet drain d/s of M/s Uttaranchal Papers Ltd. & u/s of M/s Aadharshree Paper Mills Pvt. Ltd.

Location – M3: Mundet drain d/s of M/s Aadharshree Paper Mills Pvt. Ltd. & M/s Sagar Pulp & Paper before confluence with Sheela Khala drain

Sheela khala drain

Sheela Khala drain dry u/s of M/s Aroma Craft & Tissues Pvt. Ltd.

Location – S1: Sheela Khala drain d/s of M/s Aroma Craft & Tissues Pvt. Ltd.

Location – S2: Sheela Khala drain after confluence with Mundet drain

CENTRAL LABORATORY
UTTARAKHAND POLLUTION CONTROL BOARD
NABL Accredited
46 – B IT Park, Sahastradhara Road, Dehradun
Email id – clukpcb@gmail.com

Test Report

Test report no: : CL/12/HO/IW/008
Code allotted: : RDS
Date of sample receipt in the laboratory : 19/12/2024
Start date of analysis: : 19/12/2024
End date of analysis: : 24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	80.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	6.27	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	186.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	1270.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	390.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	1040.0	IS 3025 (Part 58): 2023,
7.	Sulphate	mg/l	80.37	APHA 24th Edition 4500 SO_4^{2-} D,
8.	Nitrate	mg/l	0.42	APHA 24th Edition 4500 NO^{3-} D,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
24/12/2024
(Chandan Singh)
Chief Environment Officer

CENTRAL LABORATORY

UTTARAKHAND POLLUTION CONTROL BOARD

NABL Accredited
46 – B IT Park, Sahastradhara Road, Dehradun
Email id – clukpcb@gmail.com

Test Report

Test report no:	:	CL/12/HO/IW/009
Code allotted:	:	RMS
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	80.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	5.45	APHA 24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	226.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	1200.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	540.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	3360.0	IS 3025 (Part 58): 2023,
7.	Sulphate	mg/l	77.76	APHA 24th Edition 4500 SO_4^{2-} D,
8.	Nitrate	mg/l	0.39	APHA 24th Edition 4500 NO^{3-} D,

**********End of Test Report**********

Analysed by:	Checked by:	Counter sign:
(Pradeep Chauhan)	(S P Singh)	(Chandan Singh)
Lab. Assistant	Environment Engineer	Chief Environment Officer

RMS - MUNDET DRAIN U/S (AADHARSHREE+SAGAR PULP)

CENTRAL LABORATORY
193
UTTARAKHAND POLLUTION CONTROL BOARD
NABL Accredited
46 – B IT Park, Sahastradhara Road, Dehradun
Email id – clukpcb@gmail.com

Test Report

Test report no: : CL/12/HO/IW/010
Code allotted: : RUS
Date of sample receipt in the laboratory : 19/12/2024
Start date of analysis: : 19/12/2024
End date of analysis: : 24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	50.0	APHA24th Edition 2120 B:
2.	pH (@25°C)	-	6.81	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	85.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	380.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	36.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	120.0	IS 3025 (Part 58): 2023,
7.	Sulphate	mg/l	46.57	APHA 24th Edition 4500 SO_4^{2-} D,
8.	Nitrate	mg/l	0.35	APHA 24th Edition 4500 NO^{3-} D,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

RUS - MUNDET DRAIN U/S UTTARANCHAL PAPER

CENTRAL LABORATORY
UTTARAKHAND POLLUTION CONTROL BOARD
NABL Accredited
46 – B IT Park, Sahastradhara Road, Dehradun
Email id – clukpcb@gmail.com

Test Report

Test report no: : CL/12/HO/IW/011
Code allotted: : SUR
Date of sample receipt in the laboratory : 19/12/2024
Start date of analysis: : 19/12/2024
End date of analysis: : 24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	60.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.11	APHA 24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	60.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	1020.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	90.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	440.0	IS 3025 (Part 58): 2023,
7.	Sulphate	mg/l	220.32	APHA 24th Edition 4500 SO_4^{2-} D,
8.	Nitrate	mg/l	0.52	APHA 24th Edition 4500 NO^{3-} D,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

SUR - SHEELA KHALA DRAIN D/S AROMA CRAFT

CENTRAL LABORATORY
UTTARAKHAND POLLUTION CONTROL BOARD
NABL Accredited
46 – B IT Park, Sahastradhara Road, Dehradun
Email id – clukpcb@gmail.com

Test Report

Test report no:	:	CL/12/HO/IW/012
Code allotted:	:	SDR
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	90.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.22	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	110.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	737.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	56.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	120.0	IS 3025 (Part 58): 2023,
7.	Sulphate	mg/l	73.09	APHA 24th Edition 4500 SO_4^{2-} D,
8.	Nitrate	mg/l	0.37	APHA 24th Edition 4500 NO^{3-} D,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
(S P Singh)
Environment Engineer

Counter sign:
(Chandan Singh)
Chief Environment Officer

SDR - SHEELA KHALA DRAIN A/C MUNDET DRAIN

CENTRAL LABORATORY
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Test Report

Test report no:	:	CL/12/HO/IW/013
Code allotted:	:	R1
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	10.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.16	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	2850.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	290.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	700.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	2400.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
24/12/24
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

R1 - ETP INLET OF M/S AADHARSHREE PAPER

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UTTARAKHAND POLLUTION CONTROL BOARD
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Test Report

Test report no:	:	CL/12/HO/IW/014
Code allotted:	:	R2
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	MLSS	mg/l	2450.0	APHA24th Edition 2540
2.	MLVSS	mg/l	1715.0	APHA24th Edition 2540

**********End of Test Report**********

Analysed by:	Checked by:	Counter sign:
(Pradeep Chauhan)	(S P Singh)	(Chandan Singh)
Lab. Assistant	Environment Engineer	Chief Environment Officer

CENTRAL LABORATORY
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Test Report

Test report no:	:	CL/12/HO/IW/015
Code allotted:	:	R3
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	25.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.73	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	35.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	295.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	24.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	220.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24/12/2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

R3 - ETP OUTLET OF M/S AADHARSHREE PAPER

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Test Report

Test report no:	:	CL/12/HO/IW/016
Code allotted:	:	RGWA
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	<10.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.70	APHA 24th Edition 4500 H^+ B:
3.	Total Dissolved Solids	mg/l	204.0	APHA 24th Edition 2540 D
4.	Biochemical Oxygen Demand	mg/l	<1.0	IS 3025 (Part 44): 2023,
5.	Chemical Oxygen Demand	mg/l	<5.0	IS 3025 (Part 58): 2023,
6.	Total Hardness	mg/l	190.0	APHA 24th Edition 2340 C
7.	Total Alkalinity	mg/l	197.0	APHA 24th Edition 2320 B
8.	Conductivity	µS/cm	405.0	APHA 24th Edition 2510 B
9.	Chloride	mg/l	5.0	APHA 24th Edition 4500 Cl^- B
10.	Sulphate	mg/l	12.11	APHA 24th Edition 4500 SO_4^{2-} D,
11.	Nitrate	mg/l	0.15	APHA 24th Edition 4500 NO^{3-} D,
12.	Phosphate	mg/l	0.23	APHA 24th Edition 4500 P^- D
13.	Fluoride	mg/l	0.30	APHA 24th Edition 4500 F^- D

**********End of Test Report**********

Analysed by:
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(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

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Test Report

Test report no:	:	CL/12/HO/IW/017
Code allotted:	:	R4
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	650.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	5.51	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	7010.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	9880.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	860.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	2600.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
24/12/2024
(Chandan Singh)
Chief Environment Officer

R4 - ETP INLET OF M/S AROMA CRAFT & TISSUES

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Test Report

Test report no:	:	CL/12/HO/IW/018
Code allotted:	:	R5
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	MLSS	mg/l	2720.0	APHA24th Edition 2540
2.	MLVSS	mg/l	1768.0	APHA24th Edition 2540

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
24/12/2024
(Chandan Singh)
Chief Environment Officer

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Test Report

Test report no:	:	CL/12/HO/IW/019
Code allotted:	:	R6
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	30.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.57	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	42.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	653.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	26.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	210.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

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Test Report

Test report no: : CL/12/HO/IW/020
Code allotted: : RGW6
Date of sample receipt in the laboratory : 19/12/2024
Start date of analysis: : 19/12/2024
End date of analysis: : 24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	<10.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.95	APHA 24th Edition 4500 H^+ B:
3.	Total Dissolved Solids	mg/l	126.0	APHA 24th Edition 2540 D
4.	Biochemical Oxygen Demand	mg/l	<1.0	IS 3025 (Part 44): 2023,
5.	Chemical Oxygen Demand	mg/l	<5.0	IS 3025 (Part 58): 2023,
6.	Total Hardness	mg/l	114.0	APHA 24th Edition 2340 C
7.	Total Alkalinity	mg/l	130.0	APHA 24th Edition 2320 B
8.	Conductivity	µS/cm	251.0	APHA 24th Edition 2510 B
9.	Chloride	mg/l	3.0	APHA 24th Edition 4500 Cl^- B
10.	Sulphate	mg/l	5.52	APHA 24th Edition 4500 SO_4^{2-} D,
11.	Nitrate	mg/l	0.13	APHA 24th Edition 4500 NO^{3-} D,
12.	Phosphate	mg/l	0.20	APHA 24th Edition 4500 P^- D
13.	Fluoride	mg/l	0.29	APHA 24th Edition 4500 F^- D

**********End of Test Report**********

Analysed by:	Checked by:	Counter sign:
(Pradeep Chauhan)	(S P Singh)	(Chandan Singh)
Lab. Assistant	Environment Engineer	Chief Environment Officer

RGW6 - HANDPUMP NEAR M/S AROMA CRAFT & TISSUES

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Test Report

Test report no:	:	CL/12/HO/IW/021
Code allotted:	:	GPI
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	650.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	5.56	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	13690.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	13200.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	1200.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	8800.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

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Test Report

Test report no:	:	CL/12/HO/IW/022
Code allotted:	:	GPIO1
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	650.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	5.45	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	13120.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	13400.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	1100.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	8000.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:	Checked by:	Counter sign:
24/12/24	24.12.2024	26/12/2024
(Pradeep Chauhan)	(S P Singh)	(Chandan Singh)
Lab. Assistant	Environment Engineer	Chief Environment Officer

CENTRAL LABORATORY
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Test Report

Test report no:	:	CL/12/HO/IW/023
Code allotted:	:	GPIO2
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	650.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	5.46	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	3910.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	13100.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	900.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	6600.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

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Test Report

Test report no: : CL/12/HO/IW/024
Code allotted: : GPW
Date of sample receipt in the laboratory : 19/12/2024
Start date of analysis: : 19/12/2024
End date of analysis: : 24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	<10.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.71	APHA 24th Edition 4500 H^+ B:
3.	Total Dissolved Solids	mg/l	226.0	APHA 24th Edition 2540 D
4.	Biochemical Oxygen Demand	mg/l	<1.0	IS 3025 (Part 44): 2023,
5.	Chemical Oxygen Demand	mg/l	<5.0	IS 3025 (Part 58): 2023,
6.	Total Hardness	mg/l	220.0	APHA 24th Edition 2340 C
7.	Total Alkalinity	mg/l	224.0	APHA 24th Edition 2320 B
8.	Conductivity	uS/cm	454.0	APHA 24th Edition 2510 B
9.	Chloride	mg/l	3.0	APHA 24th Edition 4500 Cl^- B
10.	Sulphate	mg/l	15.98	APHA 24th Edition 4500 SO_4^{2-} D,
11.	Nitrate	mg/l	0.18	APHA 24th Edition 4500 NO^{3-} D,
12.	Phosphate	mg/l	0.22	APHA 24th Edition 4500 P^- D
13.	Fluoride	mg/l	0.31	APHA 24th Edition 4500 F^- D

**********End of Test Report**********

Analysed by:
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Lab. Assistant

Checked by:
(S P Singh)
Environment Engineer

Counter sign:
(Chandan Singh)
Chief Environment Officer

GPW - BOREWELL IN M/S GANGOTRI PAPER MILL

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Test Report

Test report no: : CL/12/HO/IW/025
Code allotted: : SPI
Date of sample receipt in the laboratory : 19/12/2024
Start date of analysis: : 19/12/2024
End date of analysis: : 24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	10.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.22	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	3390.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	412.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	600.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	2100.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
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(Chandan Singh)
Chief Environment Officer

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Test Report

Test report no:	:	CL/12/HO/IW/026
Code allotted:	:	SPO
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	20.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.74	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	58.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	316.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	28.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	240.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

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Test Report

Test report no:	:	CL/12/HO/IW/027
Code allotted:	:	SPA
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	MLSS	mg/l	2110.0	APHA24th Edition 2540
2.	MLVSS	mg/l	1371.0	APHA24th Edition 2540

**********End of Test Report**********

Analysed by:
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Checked by:
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Environment Engineer

Counter sign:
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Chief Environment Officer

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Test Report

Test report no: : CL/12/HO/IW/028
Code allotted: : SPW
Date of sample receipt in the laboratory : 19/12/2024
Start date of analysis: : 19/12/2024
End date of analysis: : 24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	<10.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.47	APHA 24th Edition 4500 H^+ B:
3.	Total Dissolved Solids	mg/l	258.0	APHA 24th Edition 2540 D
4.	Biochemical Oxygen Demand	mg/l	<1.0	IS 3025 (Part 44): 2023,
5.	Chemical Oxygen Demand	mg/l	<5.0	IS 3025 (Part 58): 2023,
6.	Total Hardness	mg/l	240.0	APHA 24th Edition 2340 C
7.	Total Alkalinity	mg/l	234.0	APHA 24th Edition 2320 B
8.	Conductivity	µS/cm	522.0	APHA 24th Edition 2510 B
9.	Chloride	mg/l	15.0	APHA 24th Edition 4500 Cl^- B
10.	Sulphate	mg/l	17.53	APHA 24th Edition 4500 SO_4^{2-} D,
11.	Nitrate	mg/l	0.16	APHA 24th Edition 4500 NO^{3-} D,
12.	Phosphate	mg/l	0.23	APHA 24th Edition 4500 P^- D
13.	Fluoride	mg/l	0.31	APHA 24th Edition 4500 F^- D

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24/12/2024
(S P Singh)
Environment Engineer

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Chief Environment Officer

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Test Report

Test report no:	:	CL/12/HO/IW/029
Code allotted:	:	SGI
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	500.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	5.45	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	72.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	3990.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	620.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	2800.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
24/12/24
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Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
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Test Report

Test report no:	:	CL/12/HO/IW/030
Code allotted:	:	SGO
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	80.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.57	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	63.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	970.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	22.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	230.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

SGO - ETP OUTLET OF M/S SAGAR PAPER MILL

CENTRAL LABORATORY
UTTARAKHAND POLLUTION CONTROL BOARD
NABL Accredited
46 – B IT Park, Sahastradhara Road, Dehradun
Email id – clukpcb@gmail.com

Test Report

Test report no:	:	CL/12/HO/IW/031
Code allotted:	:	SGA
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	MLSS	mg/l	3210.0	APHA24th Edition 2540
2.	MLVSS	mg/l	1926.0	APHA24th Edition 2540

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

CENTRAL LABORATORY
UTTARAKHAND POLLUTION CONTROL BOARD
NABL Accredited
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Email id – clukpcb@gmail.com

Test Report

Test report no: : CL/12/HO/IW/032
Code allotted: : SGW
Date of sample receipt in the laboratory : 19/12/2024
Start date of analysis: : 19/12/2024
End date of analysis: : 24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	<10.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.54	APHA 24th Edition 4500 H^+ B:
3.	Total Dissolved Solids	mg/l	166.0	APHA 24th Edition 2540 D
4.	Biochemical Oxygen Demand	mg/l	<1.0	IS 3025 (Part 44): 2023,
5.	Chemical Oxygen Demand	mg/l	<5.0	IS 3025 (Part 58): 2023,
6.	Total Hardness	mg/l	152.0	APHA 24th Edition 2340 C
7.	Total Alkalinity	mg/l	175.0	APHA 24th Edition 2320 B
8.	Conductivity	µS/cm	338.0	APHA 24th Edition 2510 B
9.	Chloride	mg/l	3.0	APHA 24th Edition 4500 Cl^- B
10.	Sulphate	mg/l	3.42	APHA 24th Edition 4500 SO_4^{2-} D,
11.	Nitrate	mg/l	0.11	APHA 24th Edition 4500 NO^{3-} D,
12.	Phosphate	mg/l	0.18	APHA 24th Edition 4500 P^- D
13.	Fluoride	mg/l	0.24	APHA 24th Edition 4500 F^- D

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24/12/2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

SGW - BOREWELL IN M/S SAGAR PAPER MILL

CENTRAL LABORATORY
UTTARAKHAND POLLUTION CONTROL BOARD
NABL Accredited
46 – B IT Park, Sahastradhara Road, Dehradun
Email id – clukpcb@gmail.com

Test Report

Test report no:	:	CL/12/HO/IW/033
Code allotted:	:	UPI
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	650.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	5.69	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	3420.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	5160.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	840.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	3200.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

UPI - ETP INLET OF M/S UTTARANCHAL PULP & PAPER MILL

CENTRAL LABORATORY
UTTARAKHAND POLLUTION CONTROL BOARD
NABL Accredited
46 – B IT Park, Sahastradhara Road, Dehradun
Email id – clukpcb@gmail.com

Test Report

Test report no:	:	CL/12/HO/IW/034
Code allotted:	:	UPO
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	90.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.88	APHA24th Edition 4500 H^+ B:
3.	Total Suspended Solids	mg/l	52.0	APHA 24th Edition 2540 C:
4.	Total Dissolved Solids	mg/l	789.0	APHA 24th Edition 2540 D
5.	Biochemical Oxygen Demand	mg/l	26.0	IS 3025 (Part 44): 2023,
6.	Chemical Oxygen Demand	mg/l	220.0	IS 3025 (Part 58): 2023,

**********End of Test Report**********

Analysed by:
24/12/2024
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

CENTRAL LABORATORY
UTTARAKHAND POLLUTION CONTROL BOARD
NABL Accredited
46 – B IT Park, Sahastradhara Road, Dehradun
Email id – clukpcb@gmail.com

Test Report

Test report no:	:	CL/12/HO/IW/035
Code allotted:	:	UPA
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	MLSS	mg/l	3450.0	APHA24th Edition 2540
2.	MLVSS	mg/l	2070.0	APHA24th Edition 2540

**********End of Test Report**********

Analysed by:
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

CENTRAL LABORATORY
UTTARAKHAND POLLUTION CONTROL BOARD
NABL Accredited
46 – B IT Park, Sahastradhara Road, Dehradun
Email id – clukpcb@gmail.com

Test Report

Test report no:	:	CL/12/HO/IW/036
Code allotted:	:	UPG
Date of sample receipt in the laboratory	:	19/12/2024
Start date of analysis:	:	19/12/2024
End date of analysis:	:	24/12/2024

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	<10.0	APHA 24th Edition 2120 B:
2.	pH (@25°C)	-	7.30	APHA 24th Edition 4500 H^+ B:
3.	Total Dissolved Solids	mg/l	231.0	APHA 24th Edition 2540 D
4.	Biochemical Oxygen Demand	mg/l	<1.0	IS 3025 (Part 44): 2023,
5.	Chemical Oxygen Demand	mg/l	<5.0	IS 3025 (Part 58): 2023,
6.	Total Hardness	mg/l	223.0	APHA 24th Edition 2340 C
7.	Total Alkalinity	mg/l	225.0	APHA 24th Edition 2320 B
8.	Conductivity	µS/cm	479.0	APHA 24th Edition 2510 B
9.	Chloride	mg/l	5.0	APHA 24th Edition 4500 Cl^- B
10.	Sulphate	mg/l	19.27	APHA 24th Edition 4500 SO_4^{2-} D,
11.	Nitrate	mg/l	0.19	APHA 24th Edition 4500 NO^{3-} D,
12.	Phosphate	mg/l	0.25	APHA 24th Edition 4500 P^- D
13.	Fluoride	mg/l	0.29	APHA 24th Edition 4500 F^- D

**********End of Test Report**********

Analysed by:
19/12/24
(Pradeep Chauhan)
Lab. Assistant

Checked by:
24.12.2024
(S P Singh)
Environment Engineer

Counter sign:
26/12/2024
(Chandan Singh)
Chief Environment Officer

PCRI/051

प्रदूषण नियन्त्रण अनुसंधान संस्थान

भारत हेवी इलेक्ट्रिकल्स लिमिटेड, रानीपुर, हरिद्वार (उत्तराखण्ड) -249403

POLLUTION CONTROL RESEARCH INSTITUTE

(A Govt. of India – UNDP / UNIDO Project)

BHARAT HEAVY ELECTRICALS LIMITED

RANIPUR, HARIDWAR (U.K.) - 249 403

(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT

STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise:2024-25:1096
Date: 05-02-2025

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Gangotri Pulp & Paper Mills Pvt. Ltd, Gurukul Narsan, Roorkee, UK-247670
2.	Work Order No.	:	24-0120-O-191
3.	Date of sampling	:	03-02-2025
4.	Source of emission	:	Boiler Stack
5.	Capacity of Boiler	:	14 TPH
6.	Load during Sampling	:	11 TPH
7.	Construction Material of Stack	:	Mild Steel
8.	Stack Height	:	32.5 m
9.	Internal Diameter of stack at exit	:	1.6 m
10.	Sampling Location	:	Port Hole of Stack
11.	Port Hole Height from GL	:	16.9 m
12.	Method of sampling	:	Emission Regulations Part – III, IS: 11255 and Electro Chemical Sensors
13.	Type of fuel used & consumption	:	Bagasse - 60 TPD & Wood Chips - 10 TPD at Full Load *
14.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF STACK EMISSION MONITORING:

Sl. No.	Parameter	Unit	Obtained Value	Emission Limits
1.	Particulate Matter	mg/Nm^3	150	250
2.	Sulphur Dioxide (SO_2)	ppm	9	-
3.	Oxides of Nitrogen (NOx)	ppm	8	-

Emission Limits: Source: Ministry of Environment, Forest and Climate Change Notification New Delhi, the 16th May, 2023.

*Data as informed by the industry at the time of monitoring.

Prepared by
Anil Kumar Yadav
Dy. Manager (PCRI)

Approved by
R S Yadav
Manager (PCRI)

Remarks :- (1) This report refers only to the particular sample/job submitted for testing.
(2) This report is not to be reproduced wholly or partly and can not be used as an evidence in the court of law and should not be used in any advertising media without our special permission in writing.
(3) Samples will be disposed off after one month from the date of issue of Test Certificate.

प्रदूषण नियन्त्रण अनुसंधान संस्थान
भारत हेवी इलेक्ट्रिकल्स लिमिटेड, रानीपुर, हरिद्वार (उत्तराखण्ड) -249403
POLLUTION CONTROL RESEARCH INSTITUTE
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PCRI/051

TEST REPORT
STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise:2024-25:1097
Date: 05-02-2025

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Addhar Shri Pulp & paper Millls Pvt. Ltd., Mangalore - Mundate, Devband Rd., Roorkee, UK - 247656
2.	Work Order No.	:	24-0120-O-191
3.	Date of sampling	:	30-01-2025
4.	Source of emission	:	Boiler Stack
5.	Capacity of Boiler	:	10 TPH
6.	Load during Sampling	:	5.5 TPH
7.	Construction Material of Stack	:	Brick
8.	Stack Height	:	32.5 m
9.	Internal Diameter of stack at exit	:	1.0 m
10.	Sampling Location	:	Port Hole of Stack
11.	Port Hole Height from GL	:	13.72 m
12.	Method of sampling	:	Emission Regulations Part – III, IS: 11255 and Electro Chemical Sensors
13.	Type of fuel used & consumption	:	Bagasse - 50 TPD on full load & Wood Chips - 30 TPD *
14.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF STACK EMISSION MONITORING:

Sl. No.	Parameter	Unit	Obtained Value	Emission Limits
1.	Particulate Matter	mg/Nm^3	182	250
2.	Sulphur Dioxide (SO_2)	ppm	31	-
3.	Oxides of Nitrogen (NOx)	ppm	BDL	-

Emission Limits: Source: Ministry of Environment, Forest and Climate Change Notification New Delhi, the 16th May, 2023.

*Data as informed by the industry at the time of monitoring.

Prepared by
Anil Kumar Yadav
Dy. Manager (PCRI)

Approved by
R S Yadav
Manager (PCRI)

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(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

PCRI/051

TEST REPORT
STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise:2024-25:1098
Date: 05-02-2025

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Sagar Pulp & Paper Mills Pvt. Ltd., Devband-Jhabrera Rd., Roorkee, UK-247665
2.	Work Order No.	:	24-0120-O-191
3.	Date of sampling	:	29-01-2025
4.	Source of emission	:	Boiler Stack
5.	Capacity of Boiler	:	12 TPH
6.	Load during Sampling	:	6.3 TPH
7.	Construction Material of Stack	:	Brick
8.	Stack Height	:	30.0 m
9.	Sampling Location	:	Port Hole of Stack
10.	Port Hole Height from GL	:	15.0 m
11.	Method of sampling	:	Emission Regulations Part – III, IS: 11255 and Electro Chemical Sensors
12.	Type of fuel used & consumption	:	60 - 65 TPD Bagasse & Dry leaves *
13.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF STACK EMISSION MONITORING:

Sl. No.	Parameter	Unit	Obtained Value	Emission Limits
1.	Particulate Matter	mg/Nm^3	243	250
2.	Sulphur Dioxide (SO_2)	ppm	12	-
3.	Oxides of Nitrogen (NOx)	ppm	BDL	-

Emission Limits: Source: Ministry of Environment, Forest and Climate Change Notification New Delhi, the 16th May, 2023.

*Data as informed by the industry at the time of monitoring.

Prepared by
Anil Kumar Yadav
Dy. Manager (PCRI)

Approved by
R S Yadav
Manager (PCRI)

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PCRI/051

TEST REPORT
STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise:2024-25:1099
Date: 05-02-2025

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Aroma Craft & Tissues Pvt. Ltd., Vill.- Noorpur, Jhabrera, Roorkee, UK-247665
2.	Work Order No.	:	24-0120-O-191
3.	Date of sampling	:	29-01-2025
4.	Source of emission	:	Boiler Stack
5.	Capacity of Boiler	:	(i) 10 TPH (ii) 12 TPH
6.	Load during Sampling	:	(i) At 10 T - Load – 8 to 9 (ii) At 12 T – 10.4 TPH
7.	Construction Material of Stack	:	Brick
8.	Stack Height	:	30.0 m
9.	Internal Diameter of stack at exit	:	1.5 m
10.	Sampling Location	:	Port Hole of Stack
11.	Port Hole Height	:	15.0 m
12.	Method of sampling	:	Emission Regulations Part – III, IS: 11255 and Electro Chemical Sensors
13.	Type of fuel used & consumption	:	Bagasse +Wooden Chips + Dried Leaves (i) For 10 TPH - 70 TPD (ii) For 12 TPH- 85 TPD*
14.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF STACK EMISSION MONITORING:

Sl. No.	Parameter	Unit	Obtained Value	Emission Limits
1.	Particulate Matter	mg/Nm^3	247	250
2.	Sulphur Dioxide (SO_2)	ppm	200	-
3.	Oxides of Nitrogen (NOx)	ppm	16	-

Emission Limits: Source: Ministry of Environment, Forest and Climate Change Notification New Delhi, the 16th May, 2023.

*Data as informed by the industry at the time of monitoring.

Prepared by
Anil Kumar Yadav
Dy. Manager (PCRI)

Approved by
R S Yadav
Manager (PCRI)

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PCRI/051

TEST REPORT
STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise:2024-25:1100
Date: 05-02-2025

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Uttaranchal Pulp & Paper Mills Pvt. Ltd., Vill.- Mudate, Mangalore, UK-247656
2.	Work Order No.	:	24-0120-O-191
3.	Date of sampling	:	01-02-2025
4.	Source of emission	:	Boiler Stack
5.	Capacity of Boiler	:	12 TPH
6.	Load during Sampling	:	8.5 TPH
7.	Construction Material of Stack	:	Brick
8.	Stack Height	:	33.0 m
9.	Internal Diameter of stack at exit	:	1.2 m
10.	Sampling Location	:	Port Hole of Stack
11.	Port Hole Height	:	11.0 m
12.	Method of sampling	:	Emission Regulations Part – III, IS: 11255 and Electro Chemical Sensors
13.	Type of fuel used & consumption	:	Bagasse - 90 % + Wood Chips - 10 % *
14.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF STACK EMISSION MONITORING:

Sl. No.	Parameter	Unit	Obtained Value	Emission Limits
1.	Particulate Matter	mg/Nm^3	114	250
2.	Sulphur Dioxide (SO_2)	ppm	289	-
3.	Oxides of Nitrogen (NOx)	ppm	18	-

Emission Limits: Source: Ministry of Environment, Forest and Climate Change Notification New Delhi, the 16th May, 2023.

*Data as informed by the industry at the time of monitoring.

Prepared by
Anil Kumar Yadav
Dy. Manager (PCRI)

Approved by
R S Yadav
Manager (PCRI)

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PCRI/051

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भारत हेवी इलेक्ट्रिकल्स लिमिटेड, रानीपुर, हरिद्वार (उत्तराखण्ड) -249403

POLLUTION CONTROL RESEARCH INSTITUTE

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RANIPUR, HARIDWAR (U.K.) - 249 403

(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT

STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise:2024-25:1101
Date: 05-02-2025

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Sagar Pulp & paper Mills Pvt, Ltd., Vill.- Mudate, Mangalore-Devband Rd., UK-247656
2.	Work Order No.	:	24-0120-O-191
3.	Date of sampling	:	01-02-2025
4.	Source of emission	:	Boiler Stack
5.	Capacity of Boiler	:	6 TPH
6.	Load during Sampling	:	3 TPH
7.	Construction Material of Stack	:	Brick
8.	Stack Height	:	30.0 m
9.	Internal Diameter of stack at sampling point	:	1.80 m
10.	Sampling Location	:	Port Hole of Stack
11.	Port Hole Height from GL	:	16.46 m
12.	Method of sampling	:	Emission Regulations Part – III, IS: 11255 and Electro Chemical Sensors
13.	Type of fuel used & consumption	:	40 to 50 TPD Bagasse & Dry Leaves*
14.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF STACK EMISSION MONITORING:

Sl. No.	Parameter	Unit	Obtained Value	Emission Limits
1.	Particulate Matter	mg/Nm^3	238	250
2.	Sulphur Dioxide (SO_2)	ppm	10	-
3.	Oxides of Nitrogen (NOx)	ppm	BDL	-

Emission Limits: Source: Ministry of Environment, Forest and Climate Change Notification New Delhi, the 16th May, 2023.

*Data as informed by the industry at the time of monitoring.

Prepared by
Anil Kumar Yadav
Dy. Manager (PCRI)

Approved by
R S Yadav
Manager (PCRI)

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Regional Office
Uttarakhand Pollution Control Board
Irrigation Design Building, Canal Road,
Roorkee Distric Haridwar

Ambient Air Quality Monitoring Report Dec.-2024/AQM-02

1 **Sampling Address:** **M/s Swami Satsang Bhawan Near Gangotri Paper Mills Narsan Kalan, Jhabreda Road, Haridwar, Uttarakhand 249406**

2 **Unit Repersentative** Sh. Manu Rathi

3 **Sample Collected By:** Sh. Amit Bhardwaj (S.A) & Sh. Shekhar (M.A)

4 **Monitoring Location** In the Premise of M/s Swami Satsang Bhawan, Near Gangotri Paper Mills

5 **Date of Monitoring** 17.12.2024 Time : 11:00 AM to 03:00 PM

	Parameters	Test Method	Measured µg/m3	Standred Value (µg/m3)
1	Perticular Matter (PM10)	Gravimetric Method	152.06	100

(Scientific Assistant) (Assistant Scientific Officer) (Regional Officer)

उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड क्षेत्रीय कार्यालय रुड़की जिला हरिद्वार

Regional Office
Uttarakhand Pollution Control Board
Irrigation Design Building, Canal Road,
Roorkee Distric Haridwar

Ambient Air Quality Monitoring Report Dec.-2024/AQM-03

1 **Sampling Address:** M/s Uttranchal Pulp & Paper Mills Pvt. Ltd., Mundet, Destt. Haridwar, Uttarakhand-247567

2 **Unit Repersentative** Sh. Sachin Kumar & Sh. Ritesh Bansal

3 **Sample Collected By:** Sh. Amit Bhardwaj (S.A) & Sh. Shekhar (M.A)

4 **Monitoring Location** In the Premise of M/s Uttranchal Pulp & Paper Mills

5 **Date of Monitoring** 17.12.2024 Time : 01:00 PM to 05:00 PM

	Parameters	Test Method	Measured µg/m3	Standred Value (µg/m3)
1	Perticular Matter (PM10)	Gravimetric Method	208.4	100

(Scientific Assistant) (Assistant Scientific Officer) (Regional Officer)

कार्यालय रुड़की जिला हरिद्वार

Gmail Adarsh Chamoli <adarshchamoli93@gmail.com>

Advance Service || O.A. No. 1243 of 2024 | Report of the Joint Committee

Adarsh Chamoli <adarshchamoli93@gmail.com> Fri, Feb 14, 2025 at 6:33 PM
To: "officevivekgupta@gmail.com" <officevivekgupta@gmail.com>

Dear Sir,

Please find attached the advance copy of the report being filed on behalf of Respondent No. 1 in the above captioned matter after clearing the defects.

Thanks and regards

Adarsh Chamoli
Counsel for Respondent No. 1

Office: W-26 (Basement), Greater Kailash I, New Delhi - 110048
Chamber: 5, Lawyers' Chambers, Delhi High Court
Contact No.: +91 8375955697

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